

STANDARD DEFINITIONS

- **Authority** – Refers to Lucknow Municipal Corporation (LMC), the entity issuing the RFP and responsible for project implementation.
- **Transaction Advisor (TA)** – A DEA-empaneled consultant appointed to provide end-to-end advisory services for structuring, bid process management, and execution of the Waste-to-Energy project under PPP mode.
- **Project** – Development of a 25 MW Waste-to-Energy (WtE) plant either Centralized or decentralized in Lucknow clustered with nearby ULBs under the PPP framework.
- **PPP (Public-Private Partnership)** – A contractual arrangement between LMC and a private concessionaire for designing, financing, constructing, operating, and transferring the WtE facility.
- **DBFOT** – Design-Build-Finance-Operate-Transfer model adopted for the project.
- **Concessionaire** – The private entity selected through competitive bidding to implement and operate the WtE project.
- **RFQ (Request for Qualification)** – Document issued to pre-qualify bidders based on eligibility criteria.
- **RFP (Request for Proposal)** – Document inviting technical and financial proposals from qualified bidders.
- **Concession Agreement** – The contract signed between LMC and the selected concessionaire outlining rights, obligations, performance standards, and risk allocation.
- **Feasibility Study** – A techno-economic study prepared by the TA to assess project viability, technology options, financial sustainability, and risk mitigation.
- **Letter of Award (LoA)** – Formal communication issued by LMC to the successful bidder confirming selection.
- **Financial Closure** – The stage where the concessionaire secures all financing arrangements and fulfills conditions precedent for project commencement.
- **Viability Gap Funding (VGF)** – Financial support provided by the government to make the project commercially viable.
- **IIPDF** – India Infrastructure Project Development Fund, a scheme for funding project development costs.
- **Environmental and Social Management Plan (ESMP)** – A plan to mitigate environmental and social impacts during project implementation.
- **Performance Security** – A financial guarantee provided by the TA or concessionaire to ensure compliance with contractual obligations.

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DATA SHEET

S.No.	Particulars	Details			
1.	Name of the Employer	Lucknow Municipal Corporation			
2.	Name of Work	Request for proposal for Appointment of DEA Empaneled Transaction Advisor for the development of Waste to Energy project under PPP mode in Lucknow. (Limited Tender)			
3.	Bid document fee	The cost of tender documents is INR. 10000.00 +18% GST (Rupees Ten Thousand Only plus Eighteen percent GST) which is non – refundable and shall be paid through online through RTGS/NEFT/Net banking https://Induscollect.indusind.com/pay/index.php .			
4.	Earnest Money Deposit (EMD)	Bid Security of INR 2,00,000.00 (Rs Two lakhs Only) refundable not later than 180 (One Hundred Eighty) days from the Bid Due Date in form of a Demand Draft or Fixed Deposit Receipt (FDR)) from any Scheduled/Nationalized Bank in India drawn in favor of the Commissioner, Municipal Corporation of Lucknow and payable at Lucknow or online through RTGS/NEFT/Net banking https://Induscollect.indusind.com/pay/index.php .			
5.	Proposal validity	180 days from the last date of submission of bid			
6.	Mode of submission of the bid	Online			
7.	Downloading bid documents From	http://etender.up.nic.in			
8.	Schedule of bidding process	S.No.	Event Description	Date and time	
		a)	Bid Start Date	Date: 31/03/2026 Time: from 11:00 am	
		b)	Pre-Bid Meeting And Bidder can send their pre -bid queries on	Date: 10/04/2026 at SBM hall, Lucknow Municipal Corporation Time: 12.00 PM. And Interested bidder must send their queries at envengnnlko@gmail.com latest by 12:00 PM on 11 /04/2026	
		c)	Bid Submission due date	21/04/2026 till 5:00 pm	
		d)	Opening of the Bid document	21/04/2026 at 6:00 pm	
		e)	Opening of financial bid	To be decided later	
9.	The Employer's representative is:	Sanjeev Pradhan (Environment engineer) Contact No.: 8726796666			
	E-mail:	envengrnnlko@gmail.com			
10.	Method of Selection	Quality & Cost Based Selection (QCBS) Technical & Commercial Weightage shall be as under: Technical: 70% & Financial: 30%. The highest scorer (H-1) shall be			

		declared as Successful Bidder.
11.	Undertaking the work	Within 7 days from the date of Agreement

Note: Tender Document and other details shall be available on: - Website- <http://etender.up.nic.in>
Amendment to NIT, if any would be published only on website <http://etender.up.nic.in>

SECTION I: INSTRUCTION TO BIDDERS (ITB)

1.0 General Information and Guidelines

1.1 Number of Proposals and respondents

No Bidder shall submit more than one (1) Proposal, in response to this RFP. In case more than 1 proposal is received from the same bidder, both the proposals will be summarily rejected.

1.2 Consortium

No Joint Venture /Consortium is allowed under this RFP.

1.3 Proposal Preparation Cost

1.3.1 The Bidders shall bear all costs associated with the preparation and submission of the Proposal. LMC will not be responsible and liable for any costs, regardless of the conduct or outcome of the Proposal/process.

1.3.2 Bidders are encouraged to submit their respective Proposals after careful observation and due diligence and ascertaining for themselves the availability of documents and other data with respect to this RFP, Applicable Laws and regulations or any other matter considered relevant by them.

1.3.3 All papers submitted with the Proposal are neither returnable nor claimable.

1.4 Completeness of Bids

The bid should be completed in all respects. Failure to furnish all information required under the RFP or submission of a proposal not responsive to the RFP in every respect will be at the Bidder's risk and may result in rejection of its Bid and forfeiture of the earnest money deposit (EMD).

1.5 Data Identification and Collection

1.5.1 It is desirable that the Bidders submit their Proposal/s after verifying the availability of the data, information and/or any other matter considered relevant.

1.5.2 It would be deemed that by submitting the Proposal, the Bidder has:

- Made a complete and careful examination and accepted the RFP in totality;
- Received all relevant information requested from LMC and made a complete and careful examination of the various aspects of the Scope of Work. LMC shall not be liable for any mistake or error on the part of the Bidder in respect of the above.

1.6 Clarifications

1.6.1 Bidders are encouraged to inform themselves fully about the assignment and the local conditions before submitting the Proposal by sending written queries to the LMC, before attending the Pre-Proposal Conference / Pre-Bid Meeting.

1.6.1 The LMC reserves the right not to respond to any queries or provide any clarifications, in its sole discretion, and nothing in this Clause 1.6.1 shall be construed as obliging the LMC to respond to any question or to provide any clarification.

1.7 Pre bid Meeting and Queries

1.7.1 LMC will host Pre-Bid meeting as per the date mentioned in the Notice Inviting Tender (NIT).

1.7.2 The Bidder must e-mail their queries, if any, to envengrnnlko@gmail.com in the form and manner as prescribed in bid document only. The queries submitted through any other mode shall not be accepted.

1.7.3 The response to the queries will be published on the website and no queries shall be entertained thereafter. This response of LMC shall become an integral part of this RFP document. LMC shall not make any warranty as to the accuracy and completeness of responses.

1.7.4 LMC shall endeavor to respond to the questions raised or clarifications sought by the bidders. However, LMC reserves the right not to respond to any question or provide any clarification, in its sole discretion, and nothing in this clause shall be taken or read as compelling or requiring LMC to respond to any question or to provide any clarification.

1.7.5 LMC may also on its own motion, if deemed necessary, issue interpretations and clarifications to all bidders. All clarifications and interpretations issued by LMC shall be deemed to be part of the bidding documents. Verbal clarifications and information given by LMC, or its employees or representatives shall not in any way or manner be binding on LMC.

1.8 Amendment to RFP

1.8.1 At any time prior to the Proposal Due Date (PDD), the LMC, for any reason, whether at its own initiative or in response to a clarification requested by eligible Bidder/s, may modify the RFP by issuance of an addendum. Such amendments shall be uploaded on the e-procurement website <http://etender.up.nic.in> through a corrigendum and this shall form an integral part of the e-bid/Proposal document. The relevant clauses of the ebid/Proposal document shall be treated as amended accordingly. It shall be the sole responsibility of the prospective Bidder to check the above-mentioned websites from time to time for any amendment in the RFP document/s. The LMC shall not be responsible for failure to get/download the amendments.

1.8.2 In order to provide the Bidders a reasonable time to examine the addendum, or for any other reason, LMC may, at its own discretion, extend the PDD.

1.8.3 LMC shall not make any material changes to the evaluation criteria, scope of work, or payment terms after the Proposal Due Date (PDD) unless communicated to all bidders via a formal addendum published on the e-procurement portal.

1.9 Right to accept and reject any or all the Proposals

1.9.1 Notwithstanding anything contained in this RFP, LMC reserves the right to accept or reject any Proposal and to annul the bidding process and reject all the Proposals, at any time without any liability or any obligation for such acceptance, rejection or annulment, without assigning any reason.

1.9.2 LMC reserves the right to reject any Proposal if:

- a) At any time, a material misrepresentation is made or discovered, or
- b) The Bidder/s do/does not respond promptly and diligently to requests for supplemental information required for the evaluation of Proposals, or

- c) The Bidder does not adhere to the formats provided in the form tech to the RFP while furnishing the required information/details.

1.10 Conflict of Interest

A bidder shall not have a conflict of interest that affects the bidding process. Any bidder found to have a conflict of interest shall be disqualified. In the event of disqualification of a selected bidder, the authority shall forfeit the security deposit of such selected bidder as a mutually agreed genuine pre-estimated loss and damage likely to be suffered and incurred by the authority and not by way of penalty for, inter alia, the time, cost and effort of the authority, including consideration of such bidder's bid, without prejudice to any other right or remedy that may be available to the authority hereunder or/ and the contract agreement or otherwise. Without limiting the generality of the foregoing, a bidder shall be considered to have a conflict of interest as per terms defined and detailed in the Contract Agreement.

2.0 Key Requirements of Bid

2.1 RFP Document Fees

The cost of tender documents is INR. 10000.00 +18% GST (Rupees Ten Thousand Only plus Eighteen percent GST) which is non – refundable and shall be paid through online through RTGS/NEFT/Net banking <https://Induscollect.indusind.com/pay/index.php>. The Bid Processing Fee is Non-Refundable. Non-submission of Bid Processing fee along with the Technical Proposal will be treated as non-responsive bid. UTR No. of fees deposited should be mentioned in proposal submitted by Bidder.

2.2 Earnest Money Deposit/ Bid Security

2.2.1 Bid Security of INR 2,00,000.00 (Rs Two lakhs Only) refundable not later than 180 (One Hundred Eighty) days from the Bid Due Date in form of a Demand Draft or Fixed Deposit Receipt (FDR) from any Scheduled/Nationalized Bank in India drawn in favor of the Commissioner, Municipal Corporation of Lucknow and payable at Lucknow or online through RTGS/NEFT/Net banking <https://Induscollect.indusind.com/pay/index.php>.

2.2.2 Any Bid not accompanied by the EMD/Bid Security shall be summarily rejected by the Authority as non-responsive.

2.2.3 Save and except as provided in Clauses above, the EMD/Bid Security of unsuccessful Bidders will be returned by the Authority, without any interest, as promptly as possible on acceptance of the Bid of the Selected Bidder or when the Bidding process is cancelled by the Authority.

2.2.4 The Selected Bidder's EMD/Bid Security will be returned, without any interest, upon the Selected Bidder signing the Service Agreement and furnishing the Performance Security in accordance with the provisions thereof. The Authority may, at the Selected Bidder's option, adjust the amount of EMD/Bid Security in the amount of Performance Security to be provided by him in accordance with the provisions of the Service Agreement.

2.2.5 The Authority shall be entitled to forfeit and appropriate the EMD/Bid Security as Damages inter alia in any of the events specified in Clause herein below. The Bidder, by submitting its EMD/Bid pursuant to this RFP, shall be deemed to have acknowledged and confirmed that the Authority will suffer loss and damage on account of withdrawal of its Bid or for any other default by the Bidder during the period of Bid validity as specified in this RFP. No relaxation of any kind on EMD/Bid Security shall be given to any Bidder.

2.2.6 The EMD/Bid Security shall be forfeited as Damages without prejudice to any other right or remedy that may be available to the Authority under the Bidding Documents, or otherwise, under the following

conditions:

- a. If a Bidder submits a non-responsive Bid;
- b. If a Bidder engages in a corrupt practice, fraudulent practice, coercive practice, undesirable practice or restrictive practice;
- c. If a Bidder withdraws its Bid during the period of Bid validity as specified in this RFP and as extended by mutual consent of the respective Bidder(s) and the Authority;
- d. In the case of Selected Bidder, if it fails within the specified time limit –
 - (i) to sign and return the duplicate copy of LOA;
 - (ii) to sign the Agreement; or
 - (iii) to furnish the Performance Security within the period prescribed there for in the Service Agreement.

3.0 Bid Submission Instructions

3.1 Language and currency

3.1.1 The Proposal and all related correspondence and documents should be written in the English language only.

3.1.2 The currency for the purpose of the Proposal shall be the Indian National Rupee (INR).

3.2 Proposal validity period and extension

3.2.1 Proposals shall remain valid for a period of 180 Days from the Proposal Due Date ("Proposal Validity Period") and LMC may solicit the Bidder's consent for extension of the period of validity, if required. LMC reserves the right to reject any Proposal, which does not meet this requirement.

3.2.2 In exceptional circumstances, prior to expiry of the original Proposal Validity Period, LMC may request Bidders to extend the validity period for specified additional period. Bidders, who may not extend the validity period, will deem to have withdrawn their Proposal at the expiry of validity period.

3.3 Format and signing of Proposals

- a) The Bidders shall prepare electronic copies of the technical and financial e-bid/Proposals separately.
- b) Bidders should provide all the information as per the RFP and in the specified formats. LMC reserves the right to reject any Proposal that is not in the specified formats.
- c) In case the Bidders intends to provide additional information for which specified space in the given format is not sufficient, it can be furnished in duly stamped and signed PDFs.

3.4 Deadline for submission

E-bid/Proposal (technical and financial) must be submitted by the Bidder at e-procurement website <http://etender.up.nic.in> no later than the time specified on the Proposal Due Date. The LMC may, at its discretion, extend this deadline for submission of Proposal by amending the RFP document, in which case all rights and obligations of the LMC and Bidders previously subject to the deadline will thereafter be subject to the deadline, as extended.

3.5 Late submission

The server time indicated in the bid management window on the e- procurement website <http://etender.up.nic.in> in will be the time by which the e-bid/Proposal submission activity will be allowed till the permissible date and time scheduled in the e-tender. Once the ebid/Proposal submission date and time is over, the Bidder cannot submit his/her ebid/Proposal. Bidder has to start the bid submission well in advance so that the submission process passes off smoothly. The Bidder will only be held responsible if his/her e-bid/Proposal is not submitted in time due to any of his/her problems/faults, for whatsoever reason, during the e-bid/Proposal submission process.

3.6 Selection of the Bidder

From the time the Proposals are opened to the time the contract is awarded, if any Bidder wishes to contact the LMC, on any matter related to their Proposal it should do so in writing. Any effort by the Bidders to influence any officer or bearer of the LMC in the Proposal evaluation or contract award decisions may result in the rejection of the Bidder's Proposal.

3.7 Proposal opening

- a) After the eligibility evaluation, the LMC shall prepare a list of Eligible Bidders for opening of their financial bid. A date, time, venue and list of Eligible Bidders will be notified to all Bidders for opening of Financial Bid. The opening of Financial Bid shall be done in presence of respective representatives of Bidders who choose to be present. The LMC will not entertain any query or clarification from Bidder who fail to qualify at any stage of the selection process.
- b) Bidders are advised that selection shall be entirely at the discretion of the LMC. Bidders shall be deemed to have understood and agreed that the LMC shall not be required to provide any explanation or justification in respect of any aspect of the selection process.
- c) Any information contained in the Proposal shall not in any way be construed as binding on the LMC, its agents, successors or assigns, but shall be binding against the Bidder if the service is subsequently awarded to it.

3.8 Opening of Proposals

- a) LMC will open all technical e-bids/Proposals, in the presence of Bidder's representatives who choose to attend on the prescribed date of opening at the LMC office.
- b) The Bidder's representatives who are present shall sign a register evidencing their attendance. In the event of the specified date e-bid/Proposal opening being declared a holiday for the LMC, the e-bids shall be opened at the appointed time and place on the next working day. The Bidder who is participating in e-bid/Proposal should ensure that the RTGS of Fee mentioned in the Data sheet must be submitted in the prescribed account of LMC within the duration (strictly within opening & closing date and time of individual ebid/Proposal) of the work as mentioned in RFP, otherwise, in any case, bid shall be rejected.
- c) The Bidders names and the presence or absence of requisite e-bid/Proposal security and such other details as the LMC at its discretion may consider appropriate, will be announced at the opening. The names of such Bidders not meeting the eligibility criteria shall be notified subsequently.
- d) The LMC will prepare minutes of e-bid/Proposal opening.

3.9 Confidentiality

- a) Information relating to the examination, clarification, evaluation and recommendation for the short-listed Bidder/s shall not be disclosed to any person not officially concerned with the process.
- b) After opening of the Proposals, no information relating to the examination, clarification, evaluation and comparison of Proposals and recommendations concerning the award of contract shall be disclosed to Bidders or their representatives, if any. Any effort by a bidder to exert undue or unfair influence in the process of examination, clarification, evaluation and comparison of Proposal/s shall result in outright rejection of the offer, made by the said Bidder.

3.10 Tests of responsiveness

3.10.1 Prior to evaluation of the Proposals, LMC will determine whether each Proposal is responsive to the requirements of the RFP. The Proposals shall be considered responsive if:

- a. It is received or deemed to be received by the due date and time including any extension thereof pursuant to the Data Sheet.
- b. It contains all information as desired in this RFP.
- c. Information is provided as per the formats specified in the RFP.
- d. It mentions the validity period as set out in Data Sheet.
- e. Bids are accompanied with Bid Processing Fee (non-refundable) and EMD as specified in the Date Sheet of this RFP.

3.10.2 LMC reserves the right to reject any Proposal which is non-responsive and no request for alteration, modification, substitution or withdrawal shall be entertained by LMC in respect of such Proposal.

3.11 Clarifications sought by LMC

To assist in the process of evaluation of Proposals, LMC may, at its sole discretion, ask any Bidder for clarification on its Proposal. The request for clarification and the response shall be in writing. No change in the substance of the Proposal would be permitted by way of such clarifications.

3.12 Proposal evaluation

Submissions from Bidders would first be checked for responsiveness as set out. All Proposals found to be substantially responsive shall be evaluated as per the Eligibility Criteria set out in technical eligibility of this RFP.

3.13 Financial evaluation

The Bidders shall upload their financial bids in the commercial bid section of the E tender portal. It is mandatory for the Bidder to quote the rate in lumpsum amount as mentioned in financial proposal failing which the proposal shall be liable to be rejected. A separate format (FORM TECH H) of the financial bid format has also been published along with the RFP document. The same is to be used whilst submitting the financial bid on the E tender portal.

If there are any conditions attached to any financial bids which shall have a bearing on the total cost, the tender committee shall reject any such bids as non-responsive financial proposal. However, if the Tender Evaluation Committee feels it necessary to seek clarifications on any financial proposals regarding taxes,

duties or any such matter, the Tender Evaluation Committee shall do so by inviting responses in writing.

The financial bids shall be opened by the Tender Evaluation Committee of the bidders who are deemed eligible as per the prescribed eligibility criteria as specified in technical clause in the presence of representatives of the bidders who choose to attend the proceedings. The details of the bidders and their proposed prices shall be read and recorded when the financial proposals are opened.

3.14 Selection Methodology

The Financial Bids of all technically qualified Bidders will be opened. Minimum score of 70 marks in the technical evaluation process is required to be considered as a Technically Shortlisted Bidder. The Bidder shall be selected under the Quality-cum-Cost Based System (QCBS) with weightages of 70:30 (70% for technical proposal and 30% for financial proposal) and procedures described in this RFP.

3.15 Letter of Award (LOA)

Prior to the expiration of the period of bid validity, after completing negotiations, LMC will notify the successful bidder in writing or by fax or e- mail, to be confirmed in writing by letter, that its bid has been accepted. LOA will constitute the formation of the contract. Upon the successful bidder's furnishing of Performance Bank Guarantee, LMC will promptly notify each unsuccessful bidder.

3.16 Signing of Contract Agreement

LMC shall notify the successful bidder that its bid has been accepted. The successful bidders shall enter into contract agreement with LMC within the time frame mentioned in the Letter of Acceptance issued to the successful bidder by LMC. The contract agreement shall set forth the detailed terms and conditions for grant of contract to the successful bidder, including the scope of the successful bidder's services and obligations.

3.17 Failure to terms and Conditions of the RFP/ Contract

Failure of the successful bidder to agree with the terms and conditions of the RFP/ Contract shall constitute sufficient grounds for the annulment of the award, in which event LMC may invite the next best bidders for negotiations or may call for fresh RFP.

3.18 Performance Security

3.18.1 Submission, Form, and Amount

The Successful Bidder shall, at its own expense, submit an unconditional and irrevocable Performance Bank Guarantee (PBG) equal to 5% (five percent) of the total contract value. This PBG must be furnished within twenty-one (21) working days from the date of issuance of the Letter of Award (LOA) and prior to the issuance of the work order. The guarantee shall be drawn from a nationalized bank or a scheduled commercial bank, in the format prescribed in form tech F, and payable on demand in favor of the MUNICIPAL COMMISSIONER, LUCKNOW MUNICIPAL CORPORATION. All associated charges (premium, commission, etc.) shall be borne solely by the successful bidders.

3.18.2 Validity and Extension

The Successful bidder shall be required to submit the PBG of appropriate value as mentioned in clause 3.18.1 for a minimum period of 180 days from the date of issuance of work order. The PBG must remain valid for at least 60 (sixty) days beyond the date of completion of all contractual obligations of the bidder. In case the project is extended beyond the initial scheduled term, the successful bidders must accordingly

extend the validity of the PBG to ensure continuous coverage until sixty days past the new completion date.

3.18.3 Conditions for Invocation and Forfeiture

The LMC shall be entitled to invoke and forfeit the Performance Guarantee as compensation for any loss resulting from the successful bidder's failure to complete its obligations. The PBG shall be forfeited and encashed in the following cases:

- a. The Successful Bidder withdraws from the project midway during the project term.
- b. The Successful Bidder fails to meet the service levels as agreed upon in the Service Agreement.
- c. The Successful Bidder commits any other act that renders the project un-operational, and LMC establishes sufficient grounds for forfeiture.
- d. The Successful Bidder is unable to service the contractual requirements for any reason, leading to non-performance.
- e. The Selected Bidder fails to extend the validity of the PBG upon required contract extension.

3.18.4 Recovery and Discharge

LMC shall notify the bidder in writing of the exercise of its right to invoke the PBG within 14 (fourteen) days, indicating the obligation(s) for which the successful bidder is in default. LMC shall also be entitled to recover funds from the successful bidder's bills, the PBG, or any other amount due to the bidder, equal to any payment made due to inadvertence, error, collusion, misconstruction, or misstatement. The PBG will be discharged and returned 60 days after the satisfactory completion of the Contract, provided all obligations have been met, subject to LMC's right to recover any due amounts. No interest shall be payable on the Performance Bank Guarantee. The aggregate liability of the TA shall, may exceed the PBG submitted by the successful TA Agency.

SECTION II: TERMS OF REFERENCE (TOR)

4.0 Project Background

Lucknow, the capital city of Uttar Pradesh, is a rapidly growing urban center with a population exceeding 4 million and an area of approximately 631 km². Governed by Lucknow Municipal Corporation (LMC), the city generates around 2,000–2,100 metric tons of municipal solid waste (MSW) per day, with per capita generation ranging between 0.48–0.65 kg/day. The waste composition is dominated by organic matter (55–60%), along with recyclables and inert fractions, and exhibits seasonal variations in calorific value, averaging about 3,400 kcal/kg. These characteristics make Lucknow a suitable candidate for Waste-to-Energy (WtE) solutions, provided robust feedstock management and segregation practices are in place.

LMC has made significant strides in improving waste management under the Swachh Bharat Mission. Door-to-door collection and source segregation now cover over 70% of households, and overall collection efficiency exceeds 96%. The city has successfully remediated more than 1.85 million metric tons of legacy waste at Shivri, recovering Refuse-Derived Fuel (RDF), bio-soil, and construction debris. Fresh waste is processed scientifically at three Shivri-West units, each handling around 700 TPD, ensuring 100% treatment of daily waste. Despite these achievements, spatial disparities in segregation and collection persist, particularly in Trans-Gomti areas, and contamination in feedstock remains a challenge for WtE operations. Apart from LMC, nearby ULBs such as Nawabganj (Barabanki) and Unnao also generate approximately 196 TPD of waste, which should be added to the cluster, providing an additional opportunity to include them in the WtE project.

To address these gaps and leverage the energy potential of MSW, LMC plans to develop a 25 MW Electricity generation, Waste-to-Energy plant either in Centralized or decentralized manner under the PPP model. This initiative aligns with national and state policies, including the Solid Waste Management Rules, 2016/2026 & SBM Guideline, and the Uttar Pradesh Bio-Energy Policy, which incentivizes urban waste-based energy projects through fiscal benefits and viability gap funding. The proposed project will not only generate renewable electricity but also reduce landfill dependency, and mitigate methane emissions,

The WtE facility will be integrated with existing waste processing infrastructure and designed to comply with CPCB/SPCB emission norms, including stringent controls on dioxins, furans, and ash management. It will also incorporate a robust Environmental and Social Management Plan (ESMP) to address community concerns and ensure sustainable operations. By adopting advanced technology, transparent PPP structuring, and lender-friendly risk allocation, this project aims to transform Lucknow into a model city for circular economy and climate-resilient urban development.

The Department of Economic Affairs (DEA), Ministry of Finance, Government of India, maintains an official panel of Transaction Advisors for structuring Public-Private Partnership (PPP) projects across sectors. These advisors have been empaneled through a rigorous process based on their proven expertise in PPP transaction advisory, financial modeling, legal documentation, and bid process management. Lucknow Municipal Corporation intends to engage one of these DEA-empaneled Transaction Advisors to provide end-to-end advisory services for the proposed Waste-to-Energy project under PPP mode through Domestic competitive Bidding. The selected advisor will be responsible for preparing the techno-economic feasibility study, structuring the PPP model, Detail project Report and drafting transaction documents (RFQ, RFP, Concession Agreement, PPA), managing the bid process, and supporting the concession agreement signing and financial close, ensuring compliance with applicable PPP guidelines and statutory requirements.

5.0 Objectives

The objective of this consultancy is to provide Transaction Advisory (herein referred as “TA”) services for the development of a 25 MW Electricity Waste-to-Energy (WtE) power plant at Lucknow in centralized or decentralized phase for Lucknow cluster. The aim is to ensure successful implementation of the project through a Public-Private Partnership (PPP) model that:

1. Ensures robust project structuring through technical, financial, and environmental study.
2. Facilitates preparation of all key project documents including the Techno-Economic Feasibility Report, detail project Report, bid documents, and Concession Agreement.
3. Enables a transparent and competitive bidding process for selection of a private concessionaire under the DBFOT framework.
4. Handhold Lucknow Municipal Corporation (LMC) and cluster in achieving Financial Closure, signing of the Concession Agreement, Viability gap funding (VGF), other Funding support and compliance with applicable PPP guidelines and statutory requirements.

6.0 Scope of work

The selected Transaction Advisor shall provide consultancy support to Lucknow Municipal Corporation (LMC) including Nawabganj (Barabanki) and Unnao for the structuring, bid process management, and execution of the proposed 25 MW Waste-to-Energy (WtE) project in centralized or decentralized phase under the Public-Private Partnership (PPP) model. The scope of work will include, but not be limited to, the following activities:

6.1 Phase -1: Inception and Project Understanding

- a) With Authority Undertake field visits and reconnaissance surveys to understand the existing site conditions, local infrastructure availability (such as roads, electricity, water supply), and other on-ground realities that may affect project design and implementation.
- b) The TA Shall perform a detailed Characterization of Municipal Solid waste for the Lucknow Cluster by third party and verify the same through NABL Accredited Laboratory, providing a quantitative and qualitative breakdown of physical and chemical properties.
- c) Handhold LMC to Carry out stakeholder consultations with relevant departments of LMC, the State Urban Development Agency (SUDA), Pollution Control Board, DISCOM, and other key agencies to identify their expectations, constraints, and support mechanisms.
- d) Review existing project documentation available with LMC, including waste generation & processing data, waste processing practices, earlier feasibility reports, land ownership documents, MSW composition reports, and environmental clearances (if any).
- e) Prepare and submit a detailed Inception Report capturing the advisor’s understanding of the project objectives, scope of work, data availability, approach and methodology, proposed work plan, timelines for deliverables, roles and responsibilities, and risk mitigation strategy.

6.2 Phase-2: Techno- Economic Feasibility Study

- a) Based on waste characterization study of LMC and Cluster ULBs, Analyze the quantity and quality of Dry waste/ Refuse-Derived Fuel (RDF) and other waste available from the municipal solid waste generated in Lucknow and nearby Urban Local Bodies (ULBs) Nawabganj Barabanki and Unnao (Cluster), based on primary and secondary data, and determine whether the proposed 25 MW

capacity is optimal and sustainable in centralized or decentralized basis.

- b) Evaluate various WtE technologies such as incineration, gasification, pyrolysis, and plasma etc, and recommend the most suitable technology considering technical viability, feedstock characteristics, capital and O&M costs, environmental norms, and past performance in Indian conditions.
- c) Assess site suitability and availability of essential infrastructure, including road access, grid connectivity, water supply, and proximity to waste processing and disposal sites, in order to reduce capital costs and operational delays.
- d) Undertake environmental and social assessments to understand the likely environmental effects of the project on air, water, soil, and local communities, and recommend mitigation measures in line with CPCB/MoEF norms and Environmental Protection Act, 1986.
- e) Propose appropriate risk mitigation and allocation strategies, with institutional and contractual safeguards for both LMC and the developer.
- f) Identify all statutory and regulatory approvals required for the project, including but not limited to Consent to Establish, Environmental Impact Assessment (EIA), Power Purchase Agreement (PPA), and Grid Connectivity. A detailed roadmap outlining timelines, responsible agencies, and dependencies for securing each clearance shall be provided. The TA shall also ensure the project's alignment with applicable national and state policies on renewable energy, solid waste management, and PPP frameworks.
- g) Develop a detailed financial analysis, including estimates of capital expenditure (CAPEX), operating expenditure (OPEX), revenue streams (such as sale of electricity, by-products like bottom ash, fly ash, and carbon credits), financial projections, and viability indicators like IRR, NPV, DSCR, and payback period.
- h) Prepare conceptual proposal overviewing the preliminary process flow, basic plant details, indicative land and utility requirements, initial environmental provisions, preliminary mass-energy balance, and cost assumptions to establish the project's technical feasibility.
- i) Develop a project execution plan outlining implementation strategy, key milestones, construction phases, timelines, and coordination requirements for successful project delivery.
- j) The financial analysis would also include sensitivity analysis to detail factors critical to financial sustainability and threshold levels for operational sustainability.
- k) Assess the gap the project's viability and prepare a proposal for Viability Gap Funding (VGF) support as per DEA's PPP guidelines or SBM guidelines.
- l) Prepare and submit a complete VGF proposal, including background, need for VGF, detailed financial model, viability indicators with and without VGF, sensitivity analysis, impact assessment, and expected benefits to the public authority.
- m) Coordinate with LMC and the nodal authority (e.g., DEA or State PPP Cell) to submit the proposal for appraisal under the India Infrastructure Project Development Fund (IIPDF) and/or VGF Scheme or SBM.
- n) Prepare response to any queries or revisions sought during appraisal, attend review meetings, and handhold LMC in obtaining final approval and allotment of VGF, Funding under SBM 2.0, and external funding arrangement for the project.
- o) Prepare project based on DBFOT PPP model, and suggest a concession period and payment mechanism that ensures risk-balanced and investor-attractive project structuring.

6.3 Phase-3: Detail Project Report (DPR) Development

The TA shall prepare a comprehensive DPR including the following components:

- Project Overview & Executive Summary.
- Project background, objectives, and scope
- Key findings and recommendations.
- Summary of technical, financial, and implementation aspects.

6.3.1 Technical Design & Engineering Specifications

a) Civil Engineering Components:

- Site development plan and land requirement.
- Building design and layout (administration building, waste receiving area, processing hall, power house, control room, auxiliary buildings).
- Structural design for foundations, buildings, and heavy equipment supports
- Road network, drainage, and utility corridors
- Water management system (intake, storage, treatment, recycling).
- Effluent treatment plant design
- Ash handling and storage facilities
- Fire protection systems and safety infrastructure

b) Mechanical Engineering Components:

- Waste receiving and handling system design.
- RDF preparation and feeding system
- Boiler island configuration (type, capacity, specifications)
- Steam generation system parameters
- Turbine-generator set specifications (15 MW capacity)
- Flue gas cleaning system (ESP, scrubbers, bag filters)
- Ash handling system (bottom ash, fly ash)
- Auxiliary systems (cooling towers, pumps, compressors)
- Material handling equipment specifications
- Piping and instrumentation diagrams (P&IDs)

c) Electrical Engineering Components:

- Plant electrical load assessment and distribution
- Switchyard and substation design
- Generator transformer specifications
- Grid interconnection scheme and protection system
- Emergency power supply system (DG sets)
- Lighting, earthing, and lightning protection
- Control and instrumentation system architecture
- SCADA system requirements
- Communication and networking systems

d) Process flow diagrams & Mass/energy balance:

- Complete process flow diagram (PFD) for the selected technology
- Mass balance calculations (waste input, RDF, ash, emissions)
- Energy balance calculations (thermal efficiency, power generation)
- Water and chemical balance.

e) Implementation plan & schedule

- Detailed project implementation schedule (Gantt chart/CPM)
- Procurement strategy for equipment and services
- Construction methodology and sequencing
- Testing, commissioning, and trial run plan

f) Cost Estimation & Financial plan

- Detailed Bill of Quantities (BOQ) for civil works
- Equipment cost breakdown (mechanical, electrical, instrumentation)
- Contingency and escalation provisions
- Project financing plan and debt-equity structure
- Tariff calculations and revenue model
- Operation & maintenance cost estimates

g) Environmental Compliance & Management

- Detailed Environmental Management Plan (EMP)
- Emission control measures and monitoring protocol
- Wastewater treatment and disposal plan
- Solid waste (ash) management and utilization plan
- Noise and odor control measures
- Green belt development plan

h) Health, Safety & Security plan

- Occupational health and safety management system
- Emergency response and disaster management plan
- Security arrangement and access control

i) Operation & Maintenance Manual framework

- Proposed O&M organizational structure
- Preventive and predictive maintenance schedule
- Spare parts management plan
- Performance monitoring and reporting system

j) Risk Assessment and Mitigation plan

- Technical, financial, environmental, and social risks
- Risk allocation matrix between stakeholders
- Mitigation measures and contingency plans

k) Appendices and Supporting Document

- Site maps and layouts
- Equipment data sheets
- Detailed calculations
- Statutory clearance status
- Reference documents and standards

6.4 Phase-4: Bid Process Management

- a) Draft and finalize all transaction documents, including:
 - Request for Qualification (RFQ): Prequalification criteria for potential bidders.
 - Request for Proposal (RFP): Technical and financial bidding formats, evaluation criteria, instructions to bidders.
 - Draft Concession Agreement (DCA): Rights and obligations of LMC and developer, performance standards, payment terms, penalties, termination clauses, risk allocation.
- b) Facilitate pre-bid meetings and site visits, respond to bidder queries, and issue necessary addendums/clarifications in consultation with LMC.
- c) Handhold in bid opening, evaluation, and scoring, both technical and financial, as per pre-disclosed criteria, and document the process in a transparent manner.
- d) On behalf of ULB Prepare bid evaluation reports and recommend the preferred bidder based on financial competitiveness, technical adequacy, and risk acceptability.
- e) Handhold in final negotiations and issuance of Letter of Award (LoA) to the selected private developer.

6.5 Phase-5: Concession Agreement Signing and Financial Closure

- a) Support LMC in finalizing and executing the Concession Agreement, ensuring alignment with approved VGF/PPP frameworks.
- b) Handhold LMC in coordinating fund disbursement, milestone tracking, and compliance requirements related to the release and utilization of VGF during construction.
- c) Handhold to LMC to compliance with IIPDF/VGF portal documentation, and if TA is empanelled, upload all relevant documents, approvals, agreements, and reports on the designated government portal.
- d) TA shall review the technology used by the WtE project developer in case of other technology used by Concessionaire and thoroughly verify and review the Detailed project report submitted by the Concessionaire to LMC and Suggest the corrective measure for further actions.
- e) TA shall do all the handholding and support required for the final technology used by developer.
- f) Coordinate with the selected Concessionaire, lenders, and government agencies to achieve financial close.

6.6 Other Major Support Services to LMC

- a) Provide strategic roadmap and support to concessionaire in obtaining all statutory and regulatory approvals required for the project, including, Consent to Establish, Environmental Impact Assessment (EIA), Power Purchase Agreement (PPA).
- b) Provide strategic roadmap to concessionaire for marketing & sale of bottom ash, fly ash, and other recyclable by-products.
- c) LMC will act as the lead ULB in the cluster along with Nawabganj (Barabanki) NPP and Unnao NPP. All documents or reports prepared by the TA for LMC shall also take into account the other ULBs in the cluster mentioned above.

- d) Provide strategic roadmap and support to concessionaire and LMC for registration of CER and Carbon Credits Certificates.

6.7 Exclusion from Scope of Work

However, the following shall be excluded from the TA's scope of work:

- a) Undertaking construction, installation, or commissioning of the Waste-to-Energy plant.
- b) Operating, maintaining, or managing the plant after commissioning.
- c) Providing equity, debt, guarantees, or any form of project financing.
- d) Obtaining statutory clearances; role shall only be limited to advisory and roadmap preparation.
- e) Handling electricity sales, tariff negotiations, or revenue collection.
- f) Bearing commercial, financial, technical, or operational risks of the project.
- g) Representing LMC or concessionaire in courts, tribunals, or regulatory bodies.
- h) Procuring plant machinery, technology, or third-party services.
- i) Implementing environmental or emission control measures; only advisory support will be provided.
- j) Providing guarantee for Financial Closure or sharing liability for lender commitments.
- k) Being responsible for plant performance, emissions, or operational efficiency post-handover.

7.0 Roles and Responsibility Matrix

Phase	Lucknow Municipal Corporation (LMC)	Transaction Advisor (TA)	Selected Concessionaire
Phase 1: Inception & Project Understanding	- Provide MSW data, land ownership documents, and prior feasibility reports.	- Conduct site reconnaissance and infrastructure assessment (roads, water, power) and perform waste composition and characterization through third party and get vetted.	<i>Not applicable at this stage.</i>
	- Facilitate site access	- Review existing waste processing practices and legacy waste remediation status. And handhold stakeholder meetings (SUDA, PCB, DISCOM).	
	- Nominate nodal officer for coordination.	- Identify gaps in segregation and feedstock quality as per data provided by Authority.	

	- Share existing environmental clearances (if any).	- Prepare Inception Report detailing methodology, timelines, risk matrix, and stakeholder mapping.	
Phase 2: Techno-Economic Feasibility Study	- Provide access to primary and secondary waste data.	- To Analyze waste composition and waste characterization.	<i>Not applicable at this stage.</i>
		- Recommend optimal available WtE technology.	
	- Participate in review meetings for feasibility findings.	- Assess site suitability and infra readiness.	
		- Prepare detailed financial model (CAPEX, OPEX, IRR, DSCR, sensitivity analysis).	
		- Suggest PPP structure (DBFOT), concession period, and payment mechanism.	
		- Identify statutory approvals and prepare clearance roadmap.	
Phase 3 : Preparation of Detailed Project Report.	Approve DPR	- Prepare a Comprehensive DPR. And Submit to LMC.	
Phase 3: Bid Process Management	- Approve draft RFQ, RFP, and Concession Agreement.	- Draft RFQ, RFP, and Concession Agreement with risk allocation and performance standards.	- Submit bids as per RFQ/RFP.
	- Issue bid documents on E- tender portal.	- On behalf of LMC Prepare bid evaluation criteria and scoring methodology.	- Participate in pre-bid meetings and site visits.
	- Conduct pre-bid meetings and site visits.	-On behalf of LMC Respond to bidder queries and issue addendums.	- Provide clarifications during evaluation if required.
	- Manage official communication and clarifications.	- Handhold in technical and financial bid evaluation.	
		- Prepare bid evaluation report and recommend preferred bidder.	
		Handhold LMC to issuance of Letter of Award (LoA) .	
Phase 4: Concession Agreement Signing & Financial Close	- Execute Concession Agreement.	- Handhold finalization and signing of Concession Agreement.	- Sign Concession Agreement.
	- Facilitate land handover and statutory approvals.	- Handhold LMC to Upload documents on IIPDF/VGF portal.	- Secure financing and achieve Financial Close.

	- Coordinate with lenders and agencies for Financial Close.	- Assist in achieving Financial Close (liaison with lenders, PPA signing, environmental clearances, emission compliance).	- Obtain all statutory approvals (Consent to Establish, EIA, Grid Connectivity).
	- Ensure compliance with VGF/IIPDF guidelines.		- Prepare for project execution and mobilization.
Post-Agreement Support	- Monitor compliance and milestone achievement.	- Provide strategic roadmap to concessionaire in obtaining all statutory and regulatory approvals required for the project, including, Consent to Establish, Environmental Impact Assessment (EIA), Power Purchase Agreement (PPA).	- Implement project as per concession terms.
	- Facilitate VGF disbursement & approvals or external funding arrangement.	- If required to LMC, Provide strategic roadmap to concessionaire for marketing & sale of bottom ash, fly ash, and other recyclable by-products.	- Ensure environmental compliance and performance standards.
	- Conduct periodic review meetings.	-	- Manage operations, revenue streams, and reporting obligations.

8.0 Payment Terms

8.1 Proposed Milestones for the TAs

The total duration for completing all tasks described in this RFP shall be 6 months, including the time taken by the Authority to provide requisite documents or communicate its comments on the draft submissions. The TA shall make available its representatives for liaisoning and attending regular meetings, undertake coordination, and carry out data collection required as per the scope of work. The remaining team members will work off-site and may be present at the Authority's office during presentations, discussions related to their respective segments, or whenever called upon by the Authority.

8.2 Milestone & Payment Schedule

Mile Stone	Proposed Milestone by Authority	Proposed Payment (%)	Project Progress Timeline (month)
M1	Submission of Inception Report to the Authority	15%	1
M2	Submission of Feasibility Report to the Authority	15%	1
M3	Submission of DPR to the Authority	15 %	1

M4	Floating of RFP by the Authority	15%	1
M5	Completion of Bid evaluation stage and issue of LOA by the PSA	15%	1
M6	Signing of Concession Agreement and Uploading of all relevant documents of portal of TA.	15%	1
	Total	90%	6 Months
Remaining 10 % of payment			
1.	Providing support to the concessionaire post agreement signing and till Commissioning of WTE plant.	Remaining 10 %	

8.3 Data, Services and facilities provided by the Authority

Available data as may be required by the TA will be provided by the Authority on request. The designated representative shall facilitate handing over of such information to the Transaction Advisor.

8.4 Composition of review committee to monitor TA's work

Upon award of the TA assignments, the PSA shall appoint a Nodal Officer who will oversee the implementation of the pilot project on behalf of the Authority. He/she shall be responsible for holding periodic consultations with the TA and for providing all necessary data, drawings, and other relevant information as and when required for the timely performance of the assignments. Further, whenever internal approvals or policy decisions are required, the Nodal Officer shall arrange for internal reviews by the technical and financial committees before conveying concurrence to the TA.

Procedure for reviewing reports

- The TA shall submit deliverables as per the scope of work outlined in the terms of reference. These deliverables shall be submitted to the concerned authority, and the relevant approving Authority shall review them.
- The review meetings shall be held monthly to review the TA's progress.
- The hard and soft copies of the reports submitted shall be in English.

9.0 Key Personnel

The Key Personnel shall be engaged as a TA from the start of the project, working within the defined scope of work. The composition of the Transaction Advisory Team for any assignment proposed by the Authority should preferably be as outlined below, and the particulars of the personnel are to be furnished in Annexures 2 and 3.

9.1 Qualification of Key Personnel

The minimum required qualifications and experience of the proposed key professional staff of the TA refer following details:

S. No.	Key Personnel	Education Qualification	Professional Experience	Experience on Eligible assignments
1	Lead Transaction advisor/ Team Leader cum PPP	Master in Technology (Environment Engineering / Electrical/ Mechanical /	15 years	• Eligible Projects: (Experience of leading at least 04 Domestic Waste to Energy projects).

	Expert cum	Planning/ Waste Management) and MBA (Finance / Economics)		Experience of leading at least 3 Transaction Advisory projects in India.
2	Financial Expert	MBA in finance or equivalent	15 years	(Experience of working in at least 4 transaction Advisory assignments for Domestic PPP projects costing 50 Crores or above. - Experience of one project involving VGF application/ external funding arrangement.
3	Solid waste management expert	Master in Technology in (Environment / Urban Planning / Waste Management)	8 years	- Experience of working in Domestic Integrated/Cluster SWM projects. - Executed Transaction Advisory at least 1 waste to energy project.
4	Procurement Expert	MBA (Finance / operations)/ Master' s in public procurement or Contract Management / PG Diploma in Procurement.	8 years	Experience of working in at least 3 Domestic projects based on Waste to Energy involving Bid process management.
5	Infrastructure Expert/Civil Engineer	Bachelor's degree in civil engineering along with Master in Technology in Structural Engineering.	8 years	- Experience of working in Advisory/Engineering/PMC of at least 3 Domestic Urban Infrastructure projects. - Experience of working in at least 3 Domestic Integrated SWM projects involving BOQ /Cost Estimates/DPR
6	Contract management Specialist	Bachelor's degree in Environment/Civil/Mechanical with MBA (Finance / Operations)	8 years	Experience of working in Contracts/Bid Process Management in at least 3 Domestic Urban Infrastructure projects.
7	Mechanical Engineer	Bachelor's degree in Mechanical engineering along with Master in Technology in any stream of Mechanical Engineering.	8 years	- Experience of working in at least 3 Domestic projects based on Waste to Energy. - Experience of working in at least 3 Domestic Integrated SWM projects involving BOQ /Cost Estimates/DPR.
8	Electrical Engineer	Bachelor's degree in Electrical engineering along with Master in Technology in any stream of Mechanical Engineering.	8 years	- Experience of working in at least 3 Domestic projects based on Waste to Energy. - Experience of working in at least 3 Domestic Integrated SWM projects involving BOQ /Cost Estimates/DPR.

9.2 Replacement of Personnel

The Authority may allow the TA to replace the personnel selected with prior notice in advance. The TA shall propose options for replacement duly furnishing the educational qualifications and experience specified for the respective position in the RFP document. The Authority reserves the right to approve the replacement after due interaction, if necessary. The TA shall bear the cost of the replacement of the personnel.

Substitution of expert shall be by an equally or better qualified and experienced personnel being provided

to the satisfaction of the LMC as per the qualification and experience mentioned in the RFP document.

9.3 Completion of Services

All the deliverables Inception report, DPR, drawing & design shall be compiled, classified and submitted by the TA to the authority in soft form and 1 Coloured copy in hard form.

The final submission of DPR, Drawing & design must be in 2 coloured copies along with soft form. The Assignment shall stand completed on acceptance by the Authority of all the Deliverables, as mandated under the workorder for the Assignment. Unless completed earlier, the Assignment shall be deemed completed and finally accepted by the Authority and the final deliverable shall be deemed approved by the Authority as satisfactory upon expiry of 60 (sixty) days after receipt of the final deliverable unless the Authority, with in such 60(sixty) day period, gives written notice to the TA specifying in detail, the deficiencies in the services. The TA shall thereupon promptly make any necessary corrections and/or additions, and upon completion of such corrections or additions, the foregoing process shall be repeated.

SECTION III: QUALIFICATION CRITERIA

10.0 Stage 1: Pre-Qualification Criteria

- a) The eligibility criteria for the Bidders and the respective evidentiary documents to be submitted by them are given below.
- b) The eligibility of the Bidders shall be evaluated based on the evidentiary documents submitted by the bidders as per requirement stated below.
- c) Only those Bidders that are found to be eligible in the below evaluation shall be considered for the subsequent technical evaluation

S. No.	Eligibility Criteria	Documents to be Furnished
1	The Bidder should be an empaneled Transaction Advisor with the Department of Economic Affairs, Ministry of Finance, Government of India as per DEA letter no F. No. 2/3/2021-PPP dated 01.07.2022	DEA Empanelment Letter
2	The Agency should not have been blacklisted by any Central or State Government Department / Central Government Department / Government Agency / Government Undertaking / Government Corporation in the last 3 years	Self-Declaration by the Agency In the stamp paper, included in the Technical Bid Cover Letter given at Annexure-1
3	The bidder should be compliant with statutory regulations such as Income Tax, GST etc	PAN CARD GST registration Certificate Certificate of Incorporation
4	The Applicant shall have, over the past 5 (five) financial years undertaken a minimum of 3 (three) Eligible Assignments, in PPP transaction advisory or in any other Consulting assignment in waste management, Transportation, Health and energy, Infra etc. (All Assignments at least two assignments shall be completed and one could be ongoing)	Work Orders/ Contracts/ Lol/ LoA and Completion Certificates / AUTHORITY Letter or any other documentary proof.
5	Gross Average Annual Turnover of the Firm from Advisory Services in the last three financial years should not be less than 20 Cr.	A copy of the audited balance sheet with the turnover section clearly highlighted, along with a certificate from the statutory auditor, must be submitted as proof of turnover.

	Additionally, a certificate from the statutory auditor/CA clearly specifying the annual turnover for the specified years, must be provided.
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11.0 Stage 2: Technical Evaluation

- a) A Technical Evaluation shall be carried out only for those Bids that meet the Eligibility Criteria specified above.
- b) The marks secured in the evaluation of the technical bids constitute the bidder's Technical Score.
- c) The team composition of a Transaction Advisory Team for any assignment proposed by Authority should be preferably as below.

The criteria adopted for the Technical Evaluation shall be as below:

Sr.	Evaluation parameter (Bidder to enclose relevant experience work order and work completion Certificate)	Max. Marks
A	Average Annual Turnover of the Bidder in last 3 financial years (As per the CA Certificate / Balance sheet)	10Marks
	Above ₹50.00Crores	10Marks
	₹20.00 Crore and up to ₹50.00Crore.	05Marks
B	Number of Transaction Advisory (PPP mode) projects executed in any sector mentioned above in the last 5 years preceding Bid Due Date for the State Government / Central Government / Public Sector AUTHORITIES/ULB.	30 Marks
	For Projects equal to 4 and less than and equal to 6 Number	20 Marks
	For Projects greater than 6 and less and equal to 8 Number	25 Marks
	For Projects greater than 8 Number	30 Marks
C	Team Composition Proposed resource/s CVs are submitted as proof of documentation. The number of marks to be assigned to each of the following positions shall be determined considering the below-mentioned sub-criteria and relevant percentages: a. Educational qualification- 50% b. Years of Experience- 50%	40 Marks
	1. Lead transaction advisor/Team Leader cum PPP Expert	07 Marks
	2. Financial Expert	06 Marks
	3. Solid waste management expert	06 Marks
	4. Procurement Expert	05 Marks
	5. Infrastructure Expert / Civil Engineer	04 Marks
	6. Contract Management Specialist	04 Marks
	7. Mechanical Engineer	04 Marks
	8. Electrical Engineer	04 Marks
D	Technical presentation on Approach & Methodology (Evaluation based on quality and adequacy of presentation made to the evaluation committee on the understanding of the Project and approach & methodology of the work.)	20 Marks
	Annexure-8 Work Plan and Methodology	10Marks
	• Bidder shall submit a presentation covering the following key points - o understanding of the project. - o Organization profile - o Experience in similar assignments - o Approach & Methodology - o Project Execution Plan	10 Marks
TOTAL MAXIMUM MARKS (A + B + C + D)		100 Marks

12.0 Financial Bid Evaluation

- a) The Bidder should secure a minimum Technical Score of 70 Marks to become technically qualified for evaluation of Financial Bid.
- b) Financial Bids of the 'Technically Qualified' bidders shall be opened online at the date and time mentioned in the 'Table of Key Details', in the presence of the Tender Evaluation Committee.
- c) The Financial Score of a Bidder is calculated as per the following formula.

Total Marks= 100.

To be calculated as follows: The lowest Financial Proposal (FM) will be given a financial score (SF) of 100 points. The financial scores of other proposals will be computed as follows:

$SF = 100 \times FM/F$ (F = amount of Financial Proposal of other bidder)

- d) If for any reason, there is delay in opening of the Financial Bid, the same will be informed to the eligible bidders in advance.
- e) During evaluation of Bids, the Tender Inviting Authority may, at its discretion, ask the Bidder for a clarification or to submit additional or missing information to his Bid. The request for clarification or submission of information and the response shall be in writing. If the response from the bidder is not received by the Tender Inviting Authority before the expiration of the deadline prescribed in the written request, the Tender Inviting Authority reserves the right to proceed with evaluation process at the total risk and cost of the Bidder.

13.0 Finalization of the Successful Bidder

- a) Bidder's Final Score shall be calculated by adding 70% of the bidder's Technical Score and 30% of the bidder's Financial Score.
Proposals will finally be ranked according to their combined technical (ST) and financial (SF) scores as follows:

$S = ST \times Tw + SF \times Fw$

Where, Tw and Fw are weights assigned to Technical Proposal and Financial Proposal, which shall be 0.70 and 0.30 respectively.

- b) The bidder securing the highest Final Score shall be declared as the Successful Bidder.
- c) In the event of a tie in the Final Scores of multiple bidders, the bidder securing the highest Technical Score shall be declared as the Successful Bidder.
- d) In the case where the financial bid of the Successful Bidder is unrealistically lower or higher than the internal estimate or market rate or Good Industry Practice, the Tender Inviting Authority shall be entitled to solicit, at its sole discretion, detailed price analysis for any or all items specified in Price Bid, from the Successful Bidder and/or all Bidders to demonstrate the internal consistency of those prices. In a case where the quoted price of the Successful Bidder could not be substantiated satisfactorily by the bidder, such bid may be rejected.
- e) Bids shall be deemed to be under consideration immediately after they are opened and until such time the Tender Inviting Authority makes official intimation of award /rejection to the Bidders. While the Bids are under consideration, Bidders and / or their representatives or other interested parties are advised to refrain, except as required under the Bidding Documents, from contacting by any means, the Tender Inviting Authority and / or their employees / representatives on matters related to the Bids under consideration.
- f) Even though the Successful Bidder is declared at the end of the bid process, the Tender Inviting Authority reserves the right to cancel the entire bid process at any time, before issuance of the Letter

of Award to the Successful Bidder. The Bidders concerned, including the Successful Bidder, shall be intimated accordingly about the bid cancellation in such a case.

SECTION IV: DRAFT CONTRACT AGREEMENT

AGREEMENT Provision of Transaction Advisory Services
for..... Project

This AGREEMENT (hereinafter called the "Agreement") is made on theday of the month of2026,

between,

on the one hand, the << >> acting through (hereinafter called the "Authority" which expression shall include their respective successors and permitted assigns, unless the context otherwise requires)

and,

on the other hand, (herein after called the "Transaction Advisor" which expression shall include their respective successors and permitted assigns).

WHEREAS

- A. The Authority vide its Request for Proposal for appointment of Transaction Advisor for selection of (herein after called the "Consultancy") for (hereinafter called the "Project");
- B. the Transaction Advisor submitted its proposals for the aforesaid work, whereby the Transaction Advisor represented to the Authority that it had the required professional skills, and in the said proposals the Transaction Advisor also agreed to provide the Services to the Authority on the terms and conditions as set forth in the RFP and this Agreement; and
- C. the Authority, on acceptance of the aforesaid proposals of the Transaction Advisor, awarded the Consultancy to the Transaction Advisor vide its Letter of Award dated (the "LOA"); and
- D. in pursuance of the LOA, the parties have agreed to enter into this Agreement. NOW, THEREFORE, the parties hereto hereby agree as follows:

1. GENERAL

1.1 Definitions and Interpretation

1.1.1 The words and expressions beginning with capital letters and defined in this Agreement shall, unless the context otherwise requires, have the meaning hereinafter respectively assigned to them:

- a. "Additional Costs" shall have the meaning set forth in Clause 6.1.2;
- b. "Agreement" means this Agreement, together with all the Annexes;
- c. "Agreement Value" shall have the meaning set forth in Clause 6.1.2;
- d. "Applicable Laws" means the laws and any other instruments having the force of law in India as they may be issued and in force from time to time;
- e. "Confidential Information" shall have the meaning set forth in Clause 3.3;
- f. "Conflict of Interest" shall have the meaning set forth in Clause 3.2 read with the provisions of RFP;
- g. "Dispute" shall have the meaning set forth in Clause 9.2.1
- h. "Effective Date" means the date on which this Agreement comes into force and effect pursuant to Clause 2.1;

- i. "Expatriate Personnel" means such persons who at the time of being so hired had their domicile outside India;
- j. "Government" means the Government of Uttar Pradesh;
- k. "INR, Re. or Rs." means Indian Rupees;
- l. "Member", in case the Transaction Advisor consists of a consortium of more than one entity, means any of these entities, and "Members" means all of these entities; m. "Party" means the Authority or the Transaction Advisor, as the case may be, and Parties means both of them;
- m. "Personnel" means persons hired by the Transaction Advisor as employees assigned to the performance of the Services or any part thereof;
- n. "RFP" means the Request for Proposal document in response to which the Transaction Advisor's proposal for providing Services was accepted;
- o. "Services" means the work to be performed by the Transaction Advisor pursuant to this Agreement, as described in the Terms of Reference hereto;
- p. "Sub-Transaction Advisor" means any entity to which the Transaction Advisor subcontracts any part of the Services in accordance with the provisions of Clause 4.7; and
- q. "Third Party" means any person or entity other than the Government, the Authority, the Transaction Advisor or a Sub-Transaction Advisor. All terms and words not defined herein shall, unless the context otherwise requires, have the meaning assigned to them in the RFP.

All terms and words not defined herein shall, unless the context otherwise requires, have the meaning assigned to them in the RFP.

1.1.2 The following documents along with all addenda issued thereto shall be deemed to form and be read and construed as integral part of this Agreement and in case of any contradiction between or among them the priority in which a document would prevail over another would be as laid down below beginning from the highest priority to the lowest priority:

- a. Agreement; /
- b. Annexes of Agreement
- c. RFP; and
- d. Letter of Award

1.2 Relation between the Parties

Nothing contained herein shall be construed as establishing a relation of master and servant or of agent and principal as between the Authority and the Transaction Advisor. The Transaction Advisor shall, subject to this Agreement, have complete charge of Personnel performing the Services and shall be fully responsible for the Services performed by them or on their behalf hereunder.

1.3 Rights and obligations

The mutual rights and obligations of the Authority and the Transaction Advisor shall be as set forth in the Agreement, in particular:

- a. the Transaction Advisor shall carry out the Services in accordance with the provisions of the Agreement and scope of Work and Terms of reference defined in the corresponding RFP (Ref. No.); and
- b. the Authority shall make payments to the Transaction Advisor in accordance with the provisions of the Agreement.

1.4 Governing law and jurisdiction

This Agreement shall be construed and interpreted in accordance with and governed by the laws of India, and the courts in the State of Jharkhand shall have exclusive jurisdiction over matters arising out of or

relating to this Agreement.

1.5 Language

All notices required to be given by one Party to the other Party and all other communications, documentation and proceedings which are in any way relevant to this Agreement shall be in writing and in English language.

1.6 Table of contents and headings

The table of contents, headings or sub-headings in this Agreement are for convenience of reference only and shall not be used in, and shall not affect, the construction or interpretation of this Agreement.

1.7 Notices

Any notice or other communication to be given by any Party to the other Party under or in connection with the matters contemplated by this Agreement shall be in writing and shall:

- a. in the case of the Transaction Advisor, be given by e-mail and by letter delivered by hand to the address given and marked for attention of the Transaction Advisor's Representative set out below in Clause 1.10 or to such other person as the Transaction Advisor may from time to time designate by notice to the Authority; provided that notices or other communicationstobegiventoanaddressoutsidethecityspecifiedinSubclause (b) below may, if they are subsequently confirmed by sending a copy thereof by registered acknowledgement due, air mail or by courier, be sent by e-mail to the number/address as the Transaction Advisor may from time to time specify by notice to the Authority;
- b. in the case of the Authority, be given by e-mail and by letter delivered by hand and be addressed to the Authority with a copy delivered to the Authority Representative set out below in Clause 1.10 or to such other person as the Authority may from time to time designate by notice to the Transaction Advisor; provided that if the Transaction Advisor does not have an office in the same city as the Authority's office, it may send such notice by e-mail and by registered acknowledgement due, air mail or by courier; and
- c. any notice or communication by a Party to the other Party, given in accordance herewith, shall be deemed to have been delivered when in the normal course of post it ought to have been delivered and in all other cases, it shall be deemed to have been delivered on the actual date and time of delivery; provided that in the case of email, it shall be deemed to have been delivered on the working days following the date of its delivery.

1.8 Location

The Services shall be performed at the offices of the Authority in accordance with the provisions of RFP and at such locations as are incidental thereto, including the offices of the Transaction Advisor.

1.9 Authority of Member-in-charge

The Transaction Advisor represents and warrants that it is entering into this Agreement as a sole entity and not as a member of a consortium or joint venture. All rights, obligations, and liabilities under this Agreement shall vest exclusively in the Transaction Advisor. The Authority shall not recognize any 'Lead Member' or third-party entity for the purposes of receiving instructions, making payments, or executing the Services.

1.10 Authorized Representatives

1.10.1 Any action required or permitted to be taken, and any document required or permitted to be executed, under this Agreement by the Authority or the Transaction Advisor, as the case may be, may be taken or executed by the officials specified in this Clause 1.10.

1.10.2 The Transaction Advisor may designate one of its employees as Transaction Advisor's

Representative. Unless otherwise notified, the Transaction Advisor's Representative shall be:

.....

Tel:

Mobile:

E-mail:

1.11 Taxes and duties

Unless otherwise specified in the Agreement, the Transaction Advisor shall pay all such taxes, duties, fees and other impositions as may be levied under the Applicable Laws and the Authority shall perform such duties in regard to the deduction of such taxes as may be lawfully imposed on it.

2 COMMENCEMENT, COMPLETION AND TERMINATION OF AGREEMENT

2.1 Effectiveness of Agreement

This Agreement shall come into force and effect on the date of this Agreement (the "Effective Date").

2.2 Commencement of Services

The Transaction Advisor shall commence the Services within a period of 15 (fifteen) days from the Effective Date, unless otherwise agreed by the Parties.

2.3 Termination of Agreement

Failure to commence Services If the Transaction Advisor does not commence the Services within the period specified in Clause 2.2 above, the Authority may, by not less than 1 (one) weeks' notice to the Transaction Advisor, declare this Agreement to be null and void, and in the event of such a declaration, this Agreement shall stand terminated and the Transaction Advisor shall be deemed to have accepted such termination. In light of non-commencement of services within the period specified, the Authority is deemed to forfeit the security deposit money / Performance Security paid by the TA.

2.4 Expiry of Agreement

Unless terminated earlier pursuant to Clauses 2.3 or 2.9 hereof, this Agreement shall, unless extended by the Parties by mutual consent, expire upon the earlier of

- (i) expiry of a period of 60 (sixty) days after the delivery of the final Deliverable to the Authority; and
- (ii) the expiry of 1 (one) year from the Effective Date. Upon Termination, the Authority shall make payments of all amounts due to the Transaction Advisor hereunder.

2.5 Entire Agreement

2.5.1 This Agreement and the Annexes together constitute a complete and exclusive statement of the terms of the agreement between the Parties on the subject hereof, and no amendment or modification hereto shall be valid and effective unless such modification or amendment is agreed to in writing by the Parties and duly executed by persons especially empowered in this behalf by the respective Parties. All prior written or oral understandings, offers or other communications of every kind pertaining to this Agreement area abrogated and withdrawn; provided, however, that the obligations of the Transaction Advisor arising out of the provisions of the RFP shall continue to subsist and shall be deemed to form part of this Agreement.

2.5.2 Without prejudice to the generality of the provisions of Clause 2.5.1 above, on matters not covered by this Agreement, the provisions of RFP shall apply.

2.6 Modification of Agreement

Modification of the terms and conditions of this Agreement, including any modification of the scope of the Services, may only be made by written agreement between the Parties. However, each Party shall give due

consideration to any proposals for modification made by the other Party.

2.7 Force Majeure

2.7.1 Definition

a. For the purposes of this Agreement, "Force Majeure" means an event which is beyond the reasonable control of a Party, and which makes a Party's performance of its obligations hereunder impossible or so impractical as reasonably to be considered impossible in the circumstances, and includes, as deemed by authority, war, riots, civil disorder, earthquake, pandemic/epidemic, fire, explosion, storm, flood or other adverse weather conditions, strikes, lockouts or other industrial action (except where such strikes, lockouts or other industrial action are within the power of the Party invoking Force Majeure to prevent), confiscation or any other action by government agencies.

b. Force Majeure shall not include:

(i) any event which is caused by the negligence or intentional action of a Party or such Party's employees, nor

(ii) any event which a diligent Party could reasonably have been expected to both

(a) take into account at the time of the conclusion of this Agreement, and

(b) avoid or overcome in the carrying out of its obligations hereunder.

(c) Force Majeure shall not include insufficiency of funds or failure to make any payment required hereunder.

2.7.2 No breach of Agreement

The failure of a Party to fulfill any of its obligations hereunder shall not be considered to be a breach of, or default under, this Agreement insofar as such inability arises from an event of Force Majeure, provided that the Party affected by such an event has taken all reasonable precautions, due care and reasonable alternative measures, all with the objective of carrying out the terms and conditions of this Agreement. Force Majeure shall not include:

a) financial distress, lack of funds, price fluctuations, or failure to make payments due;

b) events caused by the negligence or intentional misconduct of the affected Party;

c) delays attributable to the affected Party's sub-contractors (unless caused by Force Majeure affecting them and

despite reasonable mitigation); or

d) foreseeable events that could have been reasonably avoided or circumvented.

2.7.3 Measures to be taken

a. A Party affected by an event of Force Majeure shall take all reasonable measures to remove such Party's inability to fulfill its obligations hereunder with a minimum of delay.

b. A Party affected by an event of Force Majeure shall notify the other Party of such event as soon as possible, and in any event not later than 14 (fourteen) days following the occurrence of such event, providing evidence of the nature and cause of such event, and shall similarly give notice of the restoration of normal conditions not later than 14 days.

c. The Parties shall take all reasonable measures to minimise the consequences of any event of Force Majeure.

2.7.4 Extension of time

Any period within which a Party shall, pursuant to this Agreement, complete any action or task, shall be extended for a period equal to the time during which such Party was unable to perform such action as a result of Force Majeure.

2.7.5 Payments

During the period of its inability to perform the Services as a result of an event of Force Majeure, the Transaction Advisor shall not be entitled for reimbursement of costs reasonably and necessarily incurred by it while carrying out its contractual obligations, prior to the date of effectiveness of Force Majeure clause.

2.7.6 Consultation

Not later than 30 (thirty) days after the Transaction Advisor has, as the result of an event of Force Majeure, become unable to perform a material portion of the Services, the Parties shall consult with each other with a view to agreeing on appropriate measures to be taken in the circumstances.

2.8 Suspension of Agreement

The Authority may, by written notice of suspension to the Transaction Advisor, suspend all payments to the Transaction Advisor hereunder if the Transaction Advisor shall be in breach of this Agreement or shall fail to perform any of its obligations under this Agreement, including the carrying out of the Services; provided that such notice of suspension (i) shall specify the nature of the breach or failure, and (ii) shall provide an opportunity to the Transaction Advisor to remedy such breach or failure within a period not exceeding 15 (fifteen) days after receipt by the Transaction Advisor of such notice of suspension.

2.9 Termination of Agreement**2.9.1 By the Authority**

The Authority may, by not less than 15 (fifteen) days' written notice of termination to the Transaction Advisor, such notice to be given after the occurrence of any of the events specified in this Clause 2.9.1, terminate this Agreement if:

- a. the Transaction Advisor fails to remedy any breach hereof or any failure in the performance of its obligations hereunder, as specified in a notice of suspension pursuant to Clause 2.8 here in above, within 15 (fifteen) days of receipt of such notice of suspension or within such further period as the Authority may have subsequently granted in writing;
- b. the Transaction Advisor becomes insolvent or bankrupt or enters into any agreement with its creditors for relief of debt or take advantage of any law for the benefit of debtors or goes into liquidation or receivership whether compulsory or voluntary;
- c. the Transaction Advisor fails to comply with any final decision reached as a result of arbitration proceedings pursuant to Clause 9 hereof;
- d. the Transaction Advisor submits to the Authority a statement which has a material effect on the rights, obligations or interests of the Authority and which the Transaction Advisor knows to be false;
- e. any document, information, data or statement submitted by the Transaction Advisor in its Proposals, based on which the Transaction Advisor was considered eligible or successful, is found to be false, incorrect or misleading;
- f. as the result of Force Majeure, the Transaction Advisor is unable to perform a material portion of the Services for a period of not less than 60 (sixty) days; or
- g. the Authority, in its sole discretion and for any reason whatsoever, decides to terminate this Agreement.

2.9.2 By the Transaction Advisor

The Transaction Advisor may, by not less than 30 (thirty) days' written notice to the Authority, such notice to be given after the occurrence of any of the events specified in this Clause 2.9.2, terminate this Agreement if:

- a. the Authority fails to pay any money due to the Transaction Advisor pursuant to this Agreement and not subject to dispute pursuant to Clause 9 hereof within 6 months after receiving written notice from the Transaction Advisor that such payment is overdue;
- b. the Authority is in material breach of its obligations pursuant to this Agreement and has not remedied the

same within 90 (ninety) days (or such longer period as the Transaction Advisor may have subsequently granted in writing) following the receipt by the Authority of the Transaction Advisor's notice specifying such breach;

c. as the result of Force Majeure, the Transaction Advisor is unable to perform a material portion of the Services for a period of not less than 60 (sixty) days ;or

d. the Authority fails to comply with any final decision reached as a result of arbitration pursuant to Clause 9 hereof.

2.9.3 Cessation of rights and obligations

Upon termination of this Agreement pursuant to Clauses 2.3 or 2.9 hereof, or upon expiration of this Agreement pursuant to Clause 2.4 hereof, all rights and obligations of the Parties hereunder shall cease, except (i) such rights and obligations as may have accrued on the date of termination or expiration, or which expressly survives such Termination; (ii) the obligation of confidentiality set forth in Clause 3.3 hereof; (iii) the Transaction Advisor's obligation to permit inspection, copying and auditing of such of its accounts and records, as relate to the Transaction Advisor's Services provided under this Agreement, and (iv) any right or remedy which a Party may have under this Agreement or the Applicable Laws.

2.9.4 Cessation of Services

Upon termination of this Agreement by notice of either Party to the other pursuant to Clauses 2.9.1 or 2.9.2 hereof, the Transaction Advisor shall, immediately upon dispatch or receipt of such notice, take all necessary steps to bring the Services to a close in a prompt and orderly manner and shall not be liable for any expenditures for this purpose. With respect to documents prepared by the Transaction Advisor and materials furnished by the Authority, the Transaction Advisor shall proceed as provided respectively by Clauses 3.8 or 3.9 hereof.

2.9.5 Payment upon Termination

Upon termination of this Agreement pursuant to Clauses 2.9.1 or 2.9.2 hereof, the Authority shall make the following payments to the Transaction Advisor (after offsetting against these payments any amount that may be due from the Transaction Advisor to the Authority): (i) remuneration pursuant to Clause 6 hereof for Services satisfactorily performed prior to the date of termination;

2.9.6 Disputes about Events of Termination

If either Party disputes whether an event specified in Clause 2.9.1 or in Clause 2.9.2 hereof has occurred, such Party may, within 30 (thirty) days after receipt of notice of termination from the other Party, refer the matter to arbitration pursuant to Clause 9 hereof, and this Agreement shall not be terminated on account of such event except in accordance with the terms of any resulting arbitral award. In event of nontermination due to disputes being referred to arbitration, Transaction Advisor will continue to provide its service as per Terms of Reference mentioned in the RFP.

3 OBLIGATIONS OF THE TRANSACTION ADVISOR

3.1 General

3.1.1 Standards of Performance

The Transaction Advisor shall perform the Services and carry out its obligations hereunder with all due diligence, efficiency and economy, in accordance with generally accepted professional techniques and practices, and shall observe sound management practices, and employ appropriate advanced technology and safe and effective equipment, machinery, materials and methods. The Transaction Advisor shall always act, in respect of any matter relating to this Agreement or to the Services, as a faithful adviser to the

Authority, and shall at all times support and safeguard the Authority's legitimate interests in any dealings.

3.1.2 Terms of Reference

The scope of Services to be performed by the Transaction Advisor is specified in the Terms of Reference (the "TOR") at of this Agreement. The Transaction Advisor shall provide the Deliverable specified therein in conformity with the time schedule stated therein. Any services outside the approved Scope of Work (Schedule-1, TOR) shall require a prior written change order signed by both Parties. Each change order shall specify scope, deliverables, timelines and additional price (person-month rates), and shall form part of this Agreement.

3.1.3 Applicable Laws

The Transaction Advisor shall perform the Services in accordance with the Applicable Laws and shall take all practicable steps to ensure that all Personnel of the Transaction Advisor should comply with the Applicable Laws.

3.2 Conflict of Interest

3.2.1 The Transaction Advisor shall not have a Conflict of Interest and any breach hereof shall constitute a breach of the Agreement.

3.2.2 Transaction Advisor and Affiliates not to be otherwise interested in the Project The Transaction Advisor agrees that, during the term of this Agreement and after its termination, the Transaction Advisor or any Associate thereof, shall be disqualified from providing goods, works, services, loans or equity for any project resulting from or closely related to the Services and any breach of this obligation shall amount to a Conflict of Interest; provided that the restriction herein shall not apply after a period of one years from the completion of this assignment or to consulting assignments granted by banks/ lenders at any time; provided further that this restriction shall not apply to consultancy/ advisory services provided to the Authority in continuation of this Consultancy or to any subsequent consultancy/ advisory services provided to the Authority in accordance with the rules of the Authority. For the avoidance of doubt, an entity affiliated with the Transaction Advisor shall include a person who holds more than 5% (five per cent) of the subscribed and paid-up share capital of the Transaction Advisor, as the case may be, and any Associate thereof.

3.2.3 Prohibition of conflicting activities

Neither the Transaction Advisor nor the Personnel shall engage, either directly or indirectly, in any of the following activities: a. during the term of this Agreement, any business or professional activities which would conflict with the activities assigned to them under this Agreement;

b. after the termination of this Agreement, such other activities as may be specified in the Agreement; or

c. at any time, such other activities as have been specified in the RFP as Conflict of Interest.

3.2.4 Transaction Advisor not to benefit from commissions discounts, etc. The remuneration of the Transaction Advisor pursuant to Clause 6 hereof shall constitute the Transaction Advisor's sole remuneration in connection with this Agreement or the Services and the Transaction Advisor shall not accept for its own benefit any trade commission, discount or similar payment in connection with activities pursuant to this Agreement or to the Services or in the discharge of its obligations hereunder, and the Transaction Advisor as well as its Personnel shall not receive any such additional remuneration.

3.2.5 The Transaction Advisor and its Personnel shall observe the highest standards of ethics and not have engaged in and shall not hereafter engage in any corrupt practice, fraudulent practice, coercive practice, undesirable practice or restrictive practice (collectively the "Prohibited Practices"). Notwithstanding anything to the contrary contained in this Agreement, the Authority shall be entitled to terminate this Agreement forthwith by a communication in writing to the Transaction Advisor, without being liable in any manner whatsoever to the Transaction Advisor, if it determines that the Transaction Advisor has, directly or indirectly or through an agent, engaged in any Prohibited Practices in the Selection Process or before or after entering

into of this Agreement.

3.2.6 Without prejudice to the rights of the Authority under Clause 3.2.5 above and the other rights and remedies which the Authority may have under this Agreement, if the Transaction Advisor is found by the Authority to have directly or indirectly or through an agent, engaged or indulged in any Prohibited Practices, during the Selection Process or before or after the execution of this Agreement, the Transaction Advisor shall not be eligible to participate in any tender or RFP issued during a period of 12 (twelve) months from the date the Transaction Advisor is found by the Authority to have directly or indirectly or through an agent, engaged or indulged in any Prohibited Practices.

3.2.7 For the purposes of Clauses 3.2.5 and 3.2.6, the following terms shall have the meaning hereinafter respectively assigned to them:

- a. "corrupt practice" means the offering, giving, receiving or soliciting, directly or indirectly, of anything of value to influence the actions of any person connected with the Selection Process
- b. "fraudulent practice" means a misrepresentation or omission of facts or suppression of facts or disclosure of incomplete facts, in order to influence the Selection Process;
- c. "coercive practice" means impairing or harming, or threatening to impair or harm, directly or indirectly, any person or property to influence any person's participation or action in the Selection Process or the exercise of its rights or performance of its obligations by the Authority under this Agreement;
- d. "undesirable practice" means (i) establishing contact with any person connected with or employed or engaged by the Authority with the objective of canvassing, lobbying or in any manner influencing or attempting to influence the Selection Process; or (ii) having a Conflict of Interest; and
- e. "restrictive practice" means forming a cartel or arriving at any understanding or arrangement among Applicants with the objective of restricting or manipulating a full and fair competition in the Selection Process.

3.3 Confidentiality

The Transaction Advisor, its Personnel of either of them shall not, either during the term or within two years after the expiration or termination of this Agreement disclose any proprietary information, including information relating to reports, data, drawings, design software or other material, whether written or oral, in electronic or magnetic format, and the contents thereof; and any reports, digests or summaries created or derived from any of the foregoing that is provided by the Authority to the Transaction Advisor and its Personnel; any information provided by or relating to the Authority, its technology, technical processes, business affairs or finances or any information relating to the Authority's employees, officers or other professionals or suppliers, customers, or contractors of the Authority; and any other information which the Transaction Advisor is under an obligation to keep confidential in relation to the Project, the Services or this Agreement ("Confidential Information"), without the prior written consent of the Authority. Notwithstanding the aforesaid, the Transaction Advisor and its Personnel of either of them may disclose Confidential Information to the extent that such Confidential Information:

- i. was in the public domain prior to its delivery to the Transaction Advisor and its Personnel or becomes a part of the public knowledge from a source other than the Transaction Advisor and its Sub-Transaction Advisors and its Personnel
- ii. was obtained from a third party with no known duty to maintain its confidentiality;
- iii. is required to be disclosed by Applicable Laws or judicial or administrative or arbitral process or by any governmental instrumentalists, provided that for any such disclosure, the Transaction Advisor and its Personnel shall give the Authority, prompt written notice, and use reasonable efforts to ensure that such disclosure is accorded confidential treatment; and
- iv. is provided to the professional advisers, agents, auditors or representatives of the Transaction Advisor or its Personnel, as is reasonable under the circumstances; provided, however, that the Transaction Advisor and its Personnel, as the case may be, shall require their professional advisers,

agents, auditors or its representatives, to undertake in writing to keep such Confidential Information, confidential and shall use its best efforts to ensure compliance with such undertaking.

3.4 Liability of the Transaction Advisor

3.4.1 The Transaction Advisor's liability under this Agreement shall be determined by the Applicable Laws and the provisions hereof.

3.4.2 The Transaction Advisor shall, be liable to the Authority for any direct or indirect loss or damage accrued or likely to accrue due to deficiency in Services rendered by it subject to a maximum of the agreement value.

3.4.3 The Parties hereto agree that in case of negligence or will full misconduct on the part of the Transaction Advisor or on the part of any person or firm acting on behalf of the Transaction Advisor in carrying out the Services, the Transaction Advisor, with respect to damage caused to the Authority's property, shall not be liable to the Authority: (i) for any indirect or consequential loss or damage; and (ii) for any direct loss or damage that exceeds the Agreement Value set forth in Clause 6.1.2 of this Agreement

3.5 DIGITAL DATA PROTECTION

3.5.1 Compliance with Law

Each Party shall comply with all applicable Indian data protection and information technology laws and rules in force, including the Information Technology Act, 2000 and the rules thereunder, and the Digital Personal Data Protection Act, 2023 ("DPDP Act") or any other applicable rules, as and when notified/operationalized, to the extent applicable to the processing of Official data under this Agreement. TA shall process data solely on documented instructions of Authority, for the limited purposes of performing the Services, and shall not retain Official data longer than necessary.

3.5.2 Security Controls

TA shall implement appropriate technical and organizational measures, including:

- (i) role-based access control;
- (ii) encryption at rest and in transit;
- (iii) secure configuration and patching;
- (iv) multi-factor authentication for privileged access;
- (v) audit logging;
- (vi) periodic vulnerability assessments;
- (vii) secure backups and disaster recovery; and
- (viii) data minimization and pseudonymization wherever feasible.

3.5.3 Sub-processors

TA shall not engage any sub-processor to handle Official data without prior written approval of Authority. TA shall impose on approved sub-processors the same data protection obligations as set out herein and remain liable for their acts and omissions.

3.5.4 Cross-Border Transfers

Official data shall not be transferred outside India without [Authority's] prior written consent and compliance with

applicable law/regulations permitting such transfer.

3.5.5 Data Subject Rights & Incident Management

- a) TA shall assist Authority to comply with data subject rights (access, correction, erasure, grievance redressal) under applicable law.
- b) TA shall notify Authority of any actual or suspected Official data breach or security incident within twenty-four (24) hours of becoming aware, providing details of nature, scope, impact and immediate remedial actions.

3.5.6 Return/Deletion of Official Data

Upon completion or termination of the Services, TA shall, at Authority's option, return to Authority or securely delete all Official data, except where retention is mandated by law. Any retained data shall be subject to continuing protection.

3.5.7 Audit

Authority (or its third-party auditor) may audit TA's compliance with this Clause upon ten (10) business days' prior notice, not more than once in any twelve (12) month period, except in case of a security incident. TA shall cooperate to provide the related data as per the instructions of the Authority.

3.6 Transaction Advisor's actions requiring the Authority's prior approval

The Transaction Advisor shall obtain the Authority's prior approval in writing before taking any of the following actions:

- a. Appointing such members of the professional personnel as are not listed in Annex-2, in addition to the professionals listed in Annex-2;
- b. any other action that is specified in this Agreement.

3.7 Reporting obligations

3.7.1 The Transaction Advisor shall submit to the Authority the reports and documents specified in the Agreement, in the form, in the numbers and within the time periods set forth therein.

3.8 Documents prepared by the Transaction Advisor to be property of the Authority

3.8.1 All reports and other documents (collectively referred to as "Consultancy Documents") prepared by the Transaction Advisor in performing the Services shall become and remain the property of the Authority, and all Consultancy documents shall vest with the Authority. Any Consultancy Document, of which the ownership or the intellectual property rights do not vest with the Authority under law, shall automatically stand assigned to the Authority as and when such Consultancy Document is created and the Transaction Advisor agrees to execute all papers and to perform such other acts as the Authority may deem necessary to secure its rights herein assigned by the Transaction Advisor.

3.8.2 The Transaction Advisor shall, not later than termination or expiration of this Agreement, deliver all Consultancy Documents to the Authority, together with a detailed inventory thereof. The Transaction Advisor may retain a copy of such Consultancy Documents. The Transaction Advisor shall not use these Consultancy Documents for purposes unrelated to this Agreement without the prior written approval of the Authority.

3.8.3 The Transaction Advisor shall hold the Authority harmless and indemnified for any losses, claims, damages, expenses (including all legal expenses), awards, penalties or injuries (collectively referred to as "Claims") which may arise from or due to any unauthorized use of such Consultancy Documents, or due to any breach or failure on part of the Transaction Advisor to perform any of its duties or obligations in relation

to securing the aforementioned rights of the Authority.

3.9 Materials furnished by the Authority

Materials made available to the Transaction Advisor by the Authority shall be the property of the Authority and shall be marked accordingly. Upon termination or expiration of this Agreement, the Transaction Advisor shall furnish forthwith to the Authority, an inventory of such materials and shall dispose of such materials in accordance with the instructions of the Authority.

3.10 Providing access to Office and Personnel

The Transaction Advisor shall ensure that the Authority, and officials of the Authority having authorization from the Authority, are provided unrestricted access to the office of the Transaction Advisor during office hours to inspect the assigned services in progress, interact with Personnel of the Transaction Advisor and verify the records relating to the Services for his satisfaction.

3.11 Accuracy of Documents

The Transaction Advisor shall be responsible for accuracy of the documents drafted and/or vetted and data collected by it directly or procured from other agencies/authorities, estimates and all other details prepared by it as part of these services. Subject to the provisions of Clause 3.4, it shall indemnify the Authority against any inaccuracy in its work which might surface during implementation of the Project, if such inaccuracy is the result of any negligence or inadequate due diligence on part of the Transaction Advisor or arises out of its failure to conform to good industry practice.

4 TRANSACTION ADVISOR'S PERSONNEL AND SUB-TRANSACTION ADVISORS

4.1 General

The Transaction Advisor shall employ and provide such qualified and experienced Personnel as may be required to carry out the Services.

4.2 Team Leader and Project Manager

The person designated as the Team Leader of the Transaction Advisor's Personnel shall be responsible for the coordinated, timely and efficient functioning of the Personnel.

5 OBLIGATIONS OF THE AUTHORITY

5.1 Assistance in clearances etc.

Unless otherwise specified in the Agreement, the Authority shall make best efforts to ensure that the Government shall:

- (a) provide the Transaction Advisor with work permits and such other documents as may be necessary to enable the Transaction Advisor, to perform the Services;
- (b) issue to officials, agents and representatives of the Government all such instructions as may be necessary or appropriate for the prompt and effective implementation of the Services.

5.2 Access to land and property

The Authority warrants that the Transaction Advisor shall have, free of charge, unimpeded access to the site of the Project in respect of which access is required for the performance of Services; provided that if such access shall not be made available to the Transaction Advisor as and when so required and requested in writing, the Parties shall agree on (i) the time extension, as may be appropriate, for the performance of Services, and (ii) the additional payments, if any, to be made to the Transaction Advisor as a result thereof.

5.3 Change in Applicable Law

If, after the date of this Agreement, there is any change in the Applicable Laws with respect to taxes and duties which increases or decreases the cost incurred by the Transaction Advisor in performing the Services, by an amount exceeding 2% (two per cent) of the Agreement Value specified in Clause 6.1.2, then the remuneration otherwise payable to the Transaction Advisor under this Agreement shall be increased or decreased accordingly by agreement between the Parties hereto, and corresponding adjustments shall be made to the aforesaid Agreement Value. All taxes and duties Unless otherwise specified in the Agreement, the Transaction Advisor shall pay all such taxes, duties, fees and other impositions as may be levied under the Applicable Laws and the Authority shall perform such duties in regard to the deduction of such taxes as may be lawfully imposed on it.

5.4 Payment

In consideration of the Services performed by the Transaction Advisor under this Agreement, the Authority shall make to the Transaction Advisor such payments and in such manner as is provided in Clause 6 of this Agreement.

6 PAYMENT TO THE TRANSACTION ADVISOR

6.1 Cost estimates and Agreement Value

6.1.1 The cost of the Services payable to the Transaction Advisor is set forth in Annex-3 of the Agreement.

6.1.2 Except as may be otherwise agreed under Clause 2.6, the payments under this Agreement shall not exceed the agreement value specified herein (the "Agreement Value"). The Parties agree that the Agreement Value is Rs..... (Rs.).

6.2 Currency of payment

All payments shall be made in Indian Rupees.

6.3 Mode of billing and payment

Billing and payments in respect of the Services shall be made as follows: -

- a) The Transaction Advisor shall be paid for its services as per the Payment Schedule of this Agreement, and 1.3 of the TOR, and the benefit
- b) specified in of this Agreement, subject to the Transaction Advisor fulfilling the following conditions:
 - i. No payment shall be due for the next stage till the Transaction Advisor completes to the satisfaction of the Authority the work pertaining to the preceding stage; and
 - ii. The Authority shall pay to the Transaction Advisor, only the undisputed amount.
- c) The Authority shall cause the payment due to the Transaction Advisor to be made within 30 (thirty) days after the receipt by the Authority of duly completed bills with necessary particulars (the "Due Date").
- d) The final payment under this Clause 6.3 shall be made only after the final Deliverable shall have been submitted by the Transaction Advisor and approved as satisfactory by the Authority.
- e) Any amount which the Authority has paid or caused to be paid in excess of the amounts actually payable in accordance with the provisions of this Agreement shall be reimbursed by the Transaction Advisor to the Authority within 30 (thirty) days after receipt by the Transaction Advisor of notice thereof.
- f) All payments under this Agreement shall be made to the account of the Transaction Advisor as may be notified to the Authority by the Transaction Advisor.

6.3 PAYMENT INTEGRITY**6.3.1 Single-Window Payments**

All payments to TA shall be made only to the bank account notified by TA at the time of contract signing. TA shall promptly notify any the Authority about any change in the same, with supporting bank documentation.

6.3.2 No Side Agreements

TA warrants that it has not entered into any side letter, arrangement or understanding which has the effect of varying the Agreement Value or milestone percentages without a formal amendment.

6.3.3 Invoicing and Supporting Documents

- a) TA shall raise a tax invoice upon achievement of each milestone, accompanied by:
 - the approved deliverable(s),
 - formal acceptance/meeting minutes or approval letter from Authority, and
 - any other evidence reasonably requested by Authority.
- b) Invoices shall be addressed to the legal name and GST details of Authority.

6.3.4 Payment Timeline

Authority shall release undisputed payments within thirty (30) calendar days from receipt of a complete and correct invoice package for the relevant milestone.

6.4 Audit and Verification

Authority may, upon reasonable notice, audit invoices, timesheets, supporting documents and deliverables relating to payments under this Agreement. Any overpayment shall be refunded within thirty (30) days of written demand.

6.5 Retention / Performance Security

Payments are subject to the Performance Security under Clause 7.1. Any liquidated damages (LDs) or recoveries may be adjusted against amounts due or the Performance Security.

6.6 No Advance

No mobilization/advance payment shall be admissible unless expressly approved by Authority and secured by an equivalent unconditional bank guarantee in a form acceptable to Authority.

6.7 Reimbursables

Unless expressly stated in the Financial Proposal and accepted by Authority, the Agreement Value includes all incidental costs (travel, local conveyance, boarding, printing, etc.). Any reimbursables, if applicable, shall be paid at actuals against receipts, subject to prior written approval and caps agreed in agreement.

6.7 Delay in Acceptance

If Authority is unable to complete acceptance due to reasons not attributable to TA, Authority shall, within fifteen (15) working days of invoice receipt, either

- (i) grant interim acceptance for payment release, or
- (ii) provide a written list of specific deficiencies. TA shall address such deficiencies promptly. Failure to issue acceptance or list deficiencies within fifteen (15) working days shall be deemed acceptance.

7 LIQUIDATED DAMAGES AND PENALTIES

7.1 Performance Security

7.1.1 For the purposes of this Agreement, performance security shall be deemed to be an amount equal to 5% (five per cent) of the Agreement Value (the "Performance Security");

7.1.2 Notwithstanding anything to the contrary contained in Clause 7.1.1, the Authority shall retain by way of Performance Security, to be appropriated against breach of this Agreement or for recovery of liquidated damages as specified in Clause 7.2. The balance remaining out of the Performance Security shall be returned to the Transaction Advisor at the end of three months after the expiry of this Agreement pursuant to Clause 2.4 hereof. For the avoidance of doubt, the parties hereto expressly agree that in addition to appropriation of the amounts withheld hereunder, in the event of any default requiring the appropriation of further amounts comprising the Performance Security, the Authority may make deductions from any subsequent payments due and payable to the Transaction Advisor hereunder, as if it is appropriating the Performance Security in accordance with the provisions of this Agreement.

7.1.3 The Transaction Advisor may, in lieu of retention of the amounts as referred to in Clause 7.1.2 above, furnish a Bank Guarantee substantially in the form specified at Annex-5 of this Agreement as per details provided hereunder:

- a. The BG issuing bank shall send cover for BG issued through Structured Financial Messaging System (SFMS) platform.
- b. The bidder shall submit the copy of SFMS message as sent by the issuing bank branch along with the original Bank Guarantee.
- c. BG submitted without these details shall not be accepted.

7.2 Liquidated Damages

7.2.1 Liquidated Damages for error/variation

In case any error or variation is detected in the reports submitted by the Transaction Advisor and such error or variation is the result of negligence or lack of due diligence on the part of the Transaction Advisor, the consequential damages thereof shall be quantified by the Authority in a reasonable manner and recovered from the Transaction Advisor by way of deemed liquidated damages, subject to a maximum of the Agreement Value.

7.2.2 Liquidated Damages for delay

In case of delay in completion of Services, liquidated damages not exceeding an amount equal to 0.1% (zero point one per cent) of the Agreement Value per week, subject to a maximum of 5% (five per cent) of the Agreement Value shall be imposed and shall be recovered by appropriation from the Performance Security or otherwise. However, in case of delay due to reasons beyond the control of the Transaction Advisor, suitable extension of time shall be granted.

7.2.3 Encashment and appropriation of Performance Security:

The Authority shall have the right to invoke and appropriate the proceeds of the Performance Security, in whole or in part, without notice to the Transaction Advisor in the event of breach of this Agreement or for recovery of liquidated damages specified in this Clause 7.2.

7.3 Penalty for deficiency in Services

In addition to the liquidated damages not amounting to penalty, as specified in Clause 7.2, warning may be issued to the Transaction Advisor for minor deficiencies on its part. In the case of significant deficiencies in Services causing adverse effect on the Project or on the reputation of the Authority, other penal action including debarring for a specified period may also be initiated as per policy of the Authority.

8 FAIRNESS AND GOOD FAITH

8.1 Good Faith

The Parties undertake to act in good faith with respect to each other's rights under this Agreement and to adopt all reasonable measures to ensure the realization of the objectives of this Agreement.

8.2 Operation of the Agreement

The Parties recognize that it is impractical in this Agreement to provide for every contingency which may arise during the life of the Agreement, and the Parties hereby agree that it is their intention that this Agreement shall operate fairly as between them, and without detriment to the interest of either of them, and that, if during the term of this Agreement either Party believes that this Agreement is operating unfairly, the Parties will use their best efforts to agree on such action as may be necessary to remove the cause or causes of such unfairness, but failure to agree on any action pursuant to this Clause 8.2 shall not give rise to a dispute subject to arbitration in accordance with Clause 9 hereof.

9 SETTLEMENT OF DISPUTES

9.1 Amicable settlement

The Parties shall use their best efforts to settle amicably all disputes arising out of or in connection with this Agreement or the interpretation thereof.

9.2 Dispute resolution

9.2.1 Any dispute, difference or controversy of whatever nature howsoever arising under or out of or in relation to this Agreement (including its interpretation) between the Parties, and so notified in writing by either Party to the other Party (the "Dispute")

shall, in the first instance, be attempted to be resolved amicably in accordance with the conciliation procedure set forth in Clause 9.3.

9.2.2 The Parties agree to use their best efforts for resolving all Disputes arising under or in respect of this Agreement promptly, equitably and in good faith, and further agree to provide each other with reasonable access during normal business hours to all non-privileged records, information and data pertaining to any Dispute.

9.3 Conciliation

In the event of any Dispute between the Parties, either Party may call upon, Managing Director of the Corporation or an individual authorized by MD and the Managing Partner/ Chairman of the Board of Directors of the Transaction Advisor or a substitute thereof for amicable settlement, and upon such reference, the said persons shall meet no later than 10 (ten) days from the date of reference to discuss and attempt to amicably resolve the Dispute. If such meeting does not take place within the 10 (ten) day period or the Dispute is not amicably settled within 15 (fifteen) days of the meeting or the Dispute is not resolved as evidenced by the signing of written terms of settlement within 30 (thirty) days of the notice in writing referred to in Clause 9.2.1 or such longer period as may be mutually agreed by the Parties, either Party may refer the Dispute to arbitration in accordance with the provisions of Clause 9.4.

9.4 Arbitration

9.4.1 Any Dispute which is not resolved amicably by conciliation, as provided in Clause 9.3, shall be finally decided by reference to arbitration by an Arbitral Tribunal appointed in accordance with Clause

9.4.2 Such arbitration shall be held in accordance with the Rules of Arbitration of the International Centre for Alternative Dispute Resolution, New Delhi (the "Rules"), or such other rules as may be mutually agreed by the Parties, and shall be subject to the provisions of the Arbitration and Conciliation Act, 1996. The place of such arbitration shall be the capital of the State where the Authority has its headquarters and the language of arbitration proceedings shall be English. 9.4.2 There shall be an Arbitral Tribunal of three arbitrators, of whom each Party shall select one, and the third arbitrator shall be appointed by the two arbitrators so selected, and in the event of disagreement between the two arbitrators, the appointment shall be made in accordance with the Rules.

9.4.3 The arbitrators shall make a reasoned award (the "Award"). Any Award made in any arbitration held pursuant to this Clause 9 shall be final and binding on the Parties as from the date it is made, and the Transaction Advisor and the Authority agree and undertake to carry out such Award without delay.

9.4.4 The Transaction Advisor and the Authority agree that an Award may be enforced against the Transaction Advisor and/or the Authority, as the case maybe.

9.4.5 This Agreement and the rights and obligations of the Parties shall remain in full force and effect, pending the Award in any arbitration proceedings hereunder.

IN WITNESS WHEREOF, the Parties hereto have caused this Agreement to be signed in their respective names as of the day and year first above written.

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In the presence of

1.

2.

Annexure 1
TECHNICAL BID COVER LETTER

(This covering letter should be on the Letter Head with a seal of the Bidder)

From

(Name of Company, Address, email & Telephone)

To

***Municipal Commissioner
Lucknow Municipal Corporation
Lucknow, Uttar Pradesh - 226001***

Dear Sir,

Sub: *Appointment of DEA Empaneled Transaction Advisor for the development of Waste to Energy project under PPP mode in Lucknow*

1. We, the undersigned [insert name of the "Bidder"], having read, examined and understood in detail the above RFP document, hereby submit our bid in response to the RFP. We confirm that neither we nor any of our Parent Company / Group Company / director(s) has submitted another response to this RFP, directly or indirectly.
2. We hereby declare that we have read and understood the terms and conditions of the said RFP and unconditionally accept the same. We further declare that we are submitting our bid in accordance with the terms and conditions of the said RFP.
3. As per the provisions of the said RFP, we have furnished an Earnest Money Deposit of Rs through NEFT/RTGS to the account details as mentioned in the Table of Key Details of the RFP.
4. We are submitting our bid strictly as per the Bid Instructions of this RFP, without any deviations, conditions and without mentioning any assumptions or notes in the said formats.
5. We hereby agree and accept that the decision made by the Tender Inviting Authority of the aforesaid RFP in respect of any matter regarding or arising out of the RFP shall be binding on us. We hereby expressly waive any and all claims in respect of this process.
6. We confirm that we have studied the provisions of the relevant Indian Laws and regulations as required to enable us to submit this bid and to execute the Contract, in the event of our selection as Successful Bidder.
7. We are submitting our bid duly signing the prescribed formats and relevant certificates and documentary evidence as per the provisions of the said RFP and it is confirmed that our bid is consistent with all the requirements of submission stated in the RFP.

8. It is hereby disclosed that there is no existing relationship with any person / person(s) involved in the procurement process that may be perceived as being a real or apparent influence on the tender selection process. It is also declared that we are not a part of the bid submitted by any other bidder/s under this tender.
9. The information submitted in our bid is correct to the best of our knowledge and understanding. We shall be solely responsible for errors or omissions, if any, in our bid. We have neither made any statement nor provided any information in this Bid, which to the best of our knowledge is materially inaccurate or misleading. Further, all the confirmations, declarations and representations made in our Bid are true and accurate. In case any of it is found to be incorrect after our selection as Successful Bidder, we agree that the same would be treated as a bidder's event of default and consequent provisions of the Contract Act shall apply.
10. We confirm that all the terms and conditions of our Bid shall be valid for such minimum period from the date of opening of the tender, as specified in the said RFP.
11. We confirm that we have never been blacklisted by any Central or State Government Department / Government Agency / Government Undertaking / Government Corporation.

Contact details of our authorized person are as under:

Name:

Designation:.....

Address

Mobile No. :.....

E – Mail :.....

Annexure 2
Eligible Assignments of Applicant

(To be submitted on letter head of responding firm)

(Date and Reference)

To

***Municipal Commissioner
Lucknow Municipal Corporation
Lucknow, Uttar Pradesh - 226001***

Sub: Appointment of DEA Empanelled Transaction Advisor for the development of Waste to Energy project under PPP mode in Lucknow

1	Name of Applicant:	
2	Category for which Eligible Assignment submitted	
3	Name of the Project	
4	Type of Project	
5	Project Specifications	
6	Description of services performed by the Applicant firm:	
7	Name of the AUTHORITY and address:	
8	Name, telephone number of AUTHORITY's representative:	
9	Estimated capital cost of Project (in Rs. Crore):	
10	Payment received by the Applicant as professional fees (in Rs Crore):	
11	Start date of the services (month/year):	
12	Finish date of the services(month/year):	
13	Brief description of the Project:	

Notes:

1 . Use separate sheet for each Eligible Assignment.

Annexure 3
Particulars of Key Personnel

Sl no	Designation of Key Personnel	Na me	Educational Experience	Length of Professional Experience	Present Employment (Name of firm)	Present Employment (Employed since)	No. of eligible assignment s
1	Lead Transaction advisor/ Team Leader cum PPP Expert cum						
2	Financial Expert						
3	Solid waste management expert						
4	Procurement Expert						
5	Infrastructur e Expert/Civil Engineer						
6	Contract management Specialist						
7	Consultant						

Refer Annexure 2 Eligible Assignment of Key Personnel

Annexure 4
Curriculum Vitae (CV) of Professional Personnel

1. Proposed Position:
2. Name of Personnel:
3. Date of Birth:
4. Nationality:
5. Educational Qualification:
6. Employment Record:
 (Starting with present position, list in reverse order every employment held.)
7. List of projects on which the Personnel has worked:

Name of Project	Description of responsibilities

Certification:

- I am willing to work on the Project and I will be available for entire duration of the Project assignment as required.
- I, the undersigned, certify that to the best of my knowledge and belief, this CV correctly describes my qualification, my experience and me.

(Signature and Name of the Professional Personnel)

Place.....

(Signature and Name of the Authorised Signatory of the Applicant)

Notes:

- 1 . Use separate form for each Key Personnel and Professional Personnel.
2. In the case of Financial Expert, only those assignments shall be included where the Financial Expert worked as the Team Leader of the leader of the Financial Team in the relevant assignment.
3. Each page of the CV shall be signed in ink by both the Personnel concerned and by the Authorised Representative of the Applicant firm along with the seal of the firm. Photocopies will not be considered for evaluation.

Annexure 5
Financial Proposal Letter

Covering Letter (On Applicant Letter Head)

(Date and Reference)

To

<<Official>>

<<Department name>>

<<Address>>

Dear Sir/ Ma'am,

Subject: Appointment of a Transaction Advisor from the Empanelment by D.E.A. who can assist AUTHORITY in carrying out feasibility study, project structure and assist in carrying out the entire bid process including preparation of transaction documents till on boarding of concessionaire.

I/We (Applicant's name) herewith enclose the Financial Proposal for selection of my/our firm as TA for Transaction Advisor services for above.

I/We agree that this offer shall remain valid for a period of 120(One hundred Twenty) days from the Proposal due date or such further period as may be mutually agreed upon.

Yours faithfully,

Signature, name and designation of the Authorised Signatory

Name of Firm

Address

Annexure-6
Financial Proposal

S. No.	Description	Unit	Basic Rates in Figures without taxes in Rs	GST or any taxes in Rs	Total amount without taxes in figures	Total amount with Taxes in Rs.	Total amount quoted in words
1	Transaction Advisory Cost						
1.01	Project Cost including all the costs of Local & Outstation travel & telephone /fax, photocopying and stationery and costs of Staff.	Lumpsum					

Note:

1. The financial evaluation shall be based on the Total Financial Bid.
2. All payments shall be made in Indian Rupees and be subject to applicable Indian laws.
3. No additional costs or charges in respect thereof shall be due or payable

Signature, name and designation of the Authorized Signatory

Name of Firm

Address

Annexure -7
Financial Capacity of the Applicant

<u>S. No.</u>	<u>Financial Year</u>	<u>Turnover (INR)</u>
<u>1</u>	<u>2024-2025</u>	
<u>2</u>	<u>2023-2024</u>	
<u>3</u>	<u>2022-2023</u>	

Certificate from the Chartered Accountant (with UDIN)

This is to certify that..... (Name of the Applicant) has received the payments shown
above against the respective years on account of professional fees.

(Signature, name and designation of the authorized signatory) Date:

Name and seal of the audit firm:

In the event that the Applicant does not wish to disclose its Annual Revenue, it may state that it has received more than the amount specified in the aforesaid certificate.

Annexure-8
WORK PLAN & METHODOLOGY

1. ORGANIZATION DETAILS

S. No.	Parameter	Details
1	Bidder Name [Insert full name]	
2	Bidder's country of registration [indicate country of registration]	
3	Bidder's year of constitution [indicate year of constitution]	
4	Bidder's legal address in country of constitution [insert street/number/town or city/country]	
5	Bidder Authorized representative information Name: [Insert full name] Address: [insert street/ number/town or city/ country] Telephone/Fax numbers: [insert telephone/fax numbers, including country and city codes] E-mail address: [indicate e-mail address]	

2. APPROACH & METHODOLOGY PROPOSED

It is suggested to write how you want to approach this project and what methodologies are proposed to be adopted as part of project execution.

3. SUPPORT REQUIRED FROM TENDER INVITING AUTHORITY

You are required to mention what kind of support is expected from TIA for the successful completion of the project.

1591
No. 23/2021-PPP

Government of India
Ministry of Finance
Department of Economic Affairs
Infrastructure Finance Secretariat

Dated: 5th February, 2026**NOTIFICATION****Subject: Empaneled Transaction Adviser for Public Private Partnership Projects**

The Department of Economic Affairs, Ministry of Finance, Government of India empanels the following firms as Transaction Advisers (TAs), for PPP Projects for a period of two years (extendable by 1 years) from the date of this notification.

Panel - A				
S. No	Name of Empaneled Firm	Address	Contact Person	Email ID and Contact No.
(i)	Almondz Global Securities Limited	F-33/3, Okhla Industrial Area, Phase-II, New Delhi-110020	Mr. Sankha Dasgupta	Sankha.dasgupta@almondz.com +91-9599073813
(ii)	a'XYKno Capital Services Private Limited	Level 3, Leela Vista Building, WHC Road, Bajaj Nagar, Nagpur – 440 010	Ms. Megha Thakar	tenders@axykno.com +91-9766698408
(iii)	CBRE South Asia Private Limited	7 th Floor, DLF Square, M Block Jacaranda Marg, DLF City Phase II Gurgaon-122022	Mr. Aarohan Mediratta	aarohan.mediratta@cbre.co.in +91-9899486758
(iv)	Crisil Limited	Lightbridge IT Park, Sakinaka Vihar Road, Andheri East, Mumbai 400 072	Mr. Yardly Thomas	tenders@crsil.com 022-6137-3000
(v)	Cushman and Wakefield India Private Limited	C-401, 4th Floor, One Block C Bandra Kurla Complex, G Block, Bandra East, Mumbai, Maharashtra 400051, India	Mr. Khurshed Gandhi	Khurshed.gandhi@cushwake.com +91-9930312326
(vi)	Delhi Integrated Multi-Modal Transport System Limited	8th Floor, Block 1, Delhi Technology Park, Shastrri Park, Delhi 110053	Mr. Ashvini Parashar	Bpbd@DIMTS.IN +91-9873693024
(vii)	Deloitte Touche Tomohatsu India LLP	7th Floor, Building 10, Tower B, DLF Cyber City Complex, DLF City Phase-II, Gurgaon – 122002, Haryana, India	Mr. Kushal Kumar Singh	kksingh@deloitte.com +91-9811552899
(viii)	Ernst & Young LLP	3rd & 6th Floor, Worldmark I, IGI Airport Hospitality District, Aerocity, New Delhi - 110037, India	Mr. Satyam Shivam Sundaram	satyam.sundaram@in.ey.com +91-9953018003
(ix)	Feedback Infrastructure Private Limited	351, Udyog Vihar Phase - 2, Sector 20 Gurugram, Haryana 122016	Mr. Anil Kumar B	anil.b@feedbackinfra.com +91-9953299613
(x)	Forvis Mazars LLP	51-52, Phase IV, Udyog Vihar, Gurugram-122016, Haryana	Mr. Sumit Singhal	sumit.singhal@mazars.co.in +91-9810119871

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(xi)	Grant Thornton Bharat LLP	5 th Floor, 65/2, Block A, Bagmane Tridib, Bagmane Tech Park, CV Raman Nagar, Bengaluru-560093	Ms. Padma Priya J	Bd.psc@in.gt.com +91-8042430700
(xii)	KPMG Advisory Services Private Limited	4 th Floor, Tower -B&C, DLF Cyber City, Phase II, Gurugram- 122002, Haryana India	Mr. Vivek Agarwal	vivekagarwal1@kpmg.com +91-9811705760
(xiii)	IPE Global Limited	B – 84, Defence Colony, New Delhi - 110024	Mr. Anil Kumar Bansal	akbansal@ipeglobal.com +91-9818998144
(xiv)	Jones Lang LaSalle Property Consultants India Pvt. Ltd.	Level 12, DLF Cyber Park, Phase III, Udyog Vihar, Sector 20, Gurugram Haryana - 122008, India	Mr. Simon Selvaraj	simon.thomas@jll.com +91-9840068451
(xv)	Knight Frank India Pvt. Ltd	1505 – 1508, 15 th Floor, Tower – 'B', Signature Towers, South City 1, Gurugram 122001, Haryana, India	Mr. Rajeev Vijay	Rajeev.Vijay@in.knightfrank.com +91-9717716585
(xvi)	ILF Consulting Engineers India Private Limited	405, Landmark Building, New Link Road, Andheri (West), Mumbai – 400 053, India.	Mr. Shailendra Yadav	Balendu.singh@ifl.com 022-62369024
(xvii)	Nangia & Co. LLP	2 nd Floor, B-27 Soami Nagar, New Delhi - 110017	Mr. Asgar Naqvi	asgar.naqvi@nangianxt.com +91-9873604008
(xviii)	Pricewaterhouse Coopers Private Limited	2 nd and 3 rd floor, Block-4, DLF Downtown Commercial Site, Block-V, Phase-3, Sector 25A Gurugram- 122002 Haryana, India	Mr. Nidish Nair	nidish.nair@pwc.com +91-9818064239
(xix)	Primus Partners Private Limited	Flat No. UGF 1 UGF 3 to 7, Tolstoy House, Tolstoy Marg, Connaught Place New Delhi - 110001	Ms. Aarti Harbhajanka	aarti@primuspartners.in 011-43783370
(xx)	rites Limited	"Shikhar", Plot No 1, Sector 29, Gurugram, Haryana	Mr. Animesh Lodiya	animesh.lodiya@rites.com +91-9654176514
(xxi)	SBI Capital Markets Limited	73, Ground Floor, Navjeevan Vihar, New Delhi - 110017	Mr. Vivek Khurana	Vivek.khurana@sbicaps.com +91-9717888047
(xxii)	Tandon Urban Solutions Pvt Ltd (TUSPL)	701, Harbhaajan Building, Kalina, Santacruz (E), Mumbai – 400 098	Mr. Amit Rajhans	tandonandassociates@gmail.com +91-9867687797

Panel- B

(xxiii)	iDeck (Infrastructure Development Corporation (Karnataka) Ltd.)	9/7, KCN Bhavan, Yamunabai Road, Madhav Nagar Extension, Off Race Course Road, Bangalore-560001	Ms. Sumitha V Rao	bd@ideck.in +91-8043448000
(xxiv)	Resurgent India Limited	903-906, 9 th floor, Tower-C, Business Zone, Nirvana Country, Sector-50, Gurugram, Haryana - 122018	Mr. Varun Talwar	varun.talwar@resurgentindia.com +91-9818088338
(xxv)	Spine Advisory Private Limited	401, D-21, Corporate Park, Sector-21, Dwarka, New Delhi	Mr. Sanjeet Kumar	info@spineadvisory.com

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		w Delhi-110077		+91-9582823586
(xxvi)	Darashaw & Company Private Limited	1205-06, Regent Chambers, 12 th Floor, 208, Nariman Point, Mumbai 400021	Mr. Ketan Mandani	consultancy@darashaw.com +91-9819466876
(xxvii)	InfraEn (India) Private Limited	1 st Floor, Raheja Chambers, Museum Road, Bengaluru, Karnataka, 560001	Mr. Jayaram Poojary	info@infraen.com +91-8095599001
(xxviii)	Mehta and Associates LLP	101, 1 st Floor Navneet Plaza, 5/2, Old Palasia Indore 452001 Madhya Pradesh	Mr. Hitendra Mehta	mehtaandassociatesindia@gmail.com +91-7312561124

2. These Panels of TAs are available to all Project Sponsoring Authorities including Central, State, Local Bodies and their agencies, etc. undertaking PPP projects.
3. Indicatively, Panel A may be considered for PPP projects with an estimated Total Project Cost exceeding Rs. 250 crores, while Panel B may be considered for PPP projects with an estimated Total Project Cost up to Rs. 250 crores, as appropriate.
4. The DEA reserves the right to withdraw, amend or suspend this Notification without any prior intimation and recourse liability.
5. This notification has come into force from 5th February, 2026.


Rahul Singh
Director

For information of all

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Annexure 6 -RDF Dispatch Summary Table**Legacy Waste RDF Summary Sheet**

BHUMI GREEN ENERGY			
RDF DISPATCH SUMMARY SHEET 30.06.2026 Till			
SR NO	FACTORY NAME	TRIP	QUANTITY
1	ACC LIMITED (Kymore)	1150	39619.19
2	AMBUJA CEMENTS LIMITED	15	572.93
3	BINDALS PAPERS MILLS LTD	2	73.93
4	BIOTA SAVIOUR PRIVATE	1	25.37
5	Birla Corporation LTD (Satna)	143	5369.11
6	CHAMUNDA PAPERS PVT LTD	2	57.89
7	CRYSTAL BALAJI INDUSTRIES PRIVATE LIMITED	27	897.93
8	Dalmia Cement Bharat Limited	2	75.91
9	DEV PRIYA PAPERS PVT LTD	12	453.56
10	DEV PRIYA PRODUCTS PVT LTD	5	178.78
11	ECOGATEWAY PRISM	21	767.34
12	ECOPRISM JOHNSON LIMITED (Satna)	631	22576.13
13	GARG DUPLEX & PAPER MILLS PVT LTD	593	20213.70
14	HEIDELBERG CEMENT INDIA LIMITED	100	3284.59
15	INDIAN AGRO ORGANICS	1	36.49
16	JK CEMENT LIMITED	442	15604.20
17	KK DUPLEX AND PAPER MILLS PVT LTD	7	243.08
18	KRISHNANCHAL PULP AND PVT LTD	91	2846.01
19	M/S BINDLAS DUPLEX LIMITED	753	26289.83
20	MAA SHEETLA VENTURES LIMITED	79	2598.84
21	MAHALAXMI CRAFTS PVT LTD	67	2005.41
22	MEENU PAPER MILLS PVT LTD	146	5060.49
23	MS SHAKTI KRAFFT AND TISSUES	19	609.40
24	ORIENT BOARD & PAPERS MILLS PVT LTD	8	211.47
25	Papar Mill	25	874.83
26	PASWARA PAPERS LTD	2	56.94
27	Chadha Pepar Mill (Bilashpur)	131	4329.86
28	PRISM JOHNSON LIMITED (Satna)	1138	43039.25
29	RAMASYAMA PAPERS PVT LTD	45	1426.80
30	SHAKUMBHRI PULP & PAPER MILLS LTD	52	1652.85
31	SHREE BHAGESHWARI PAPERS PVT LTD	53	1535.16
32	SIDDHESWARI INDUSTRIES PVT LTD	1	24.24
33	SIDDHESWARI PAPER UDYOG	299	10357.18
34	SIDHARTH PAPERS PVT LTD	232	8282.36
35	SIDHI CEMENT WORKS	192	7367.94
36	SILVERTON INDUSTRIES LTD	948	33925.90
37	SUCHI PAPER MILLS LTD	8	297.28
38	SUYASH KRAFT & PAPERS PVT LTD	137	5159.94
39	TEHRI PULP AND PAPER LTD	172	6150.09
40	ULTRATECH CEMENT LIMITED (Dalla)	1396	49862.27
41	DEVRESHI PAPERS PVT LTD	15	499.70
42	NEW BONAZA INDIA LTD	15	495.51
43	ALPANA PAPERS PVT LTD	2	71.72
44	SILVERTOAN PAPERS LIMITED	10	342.45
45	MARUTI PAPERS PVT LTD	8	311.56
46	VISHWANATH PAPER & BORDS PVT LTD	109	4132.07
47	SHREE SIDHBALI PAPER MILL PRIVATE LTD	73	2689.18
48	RAC PAPER MILLS HAPUR	4	159.56
49	REWA MSW ENERGY SOLUTIONS PVT.LTD	1	29.22
50	HARIOM INDUSTRIES LIMITED KANPUR	832	32634.92
51	M/S PSB PAPERS PVT LTD	2	75.96
GRAND TOTAL		10219	365456.27

Fresh Waste RDF Summary Sheet

BHUMI GREEN ENERGY LUCKNOW FRESH UNIT		
FRESH RDF DISPATCH 26.11.2024 TO 30.06.2026		
PLANT NAME	TRIP	QTY
ACC LIMITED (KYMOOR)	585	20982.35
ACC CEMENT JAMUL (CHHATTISGARH)	6	176.95
ACC LIMITED (CHANDRAPUR)	34	1069.32
AMBUJA CEMENT LTD (MARWA MUNDWA)	443	17552.45
AMBUJA CEMENT LTD (RABRIYAVAS)	16	634.07
BINDLAS DUPLUX LTD (MUZAFFARNAGAR)	2	55.94
KAILASHIDEVI PLUPS AND PAPER PRODUCTS	1	35.38
SUCHI PAPER MILLS	2	77.79
BIRLA CORPORATION LTD (SATNA)	174	6815.06
DEV PRIYA PRODUCTS (MEERUT)	2	55.49
JK CEMENT (PANNA)	433	15655.01
MAA SHEETLA VENTURES (KICCHA)	387	12762.99
MEENU PAPER MILLS (MUZAFFARNAGAR)	449	16085.46
PASWARA PAPER LTD (MEERUT)	13	337.70
PRISM JOHSON LTD (SATNA)	1479	53975.51
RAMA SHYAMA PAPER MILL (BAREILLY)	594	18805.98
SHIDHESHWARI PAPER UDYOG (KASHIPUR)	1	37.39
SHREE BHAGESHWARI PAPER (MUZAFFARNAGAR)	1	25.29
SIDHI CEMENT WORKS (SIDHI)	1319	48737.78
ULTRATECH CEMENT LTD (RAJASTHAN)	420	17177.97
UTRATECH CEMENT LTD (DALLA)	655	24292.86
UTRATECH CEMENT LTD (CHATTISHGARH)	21	760.74
NIMEBRIA WORKS	1	41.87
M/S TIRUPATIBAALAJI FIBERRS PVT LTD	1	25.96
REWA MSW ENERGY SOLUTIONS PVT LTD	89	3107.56
HEIDELBERG CEMENT INDIA LIMITED	112	3925.40
GENUS PAPER & BOARDS LTD.	10	357.53
SUYASH KRAFT AND PAPERS PVT LTD	1	34.00
M/S VISHWANATH PAPER & BOARD PVT LTD	61	2240.86
M/S PSB PAPERS PVT LTD	190	6968.47
HARIOM INDUSTRIES LIMITED	58	2219.34
GRAND TOTAL	7560	275030.47

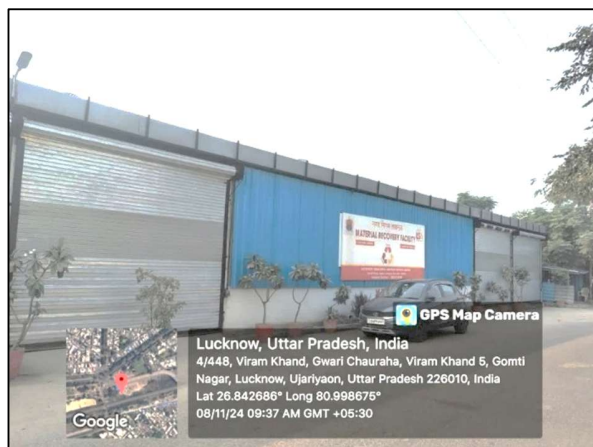
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Annexure 7 - Material Recovery Facilities

The Lucknow Municipal Corporation (LMC) currently operates eight Material Recovery Facilities (MRFs), with one additional large-scale facility under construction. All existing MRFs are fully equipped with operational machinery and are managed by the door-to-door waste collection companies: Lucknow Swacchata Abhiyan Pvt. Ltd. (LSAPL) and Lion Enviro Lucknow Pvt. Ltd. (LELPL).

The LMC has successfully enhanced the capacity of all operational MRFs from 5 Tons Per Day (TPD) to 25 TPD. Based on current waste generation and this significantly improved processing capability, the LMC has determined that the existing MRF infrastructure is sufficient for the city's immediate needs. The Corporation will, however, continue to assess future requirements for additional facilities.

Gwari, Zone-4

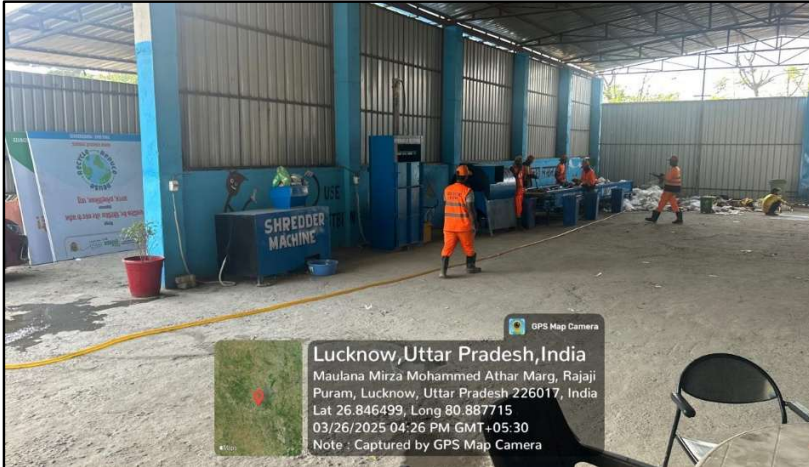


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Jankipuram, Zone-3

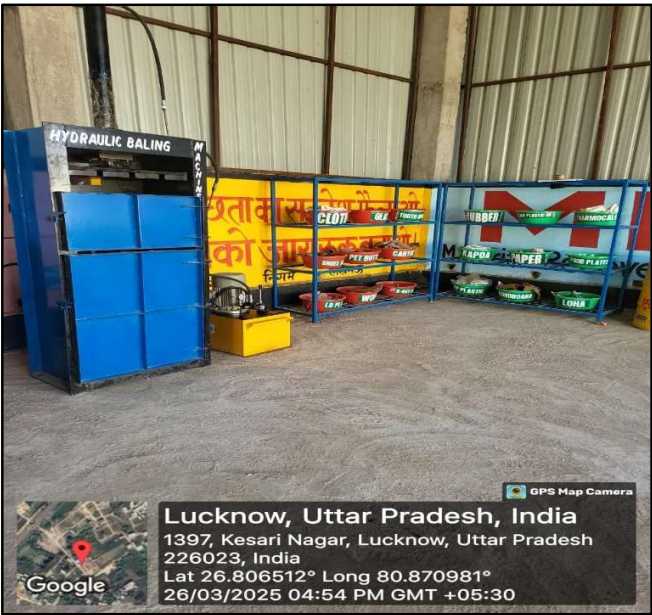


Alitrang, Zone 2



1598

Kesari Kheda, Zone 5



1599

VRINDAVAN SECTOR - 8C, Zone-8



Annexure 8 - Construction Update - Fixed Compactor Transfer Station (FCTS) and Portable Compactor Transfer Station (PCTS)

The Lucknow Municipal Corporation has achieved a notable success in its urban development initiatives through the reclamation of land previously under the purview of local bodies. Fixed Compactor Transfer Stations (FCTS) and Portable Compactor Transfer Stations (PCTS), designed to optimize primary waste collection and secondary transportation. At present, three FCTS units located at Ghaila, Bhaishora, and Ganga Kheda are fully operational, while two additional units at Dayal and SD Palace are under construction. Insofar as the portable compactor network is concerned, sixteen (16) new two-bin PCTS units have been commissioned along with five modified existing units, and thirteen (13) additional two-bin PCTS units are currently under construction. These facilities enable smaller collection vehicles, such as tippers and tractors, to discharge waste into high-capacity compactors, which are thereafter transported to the Shivri facility through bulk carriers, thereby significantly reducing transportation frequency and operational inefficiencies. It is further submitted that fifteen (15) refuse compactors are deployed within the city's collection fleet for in-situ compression of waste.

Bhaishora Fixed Compactor Transfer Station (FCTS)



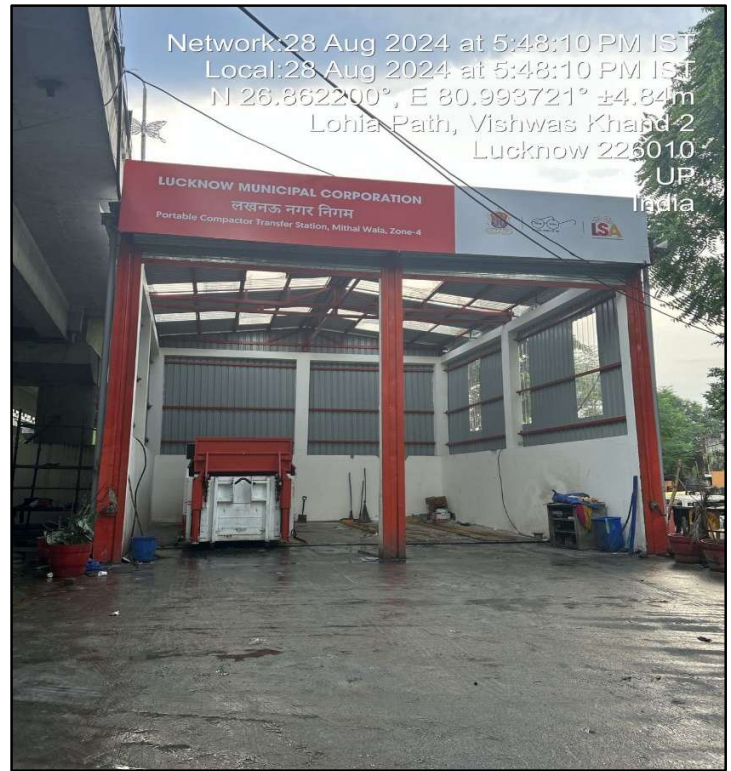
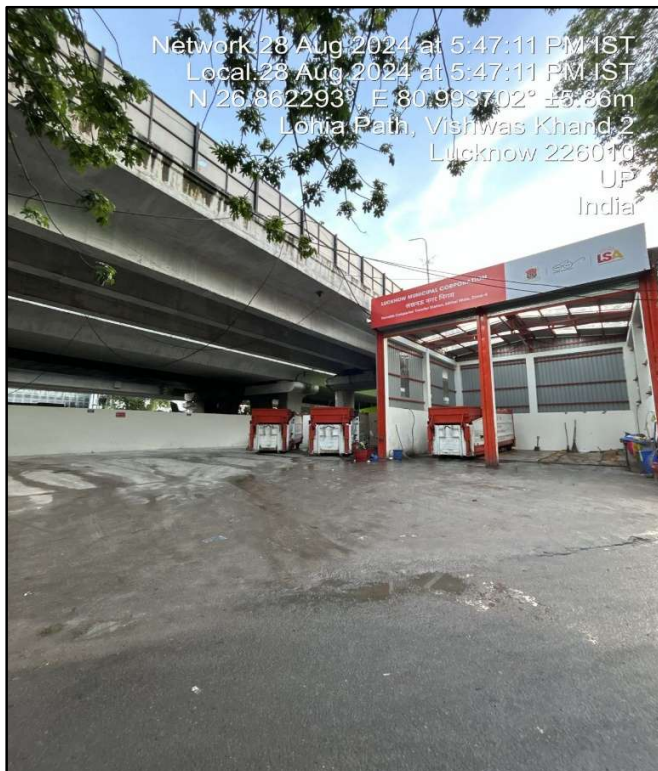
1601

Ghaila Fixed Compactor Transfer Station (FCTS)



Ganga Khera Fixed Compactor Transfer Station (FCTS)









Annexure 9- Plastic waste management rule 2016 5(b). Use non-recyclable plastic waste (5 to 6%-part replacement with bitumen) in road construction

Chief Minister's Green Road Infrastructure Development Urban (CM GRID) Scheme is promoting sustainable road construction by incorporating non-recyclable plastic waste into asphalt mixes. Following a state-level committee decision on May 3, 2024, mandating the replacement of 6-10% of bitumen with non-recyclable plastic waste in road construction projects, the Lucknow Municipal Corporation (LMC) has installed shredder machines at its Material Recovery Facility (MRF) centers. To date, the LMC has constructed approximately 2 kilometers of road using 9.6 tons of non-recyclable plastic waste, replacing 6% of bitumen. This includes roads in Bashiratganj-Ganeshganj (430m x 10m), Rajajipuram (500m x 10m), Motilal Nehru Nagar/Chandra Bhanu Gupta Nagar (400m x 7m), Mahanagar (400m x 7m), and Kanhaiya Madhopur-2 (350m x 10m). Additionally, new road construction projects under the CM GRID scheme have commenced following finalized tenders. Furthermore, the Lucknow Development Authority (LDA) has successfully implemented these guidelines, utilizing 6.36 tons of plastic waste to replace 8% of bitumen in the Surface Dressing Bituminous Concrete (SDBC) top surfacing of three roads in Gomti Nagar Vistar: Sector 7 (327m x 12m), Basant Kunj (700m x 7m), and Gomti Nagar Phase II (535m x 10.7m). These three road construction projects utilized approximately 6.36 tons of plastic waste.

Additionally, a tender for constructing a 16-kilometer road under the CM GRID scheme has been awarded. This project, which began in October 2025, will use approximately 50 tons of non-recyclable plastic waste (at 5-7% bitumen replacement).



**Non-recyclable plastic used
in Road construction**

Proposed Road Development under the CM GRID Scheme by LMC

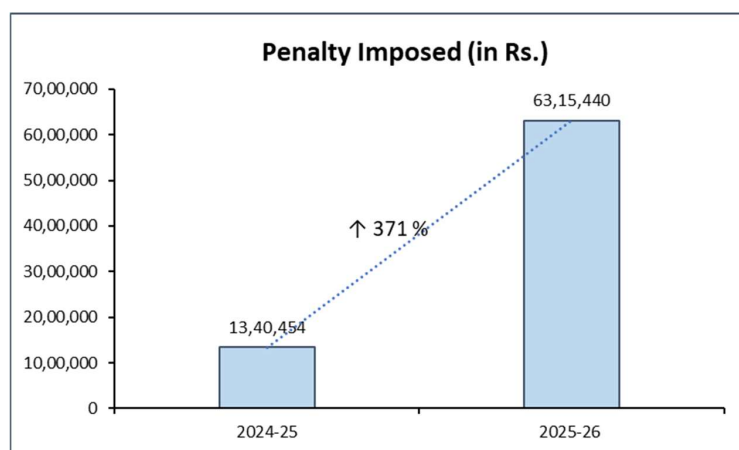
क्र. स.	नगर निगम	पैकेज सं०	अन्तर्निहित मार्ग	मार्ग की लम्बाई (कि.मी.)
1	2	3	4	5
1	लखनऊ	LKO/C MG/01	- कालिदास चौराहा से सिविल हॉस्पिटल होते हुए अटल चौक तक और डी.एस.ओ. चौराहा से लखनऊ चिड़िया घर तक - मंदिर मार्ग (गोले मार्केट से अलकापुरी तिराहा वाया चन्नी लाल चौराहा, कपूरथला और क्लासिक रेस्टोरेंट से आस्था हॉस्पिटल वाया महानगर बॉयज स्कूल) तक	5.28
2	लखनऊ	LKO/C MG/02	- यूनिवर्सिटी रोड से हनुमान सेतु धाम रोड वाया आरएलबी रोड चौराहा (कालाकांकर रोड) तक - भारतेंदु हरिश्चंद्र वार्ड के अंतर्गत पुरैनिया अलीगंज रोड से मामा रोड तक सुलभ शौचालय, सावित्री अपार्टमेंट और सावित्री अपार्टमेंट से कुर्सी रोड पेट्रोल पंप वाया जंगदना निदेशालय तक - ताड़ीखाना डिवाइडर रोड से पप्पू जनरल स्टोर होते हुए विंध्याचल चौराहा और विंध्याचल मंदिर से बाटी चोखा रेस्तरां तक	6.00
3	लखनऊ	LKO/C MG/03	- इग्नू रोड चौराहे से एलन हाउस स्कूल तक - रजनीखंड पावर हाउस से सैनिक ढाबा तक एवं रायबरेली मुख्य मार्ग तक	4.73

Annexure 10 -Single Use Plastic Penalties

The Lucknow Municipal Corporation (LMC) has been proactive in its efforts to promote sustainable waste management practices. As part of this initiative, the LMC has been organizing awareness programs targeting concessionaires to educate them on proper waste disposal methods and the importance of reducing plastic usage.

Furthermore, the LMC has distributed eco-friendly alternatives to single-use plastic, such as cloth and paper bags, to street vendors and shopkeepers. This move encourages them to switch from plastic bags, thereby reducing plastic waste at its source.

Between April 2025-March 2026, LMC officers conducted inspections to ensure compliance with waste management regulations. These operations resulted in the seizure of 1,548 kg of prohibited SUP materials, the imposition of ₹63,15,440/- in penalties for SUP violations, and an additional ₹49,75,910/- collected in littering fines, preventing it from entering the waste stream and potentially polluting the environment. These actions demonstrate the LMC's commitment to both educating the public and enforcing regulations to combat plastic pollution. Subsequently, between April 2026 and June 2026, an additional 126 kg of prohibited plastic was seized, with penalties amounting to ₹7,12,500/- imposed for plastic violations and ₹8,85,800/- for littering. All enforcement actions are duly recorded in official registers, alongside ongoing daily public awareness initiatives. These enforcement actions are duly recorded in official registers.



Financial Growth: Enforcement penalties reached ₹63,15,440/- between April 2025 - Mar 2026, marking a 371% increase over the previous fiscal year's total of ₹13,40,454.







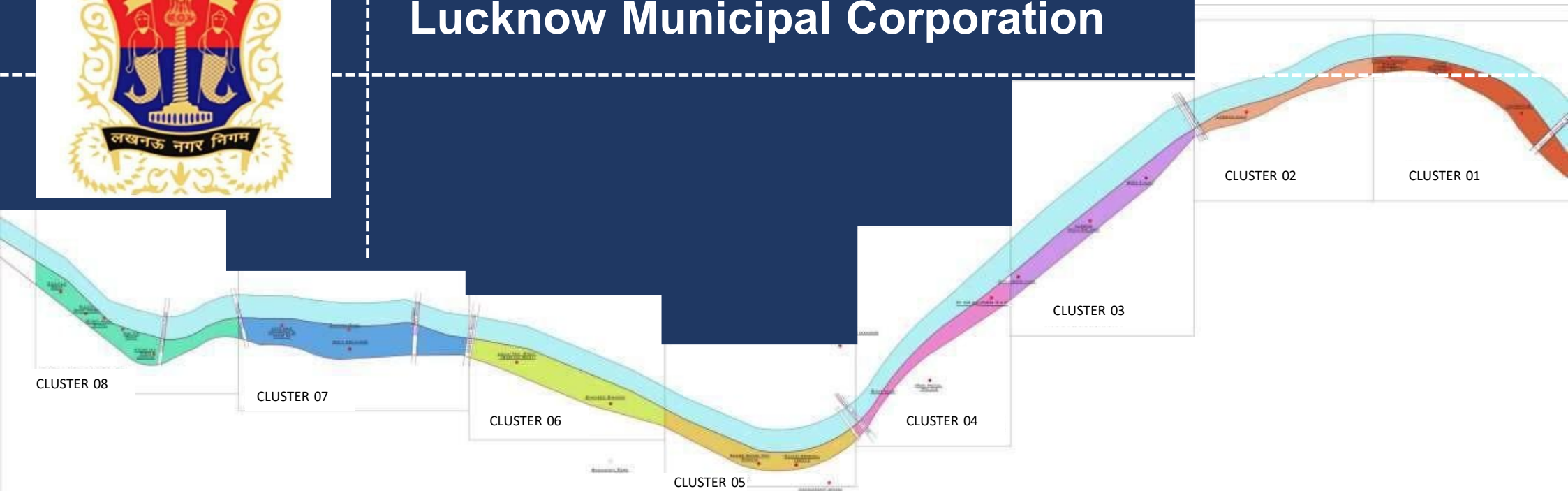
Annexure - 11



Special Gomti Safai and Storm Water Drain Cleaning Abhiyan

05 to 25 June 2026

Lucknow Municipal Corporation



1612

Overview of resources deployed and work 05-06-2026 to 25.06.2026

Cumulative no of trips for each resource

- 147 nos of Tipper
- 28 nos of Hyva
- 40 nos of JCB
- 30 nos of Tractor Trolley
- 35 nos of Bov
- 47 nos of Tata Ace
- 1 nos of Tata 407
- 2 Nos of Poclain
- 1 nos of Tata Yodha
- 4 nos Tata EV
- 5 nos of Fassi Machine
- 6 nos of DI
- 15 nos of Door to Door Vehicle
- 2 nos of Steamer
- 121 Nos of Boat

3295 Man-days

29.26 Kilometre stretch clean during the Abhiyan



LUCKNOW NAGAR NIGAM



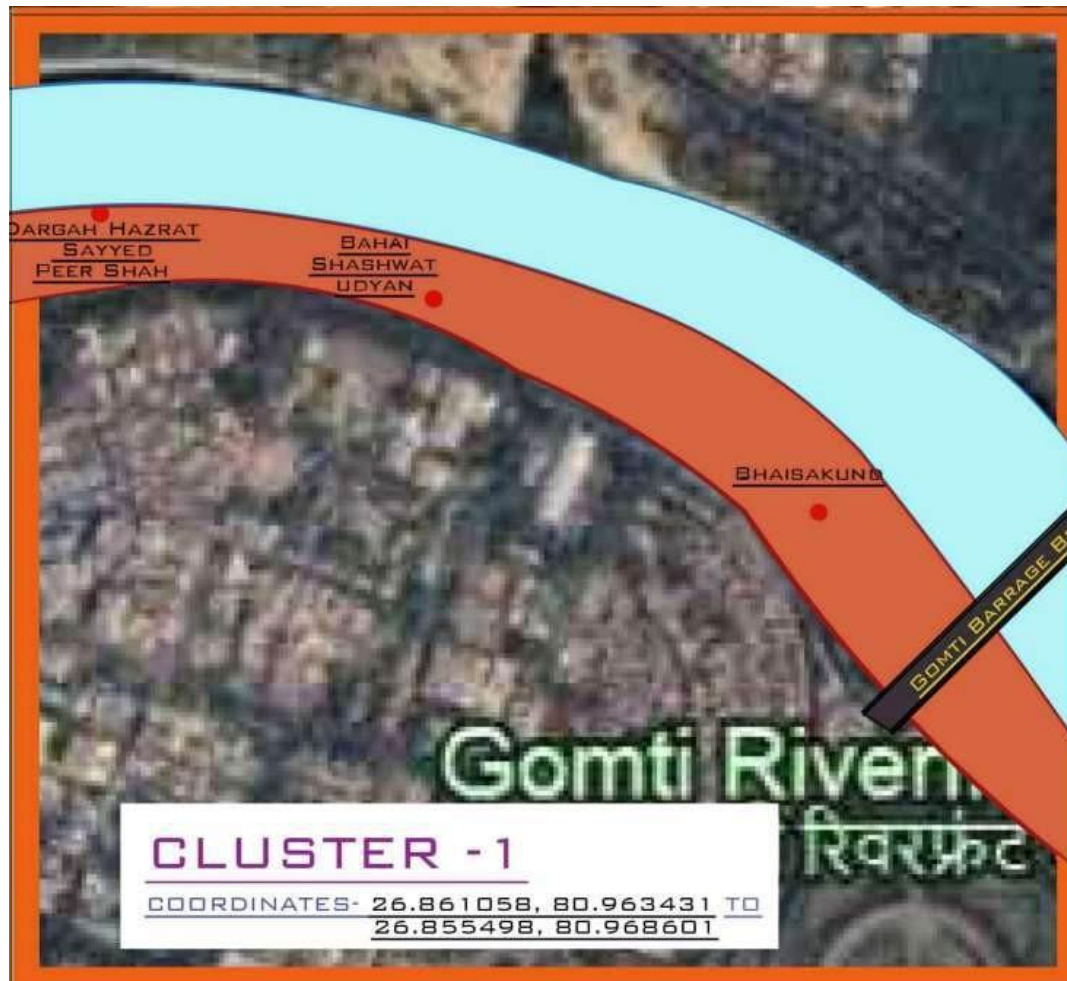
1613

Activities conducted



LUCKNOW NAGAR NIGAM





Cluster 01

From Gomti Barrage Bridge to Hazrat Syed Peer Shah Dargah

Photographic evidence of work done 05-06-2026

Before



After

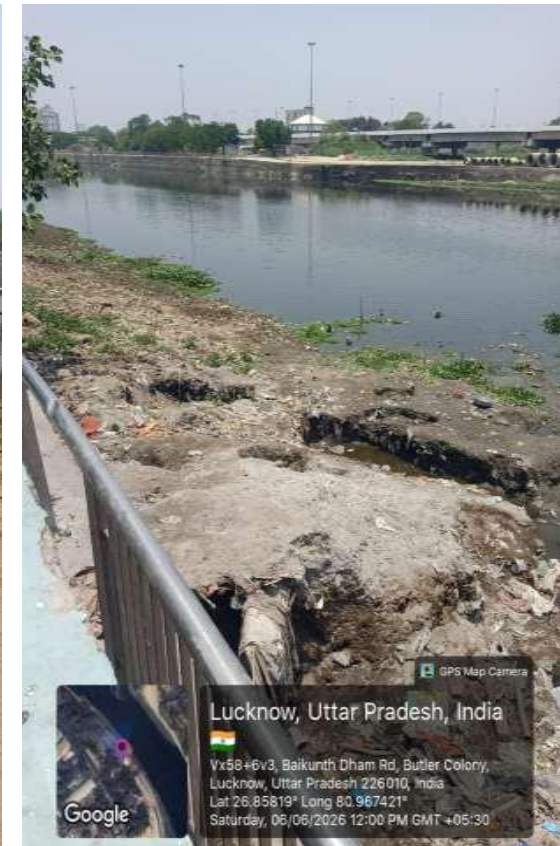


Photographic evidence of work done 06-06-2026

Before



After

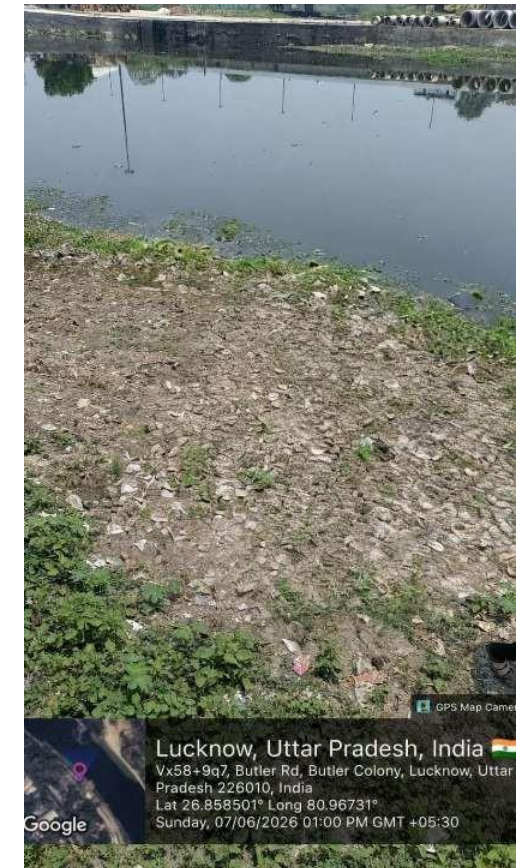


Photographic evidence of work done 07-06-2026

Before



After



Photographic evidence of work done 08-06-2026

Before



After



1619

Photographic evidence of work done 09-06-2026

Before



After

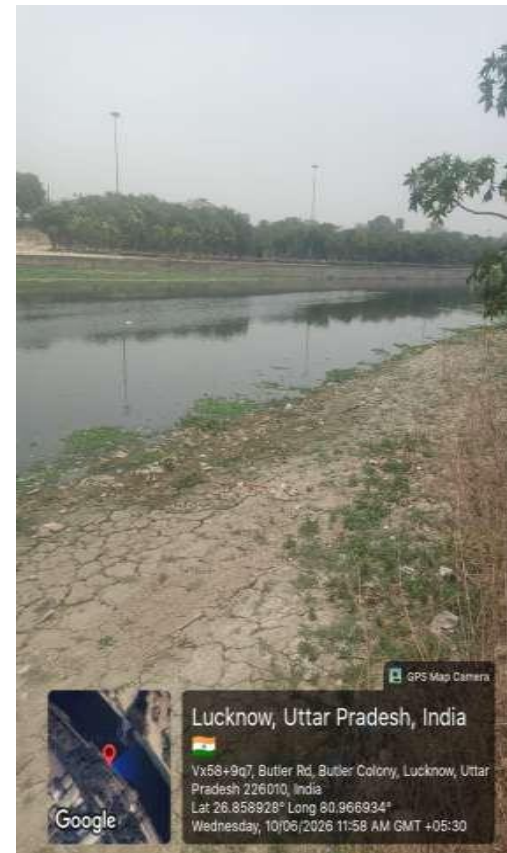


Photographic evidence of work done 10-06-2026

Before



After

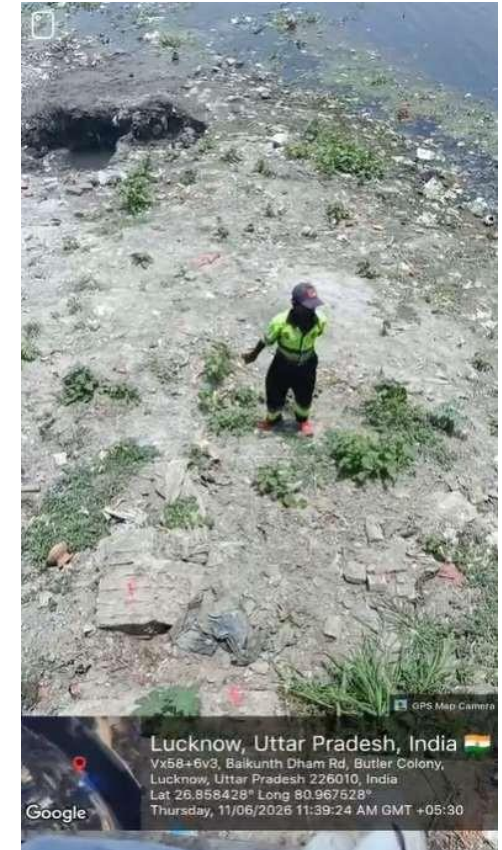


Photographic evidence of work done | 11-06-2026

Before



After



Photographic evidence of work done 12-06-2026

Before



After



Photographic evidence of work done 13-06-2026

Before



After

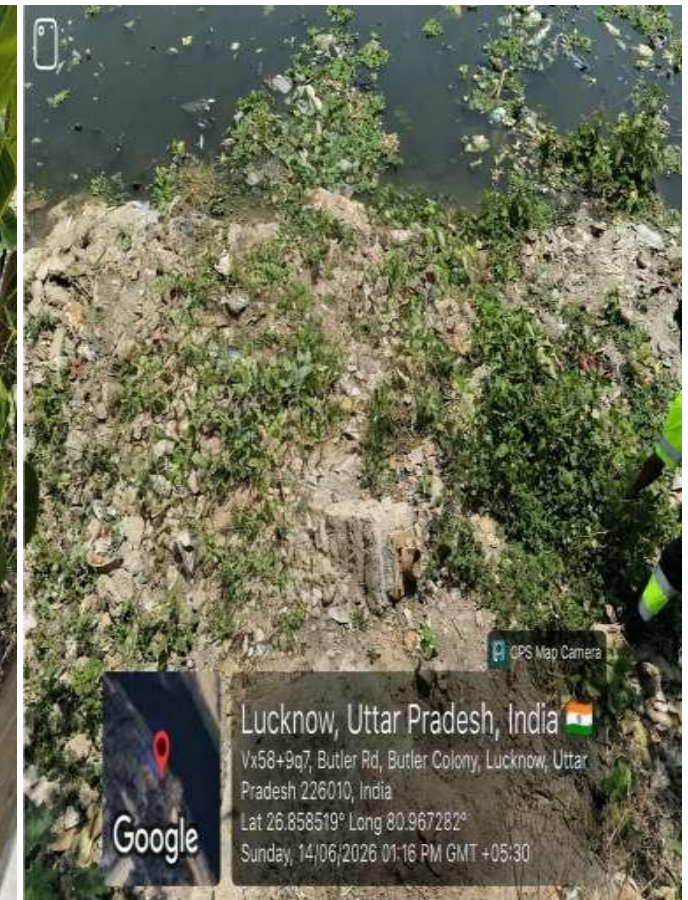
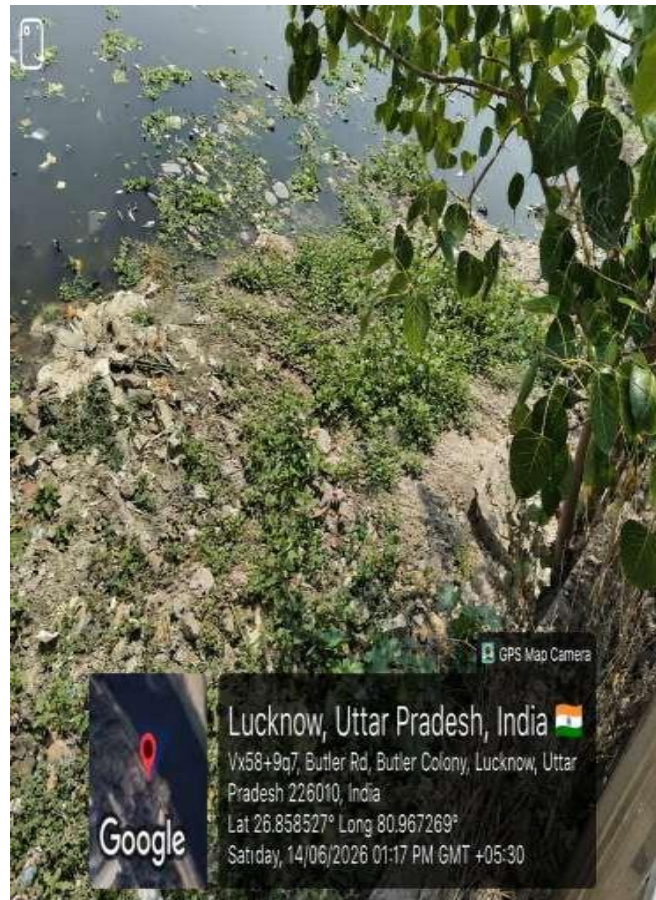


Photographic evidence of work done 14-06-2026

Before



After



Photographic evidence of work done 15-06-2026

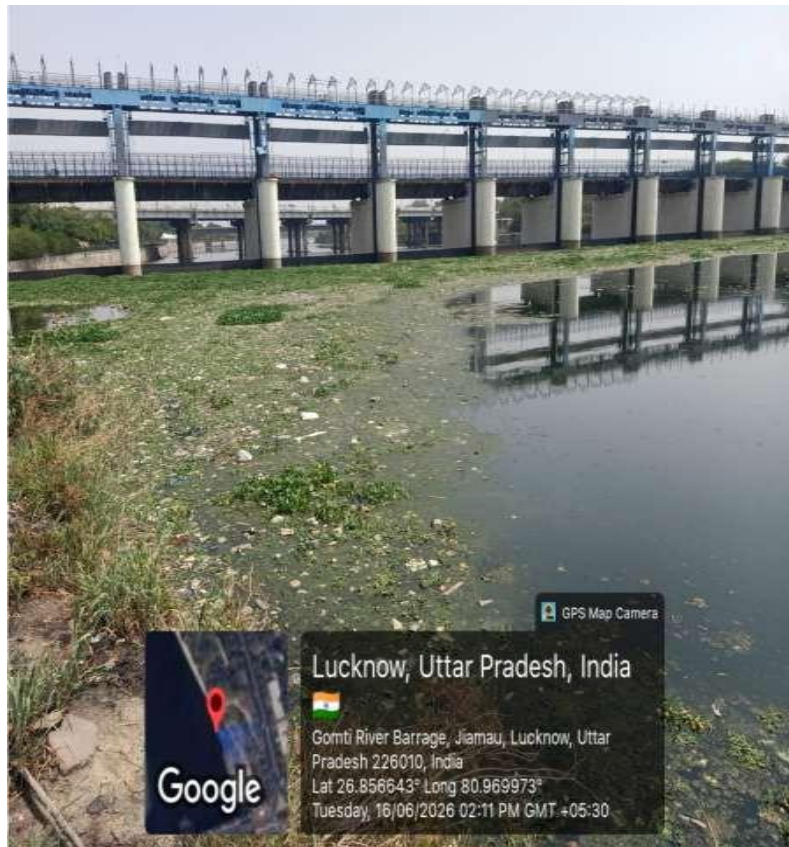
Before

After



Photographic evidence of work done 16-06-2026

Before



After



Photographic evidence of work done 17-06-2026

Before

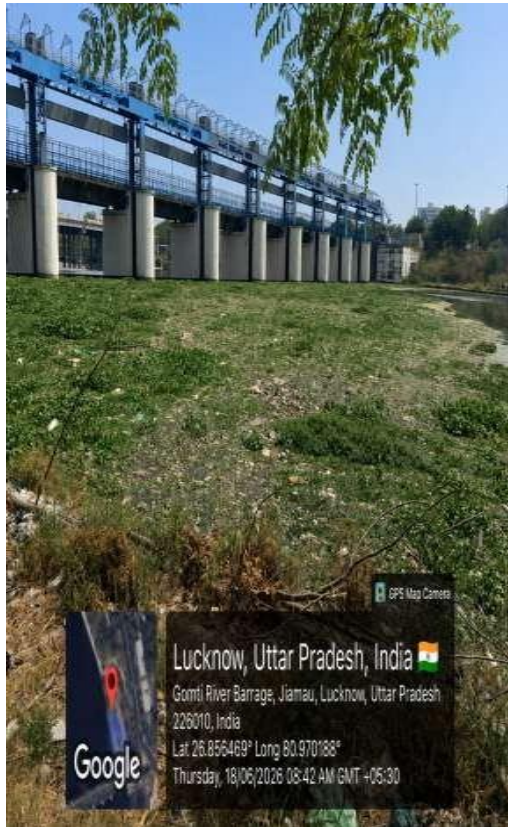


After



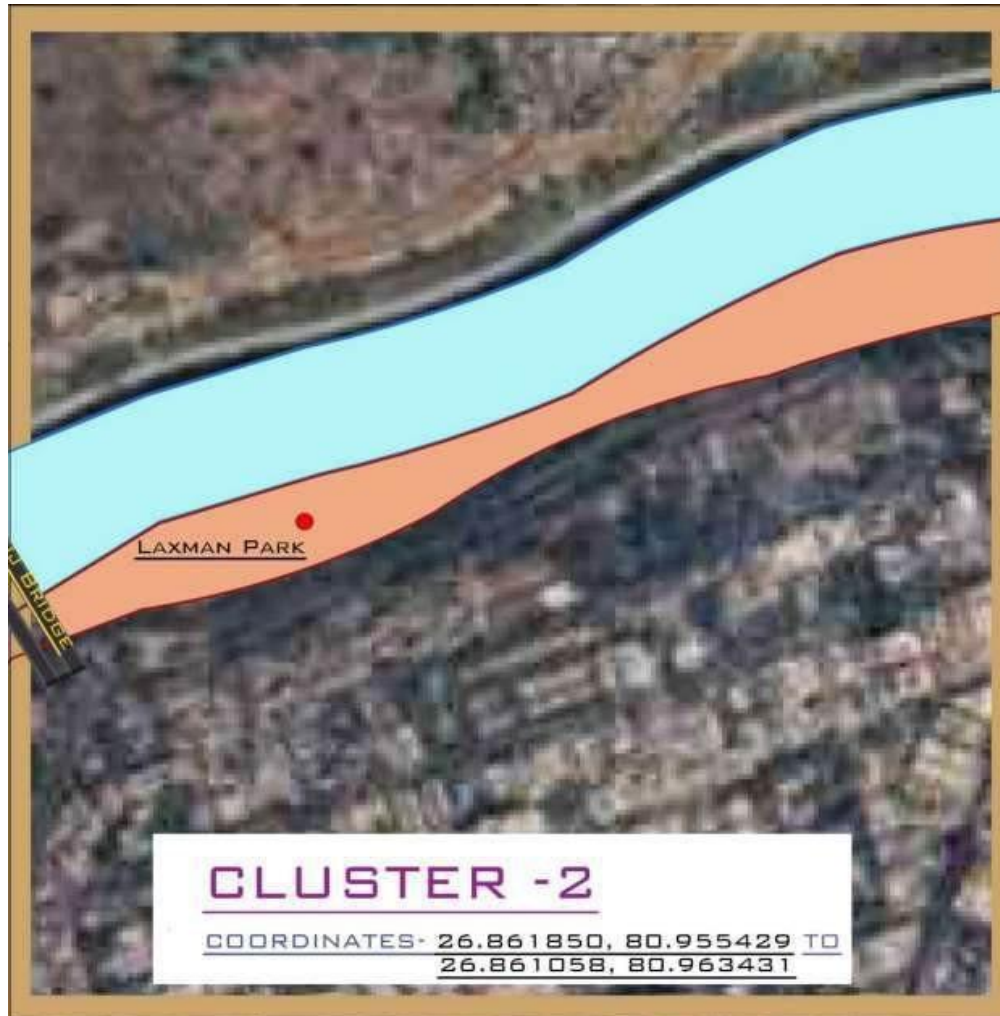
Photographic evidence of work done 18-06-2026

Before



After





Cluster 02

Dargah Hazrat Syed Pir Shah to Nishatganj Bridge.

Photographic evidence of work done 05-06-2026

Before



After

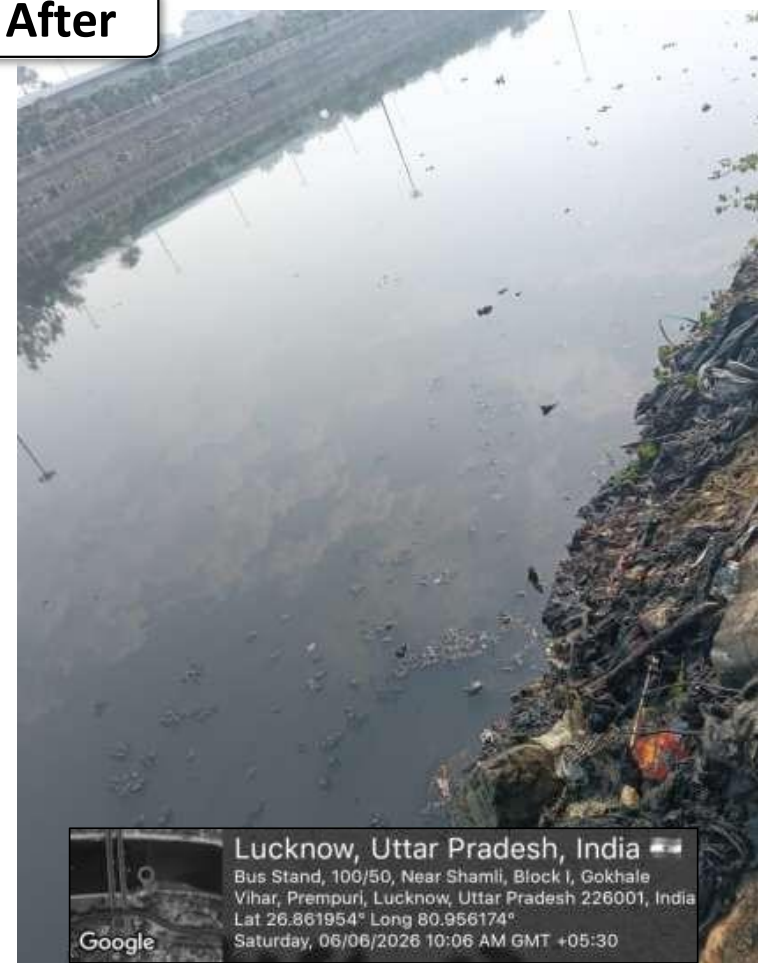


Photographic evidence of work done 06-06-2026

Before



After



LUCKNOW NAGAR NIGAM

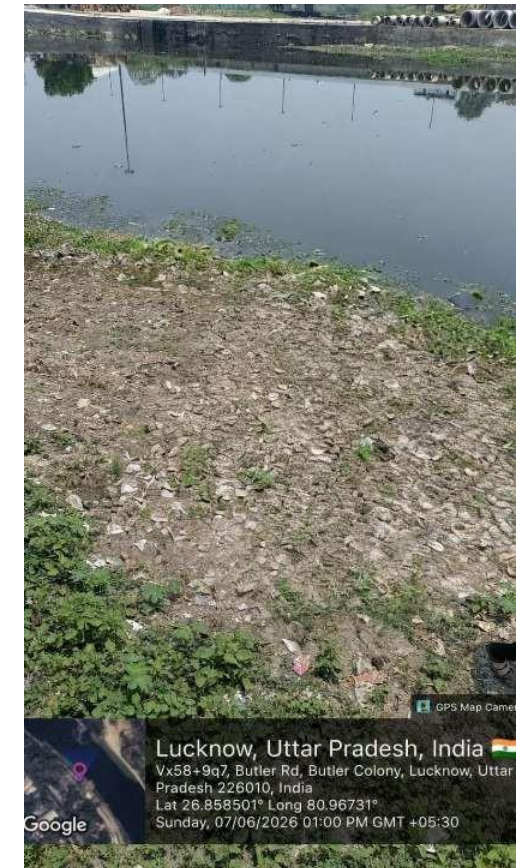


Photographic evidence of work done 07-06-2026

Before



After



Photographic evidence of work done 08-06-2026

Before



After



Photographic evidence of work done 09-06-2026

Before

After



Photographic evidence of work done 10-06-2026

Before



After



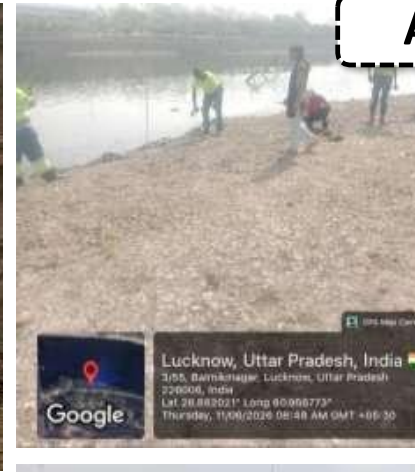
LUCKNOW NAGAR NIGAM

Photographic evidence of work done | 11-06-2026

Before

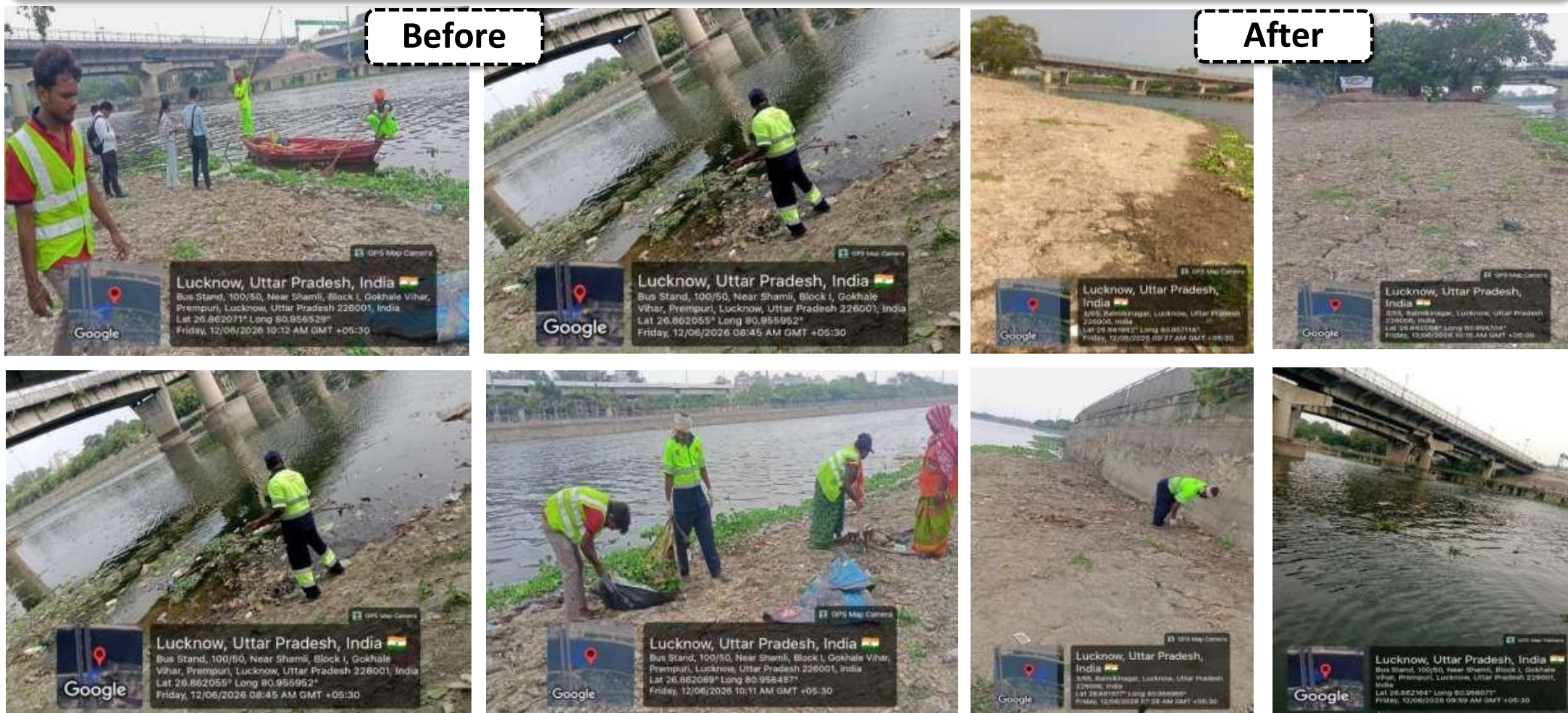


After



1637

Photographic evidence of work done 12-06-2026



Photographic evidence of work done 13-06-2026

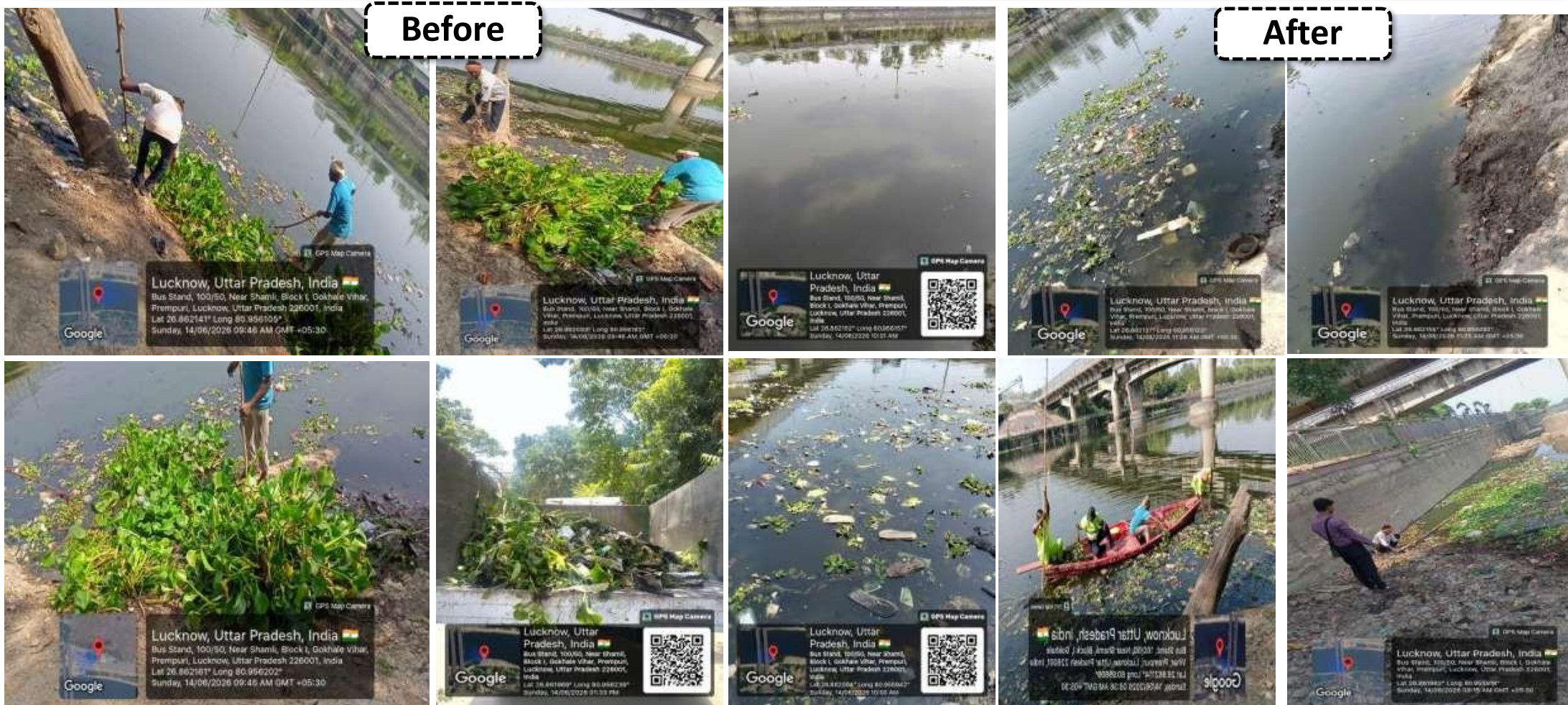


1639

Photographic evidence of work done 14-06-2026

Before

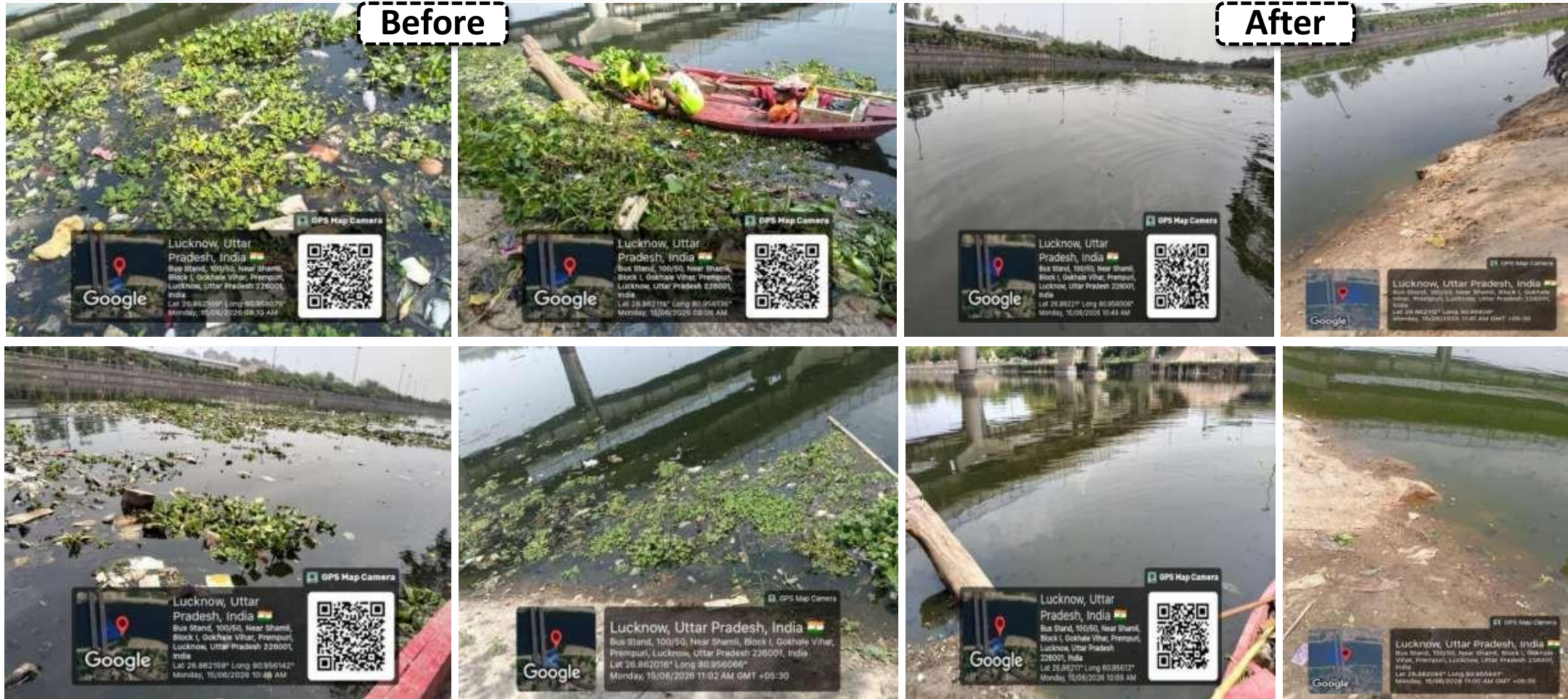
After



LUCKNOW NAGAR NIGAM



Photographic evidence of work done 15-06-2026



1641

Photographic evidence of work done 16-06-2026

Before



After



LUCKNOW NAGAR NIGAM

1642

Photographic evidence of work done 17-06-2026

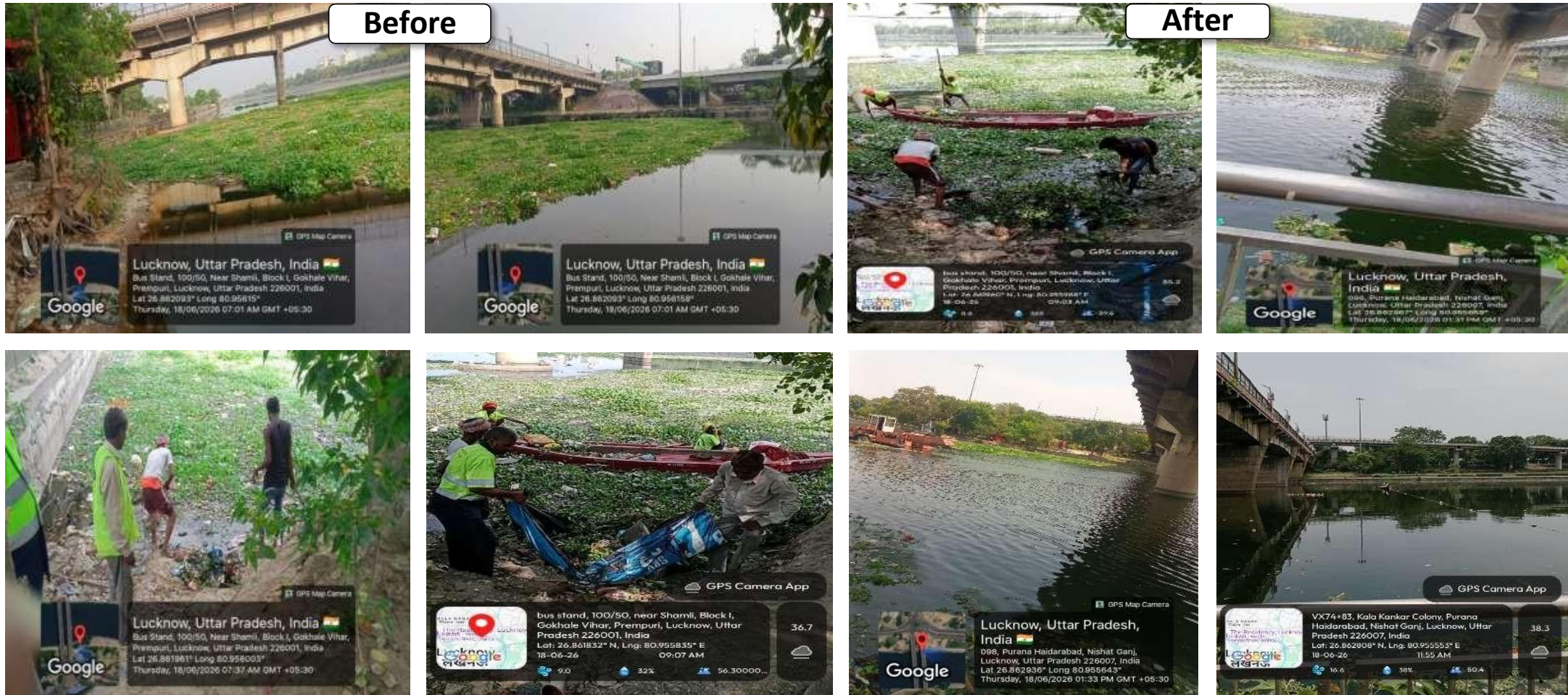
Before

After



LUCKNOW NAGAR NIGAM

Photographic evidence of work done 18-06-2026



1644

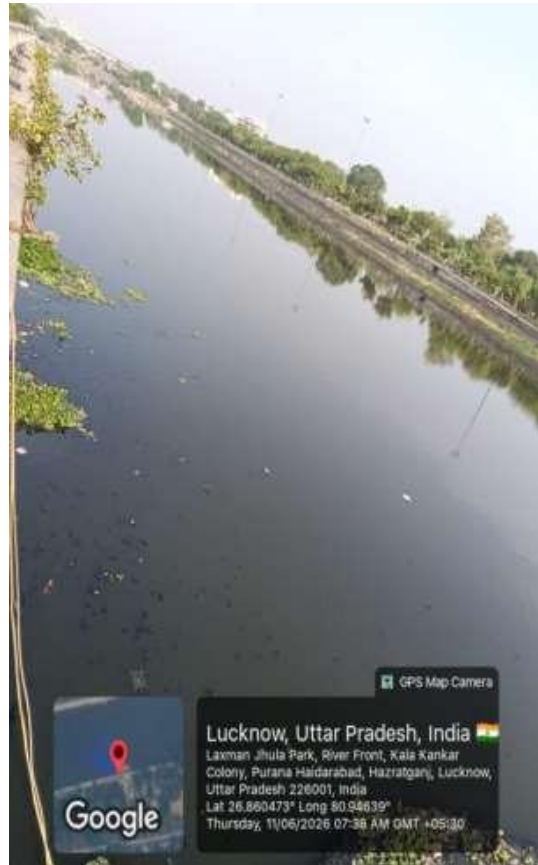


Cluster 03

From Nishatganj Bridge
to Children Park.

Photographic evidence of work done | 11-06-2026

Before



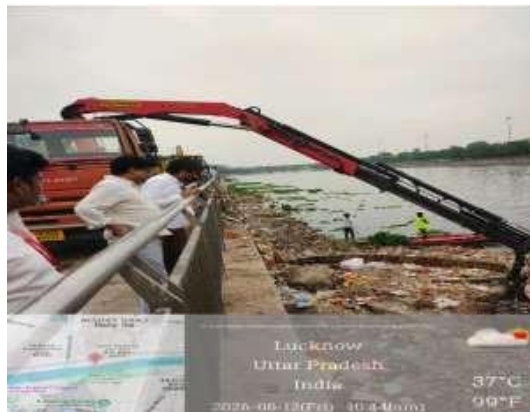
After



1646

Photographic evidence of work done 12-06-2026

Before



After

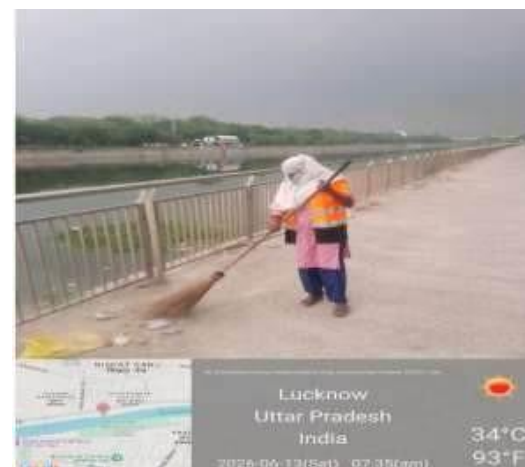


Photographic evidence of work done 13-06-2026

Before

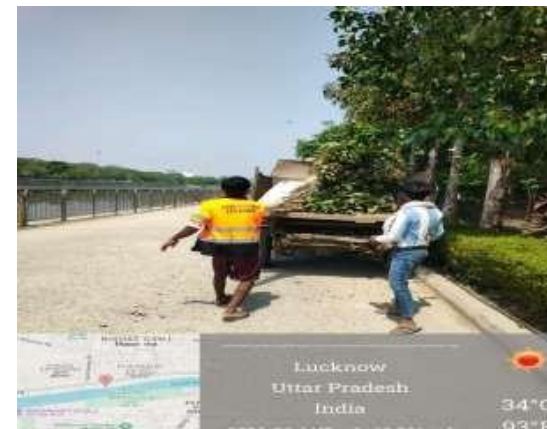


After



Photographic evidence of work done 14-06-2026

Before



Photographic evidence of work done 15-06-2026

Before



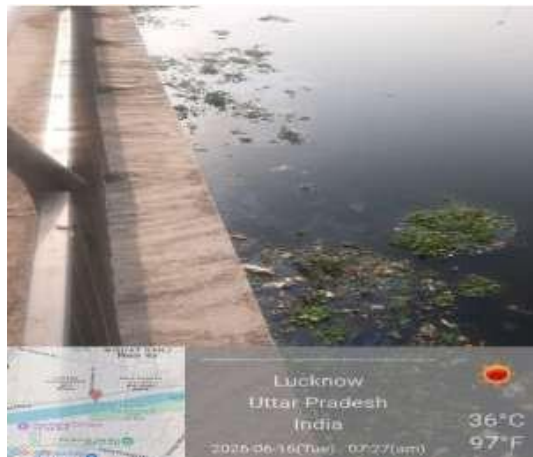
After



Photographic evidence of work done 16-06-2026

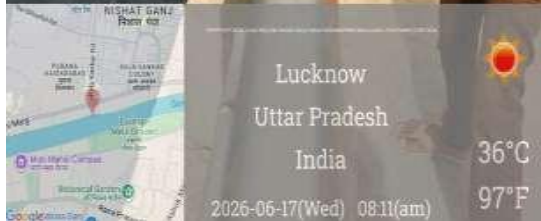
Before

After

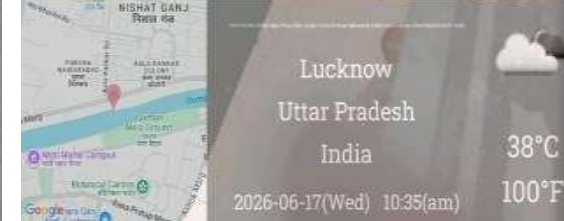
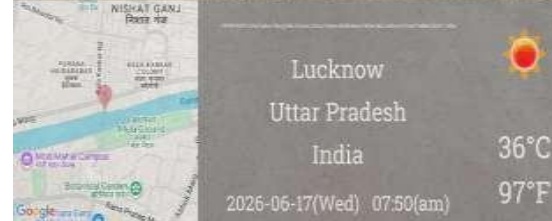
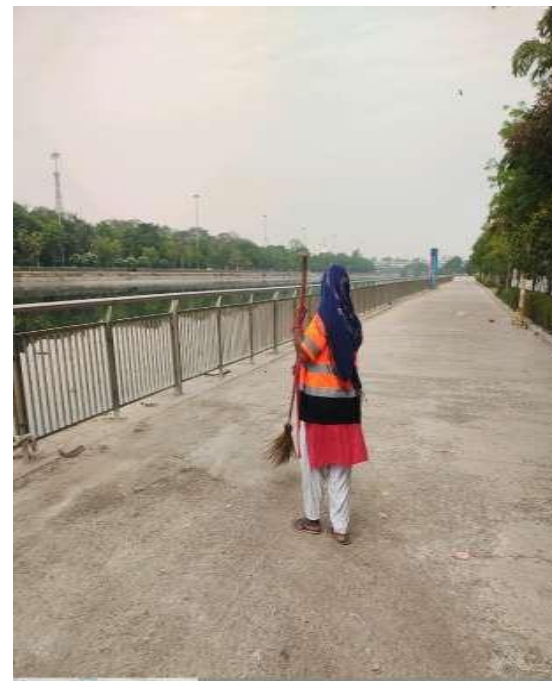


Photographic evidence of work done 17-06-2026

Before



After



Photographic evidence of work done 18-06-2026

Before



After



1653



Cluster 04

From Children Park to
Hanuman Setu Bridge

Photographic evidence of work done 05-06-2026

Before



After



Photographic evidence of work done 06-06-2026

Before

After



1656

Photographic evidence of work done 07-06-2026

Before

After



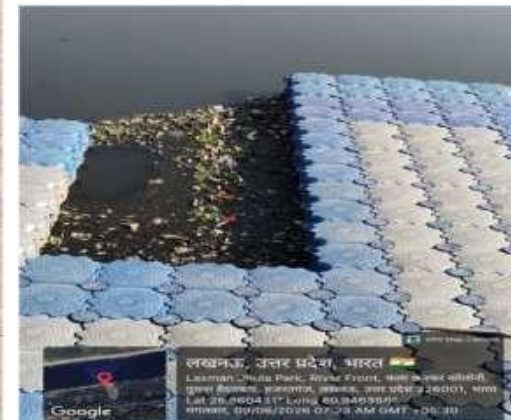
LUCKNOW NAGAR NIGAM

Photographic evidence of work done 09-06-2026

Before



After



Photographic evidence of work done 08-06-2026

Before

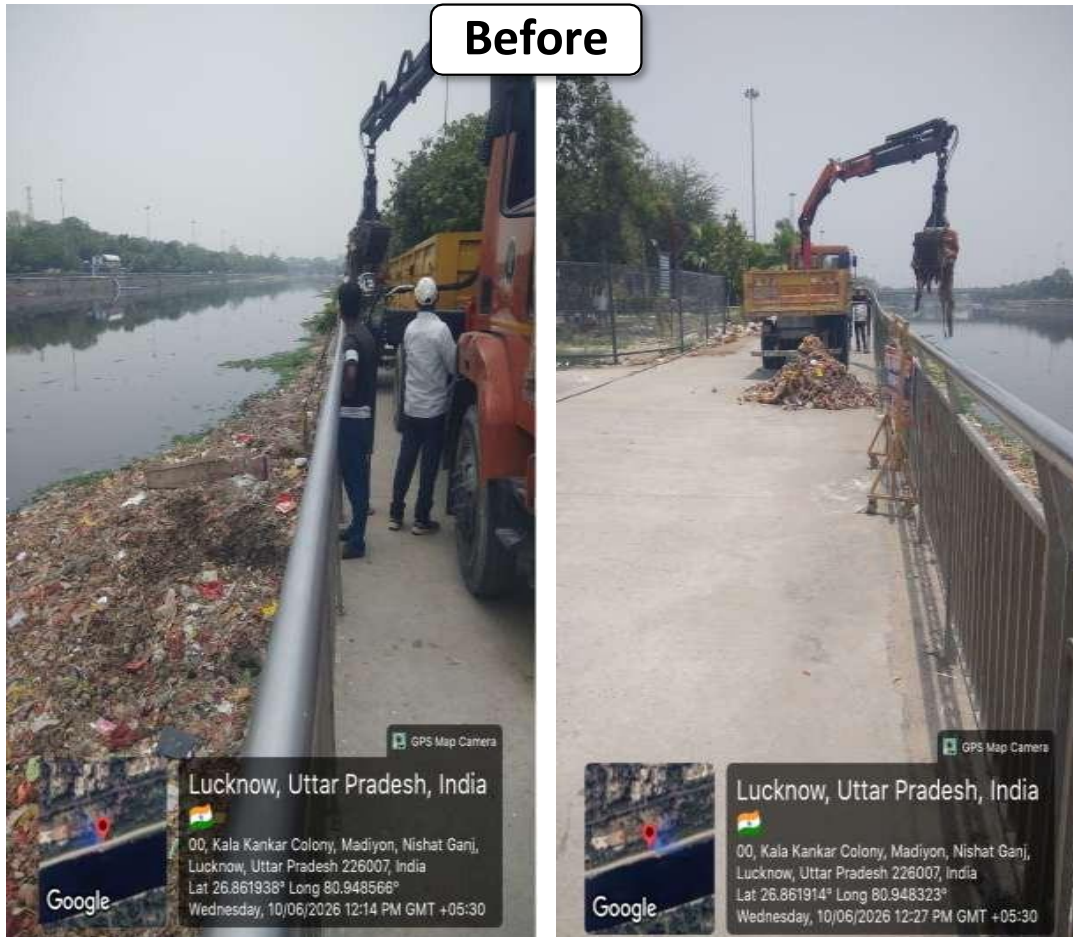


After

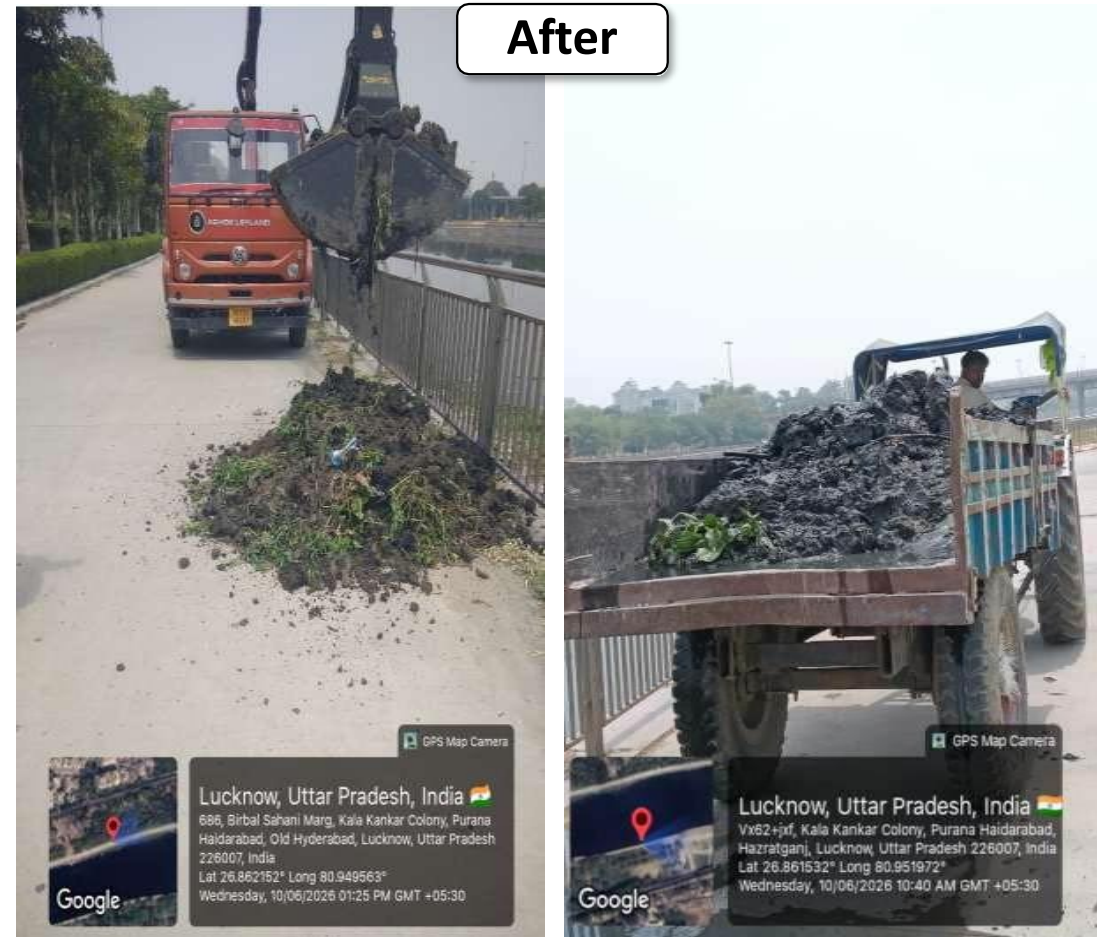


Photographic evidence of work done 10-06-2026

Before

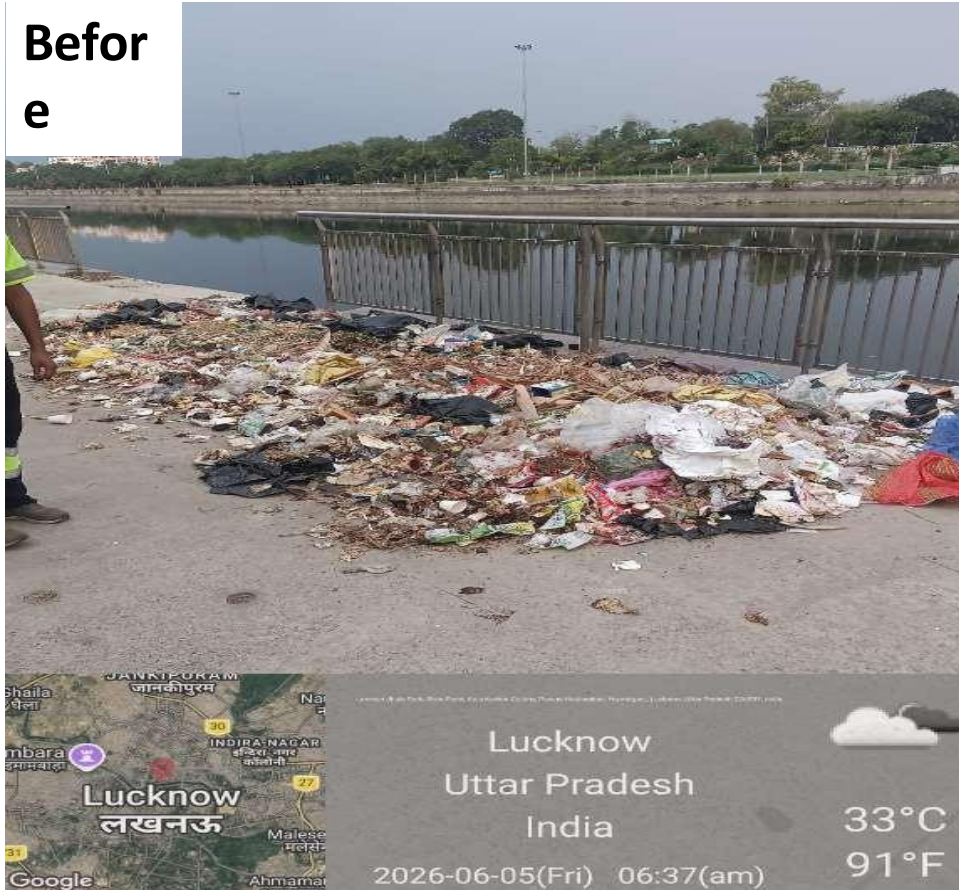


After



Photographic evidence of work done 05-06-2026

Before



After



1661

Photographic evidence of work done 06-06-2026

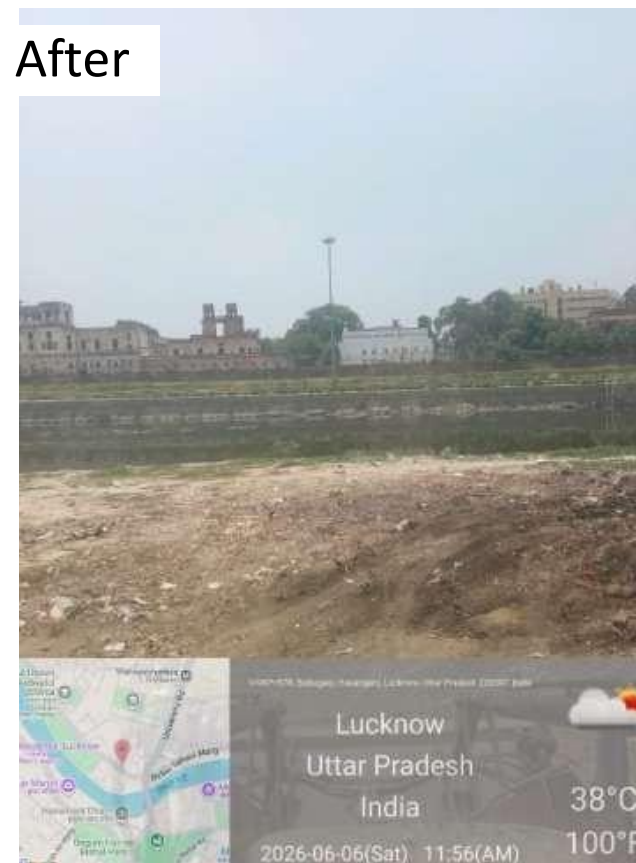
Before



Before



After



After



Photographic evidence of work done 07-06-2026

Before



After



LUCKNOW NAGAR NIGAM



Photographic evidence of work done 08-06-2026

Before



Before



After



After



Photographic evidence of work done 09-06-2026

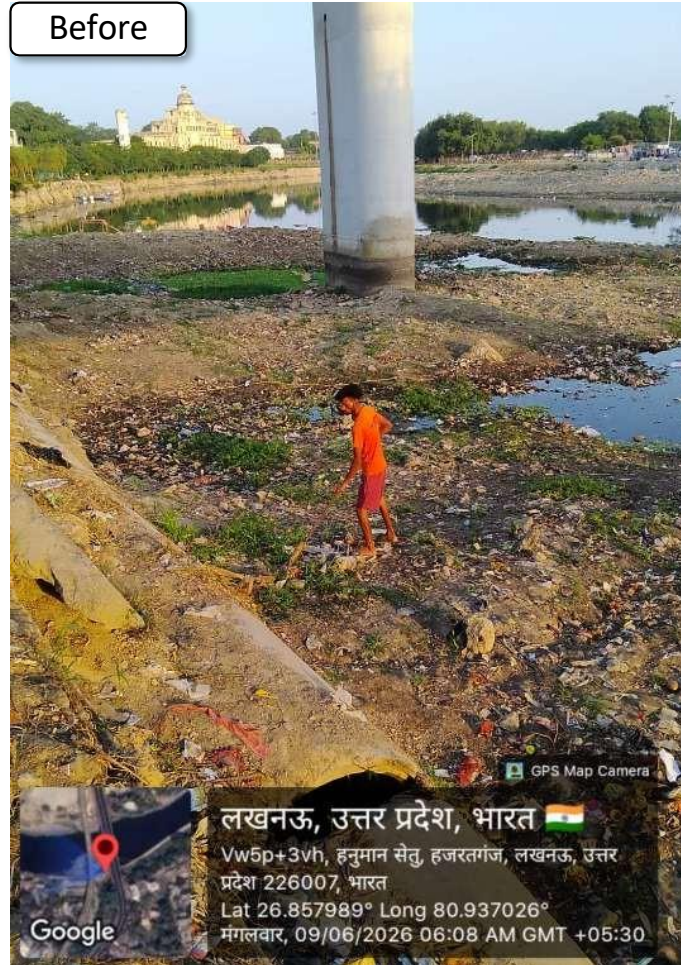
Before



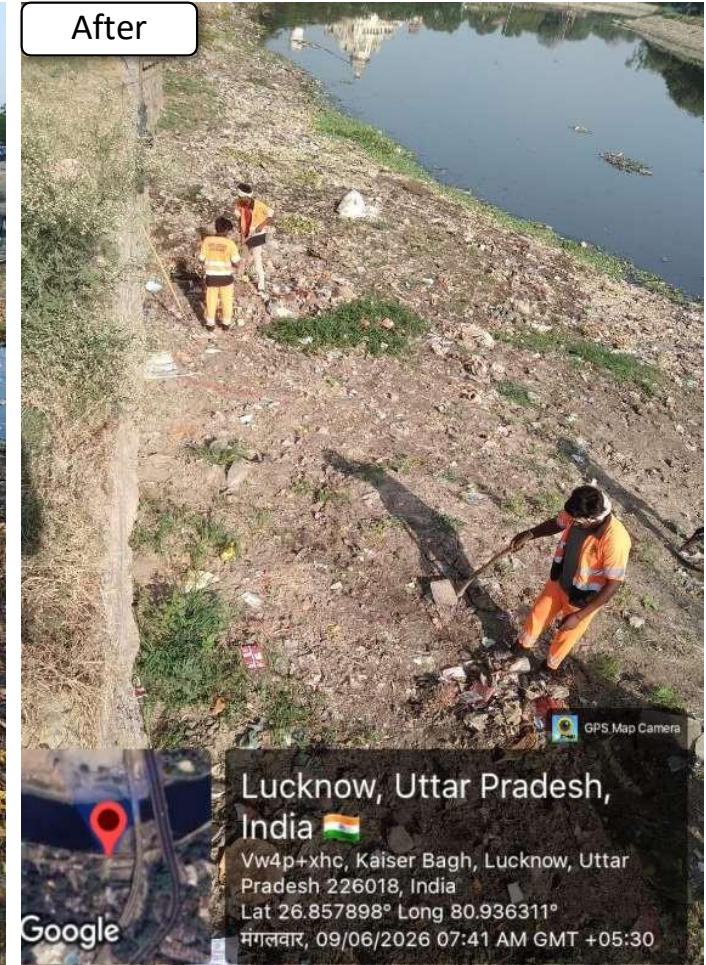
After



Before



After

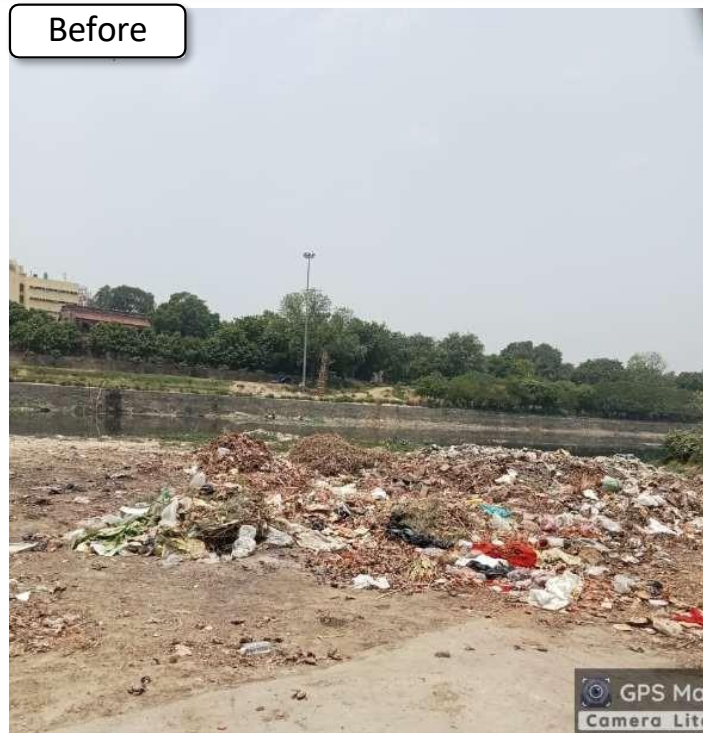


Photographic evidence of work done 10-06-2026

Before



Before



226020, Sector Q Rd, Beligarad, Sector-P, Sector B, Aliganj,
Lucknow, Uttar Pradesh 226024, India

Latitude
26.860548333333334°

Longitude
80.93268166666667°

Local 10:56:02 AM
GMT 05:26:02 AM

Altitude 121 meters
Wednesday, 10.06.2026

After



226020, Sector Q Rd, Beligarad, Sector-P, Sector B, Aliganj,
Lucknow, Uttar Pradesh 226024, India

Latitude
26.860543333333332°

Longitude
80.93281°

Local 10:59:25 AM
GMT 05:29:25 AM

Altitude 121 meters
Wednesday, 10.06.2026

After



Photographic evidence of work done 11-06-2026

Before



Before



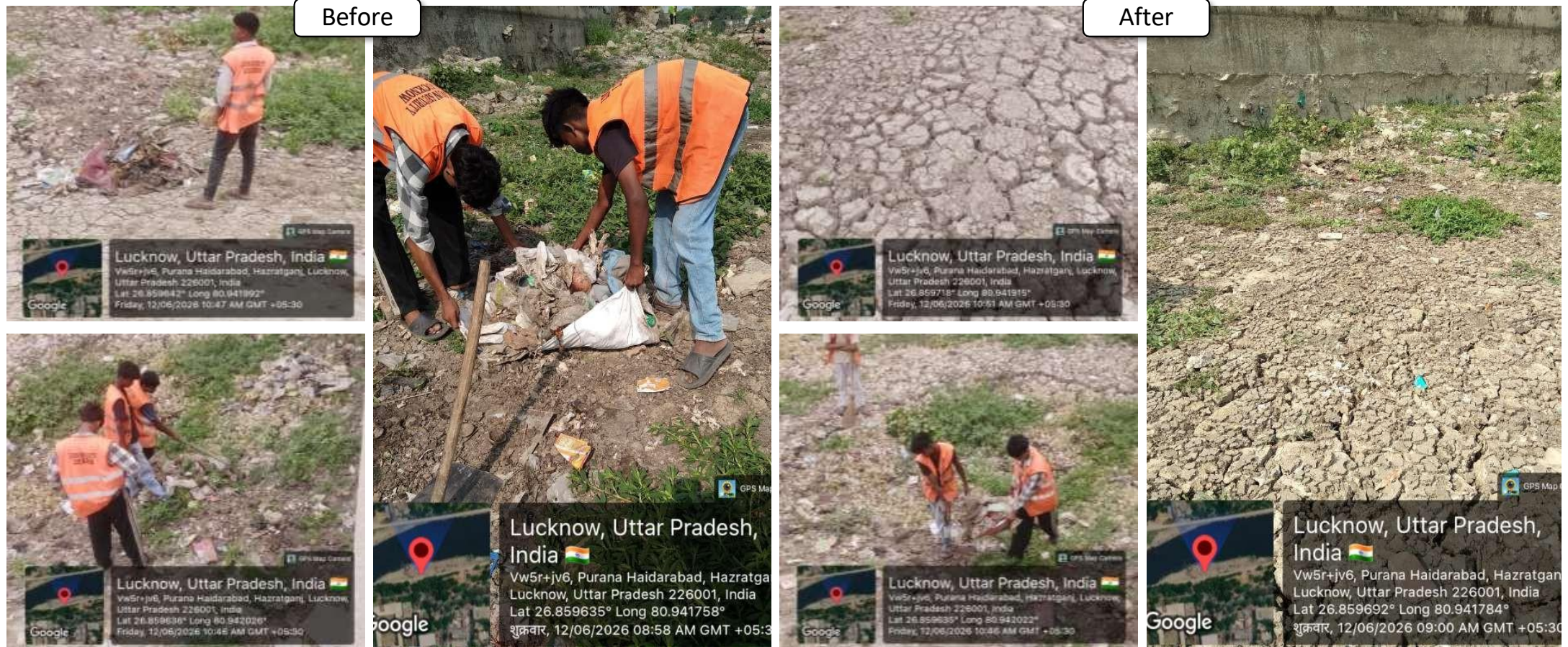
After



After



Photographic evidence of work done 12-06-2026

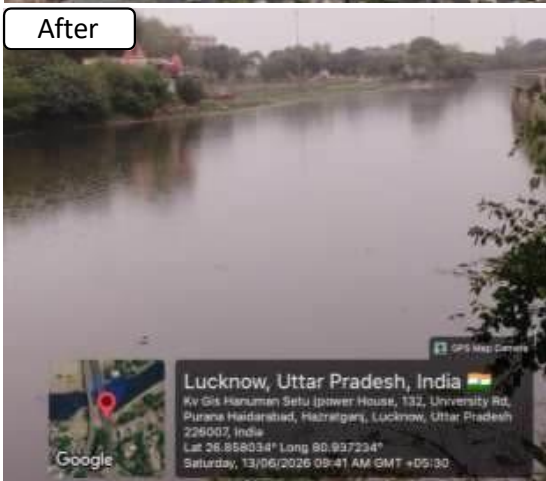


Photographic evidence of work done 13-06-2026

Before



After



Before



After



1669

Photographic evidence of work done 14-06-2026

Before



After



Before



After



Photographic evidence of work done 15-06-2026

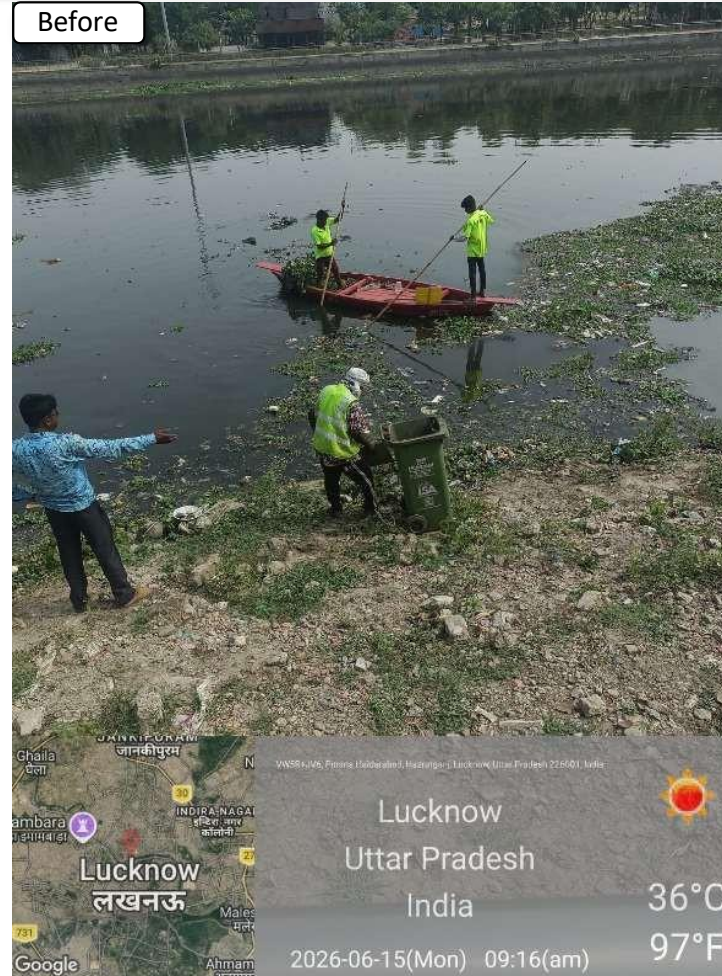
Before



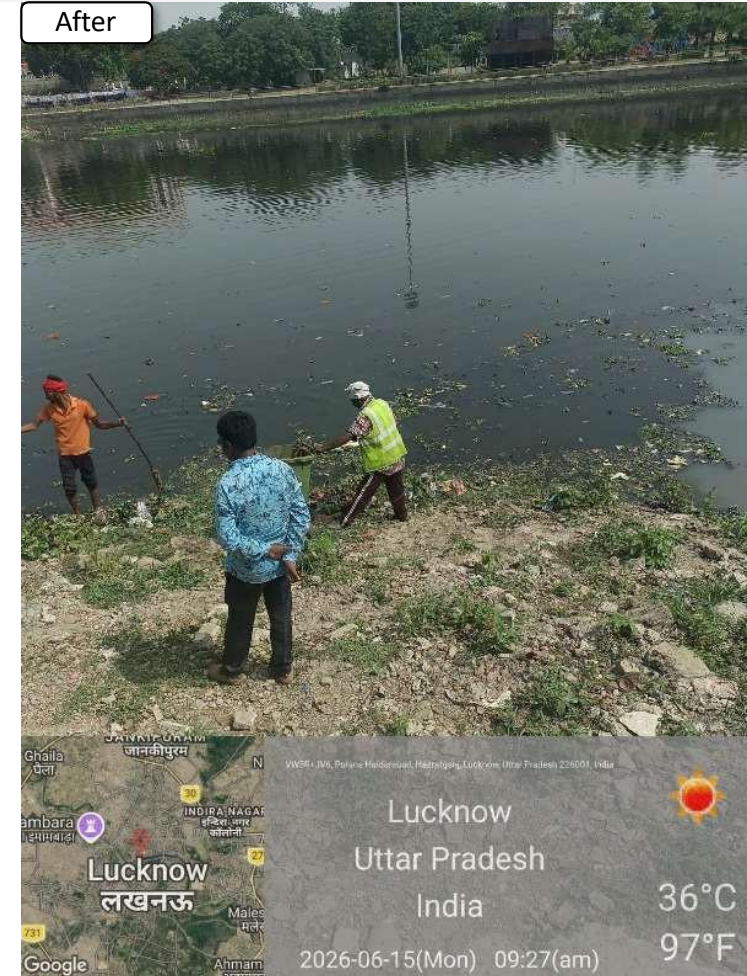
After



Before



After

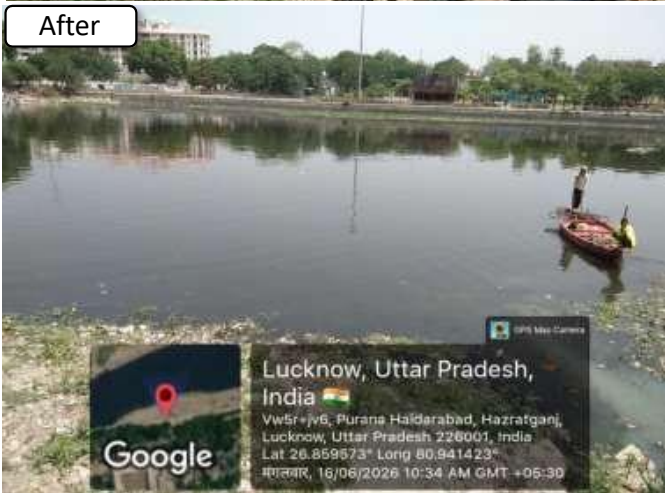


Photographic evidence of work done 16-06-2026

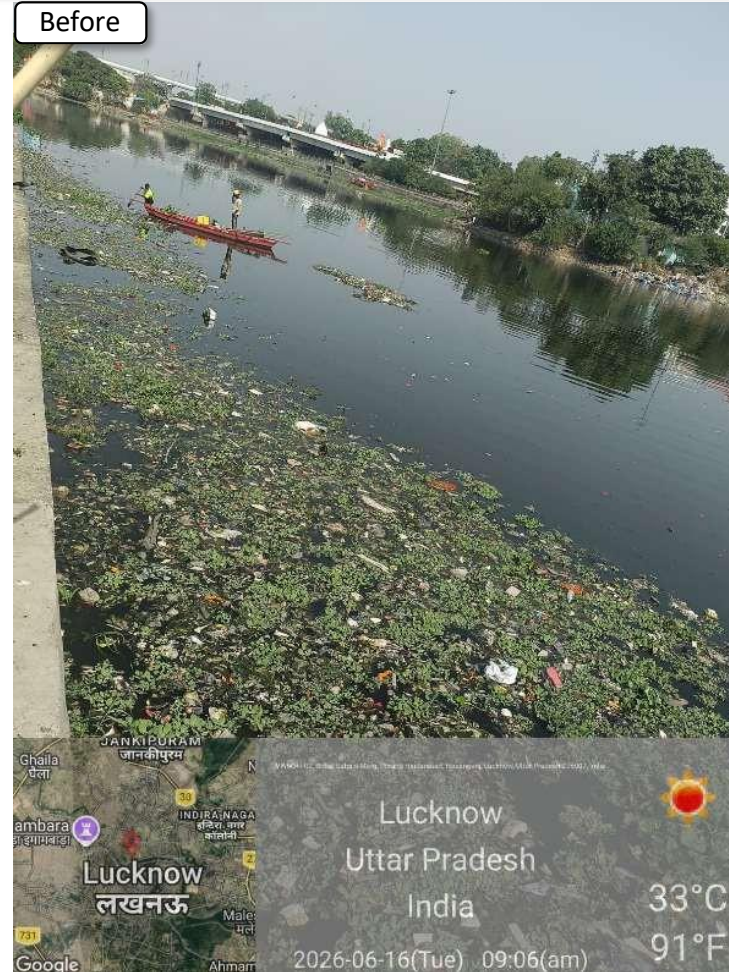
Before



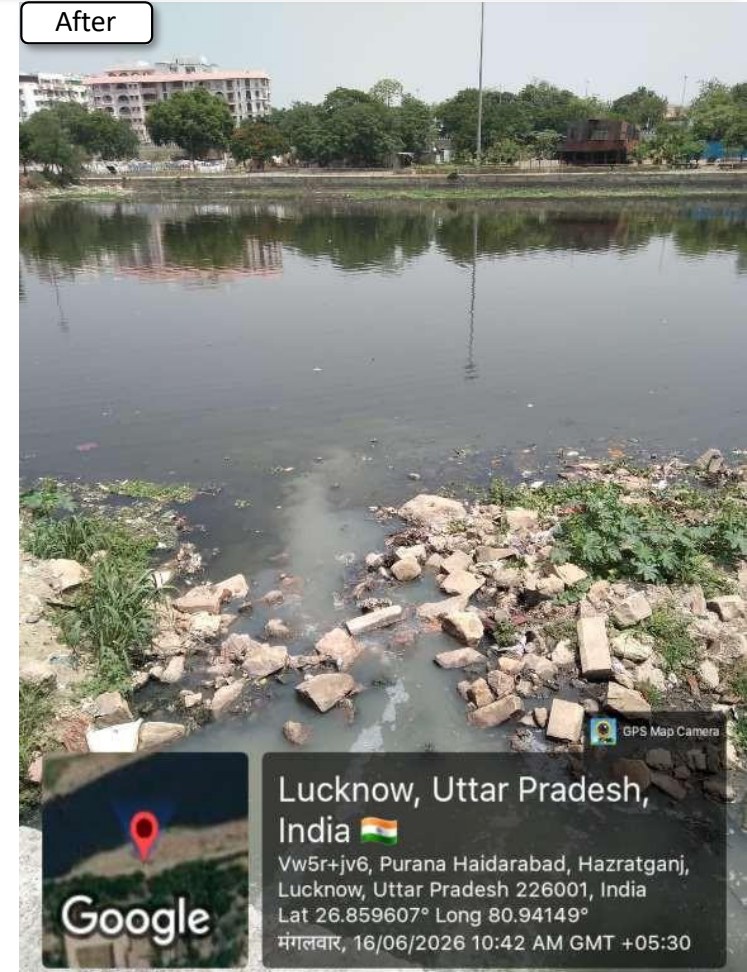
After



Before



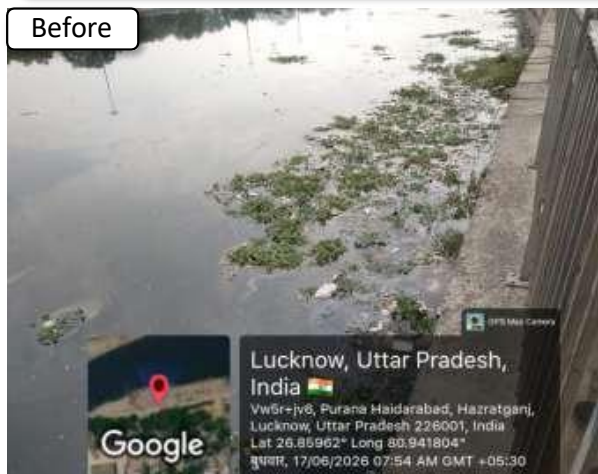
After



1672

Photographic evidence of work done 17-06-2026

Before



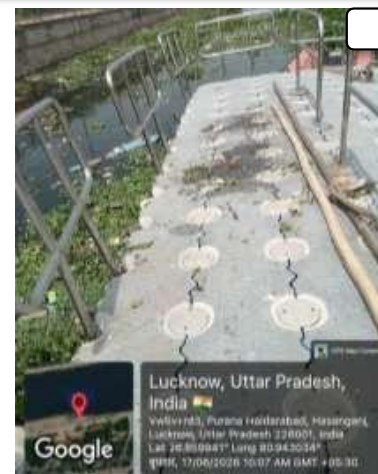
Before



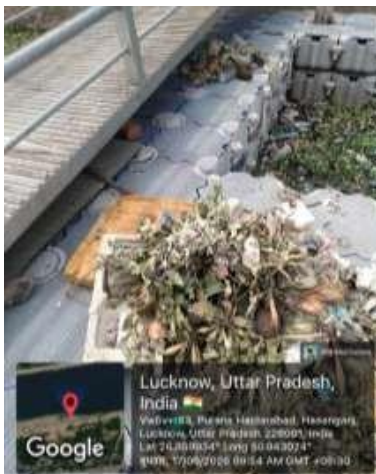
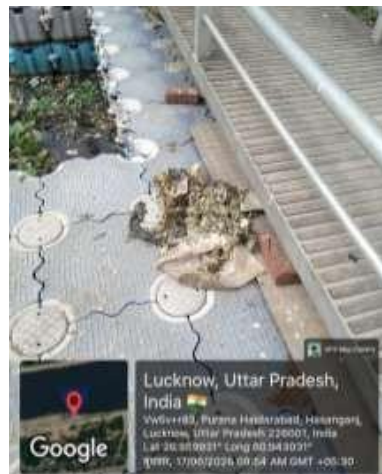
Before



After



After



1673

Photographic evidence of work done 18-06-2026

Before



After



Before

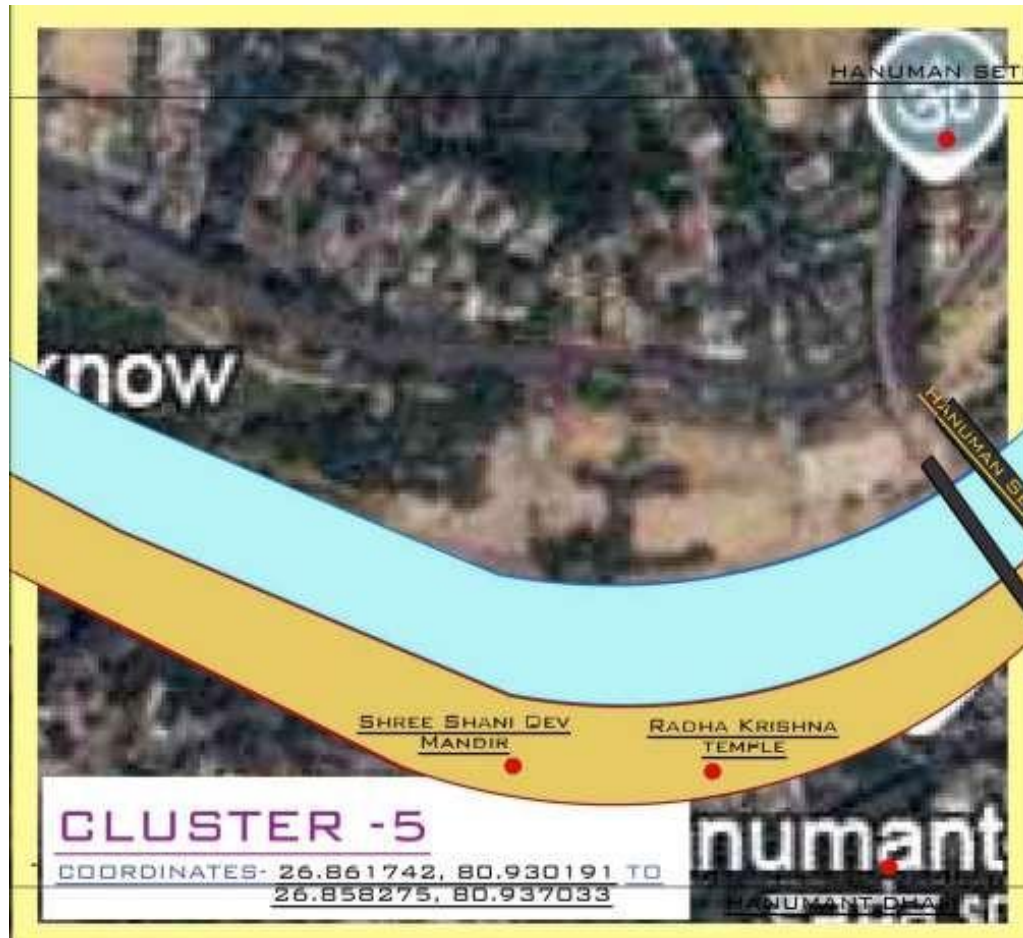


Before



After





Cluster 05

From Hanuman Setu Bridge to Shri Shanidev Mandir.

1675

Photographic evidence of work done 11-06-2026

Before



After



1676

Photographic evidence of work done 12-06-2026

Before



After



Photographic evidence of work done 13-06-2026

Before



After



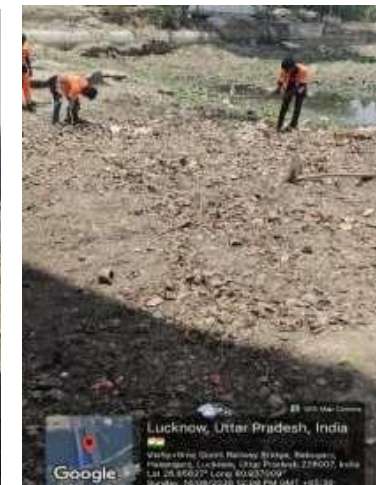
1678

Photographic evidence of work done 14-06-2026

Before



After



LUCKNOW NAGAR NIGAM

Photographic evidence of work done 15-06-2026

Before



After



Photographic evidence of work done 16-06-2026

Before



After



LUCKNOW NAGAR NIGAM



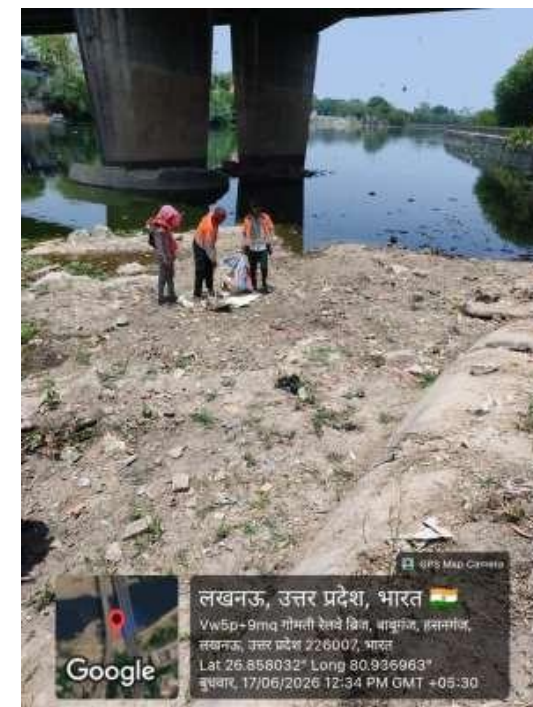
1681

Photographic evidence of work done 17-06-2026

Before



After



Photographic evidence of work done 18-06-2026

Before

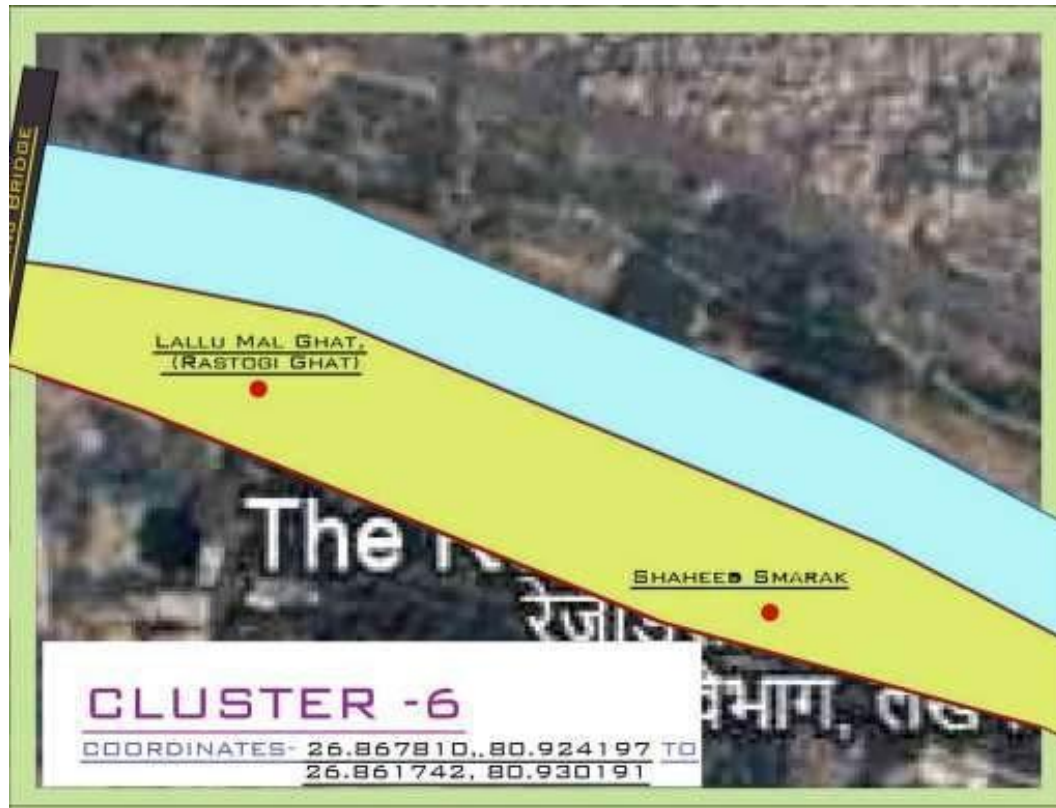


After



Cluster 06

Shri Shanidev Mandir
se Daliganj Pul tak



Photographic evidence of work done 05-06-2026

Before



After



LUCKNOW NAGAR NIGAM



Photographic evidence of work done 06-06-2026

Before



After



LUCKNOW NAGAR NIGAM



Photographic evidence of work done 07-06-2026

Before



After



Photographic evidence of work done 08-06-2026

Before



After



LUCKNOW NAGAR NIGAM



Photographic evidence of work done 08-06-2026

Before



After



Photographic evidence of work done 09-06-2026

Before

After



Photographic evidence of work done 09-06-2026

Before



After



Photographic evidence of work done 10-06-2026

Before



After

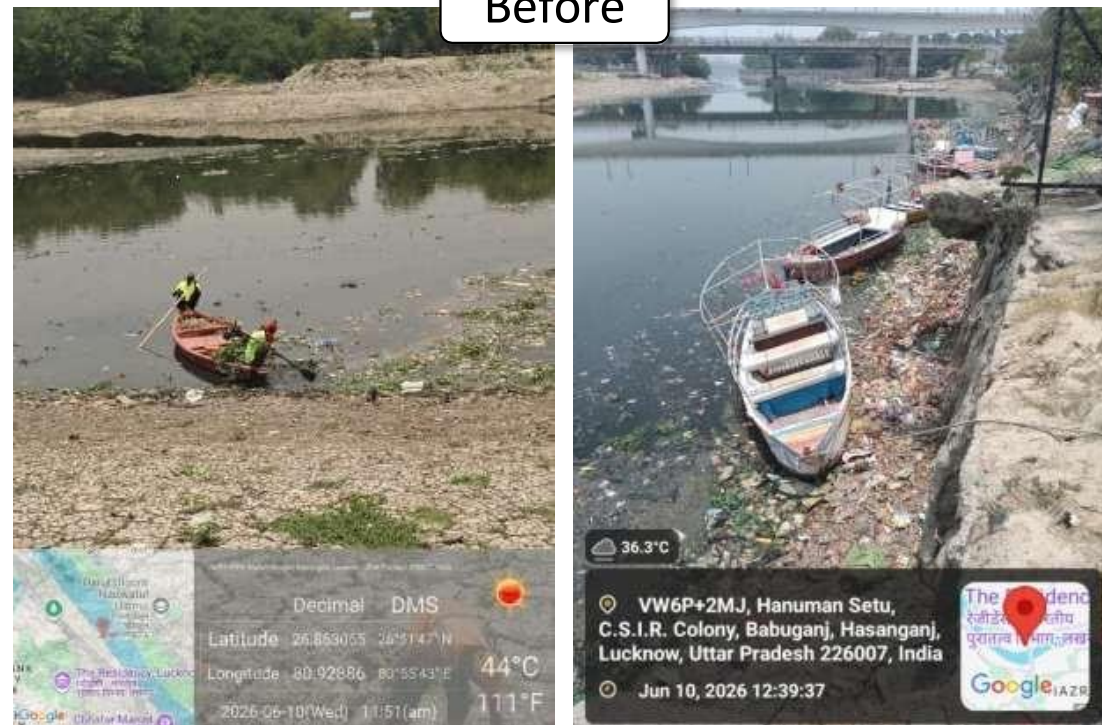


LUCKNOW NAGAR NIGAM



Photographic evidence of work done 10-06-2026

Before



After



Photographic evidence of work done 11-06-2026

Before



After



Photographic evidence of work done 12-06-2026

Before



After



Photographic evidence of work done 13-06-2026

Before

After



LUCKNOW NAGAR NIGAM



Photographic evidence of work done 14-06-2026

Before



After



Photographic evidence of work done 15-06-2026

Before



After



Photographic evidence of work done 16-06-2026

Before



After



Photographic evidence of work done 17-06-2026

Before

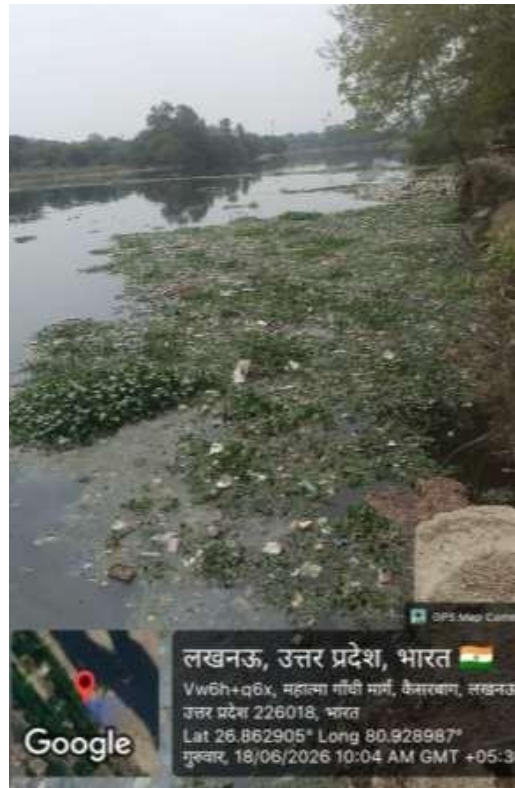
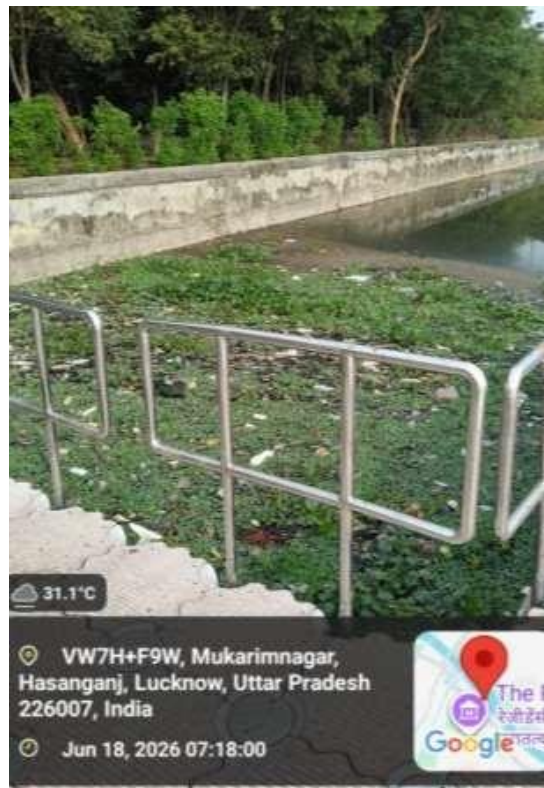


After

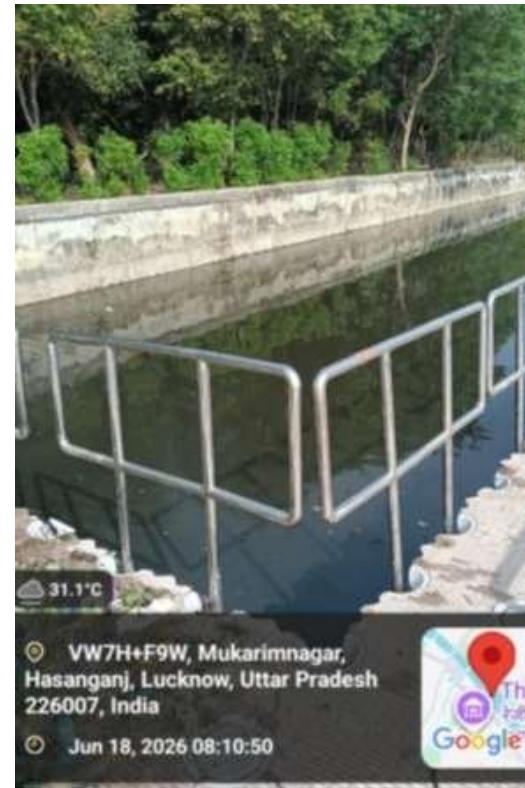


Photographic evidence of work done 18-06-2026

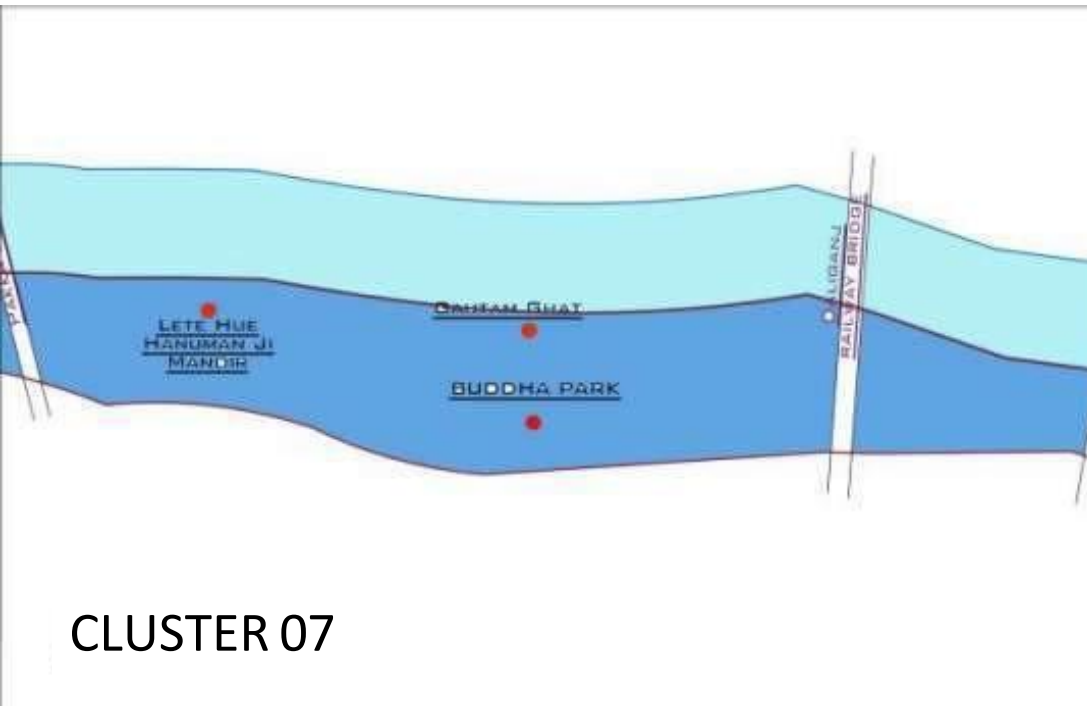
Before



After



1701



Cluster 07

Daliganj Pul se Naya
Pakkapul tak

Photographic evidence of work done 05-06-2026

Before



After



Photographic evidence of work done 06-06-2026

Before



After



1704

Photographic evidence of work done 07-06-2026

Before

After



Photographic evidence of work done 08-06-2026

Before

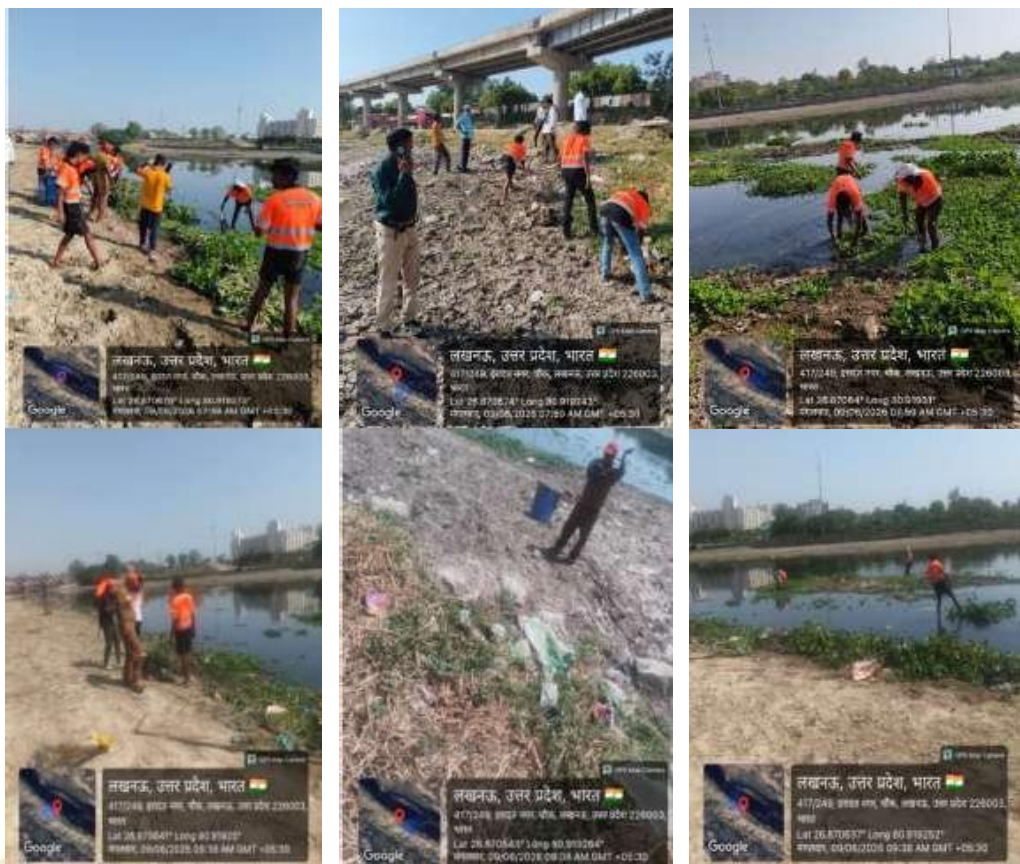
After



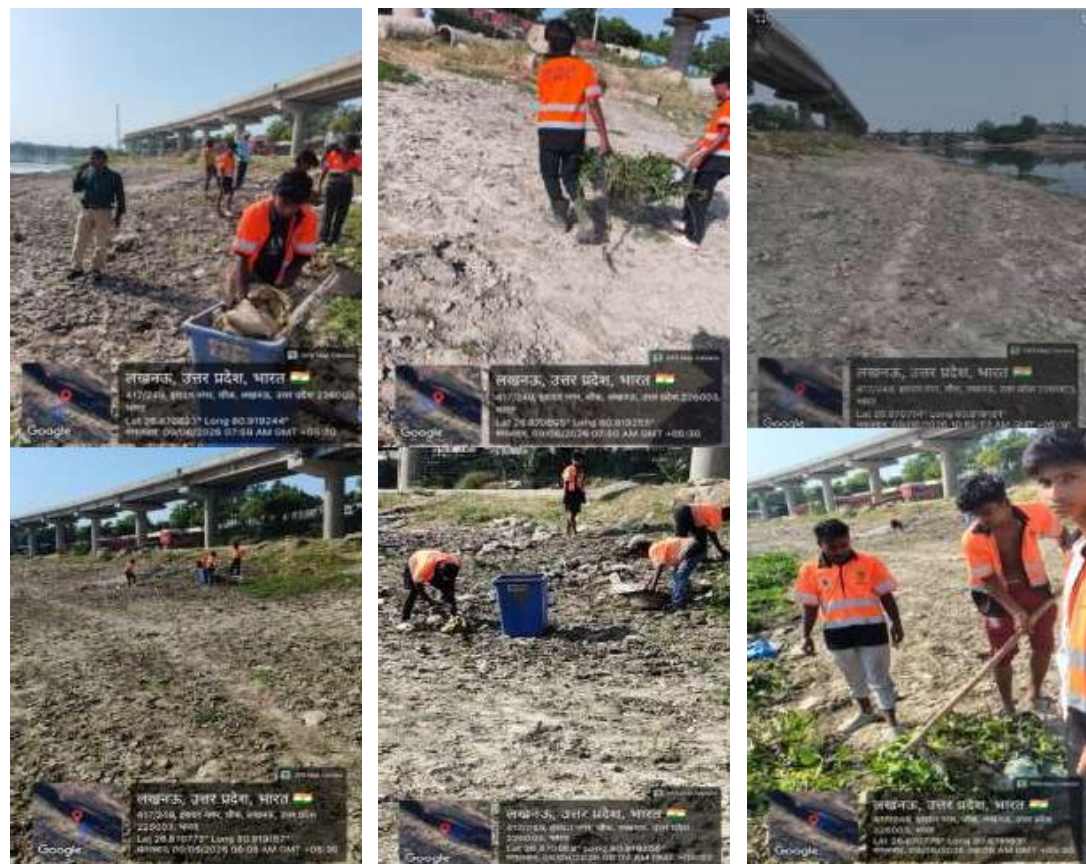
1706

Photographic evidence of work done 09-06-2026

Before



After



Photographic evidence of work done 10-06-2026

Before



After



Photographic evidence of work done 11-06-2026

Before



After



1709

Photographic evidence of work done 12-06-2026

Before



Photographic evidence of work done 13-06-2026

Before



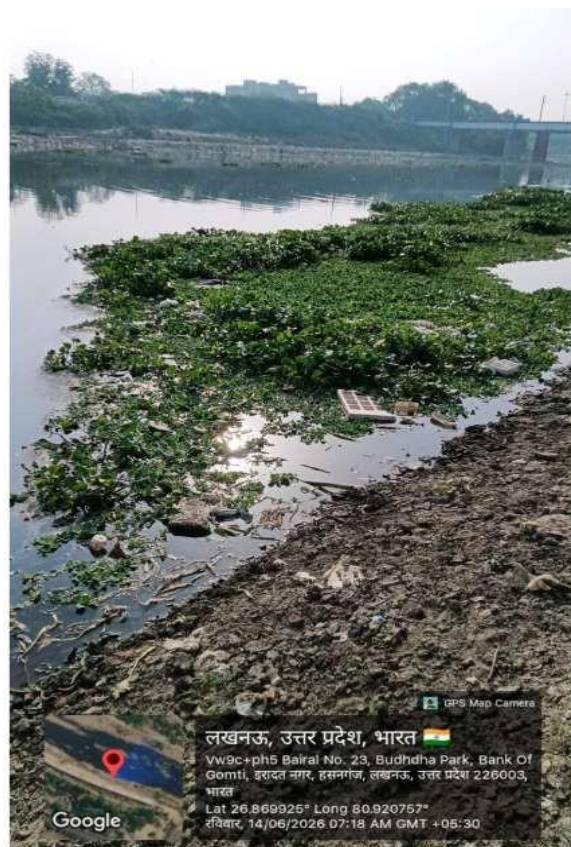
After



1711

Photographic evidence of work done 14-06-2026

Before



After



1712

Photographic evidence of work done 15-06-2026

Before



After



Photographic evidence of work done 16-06-2026

Before



After



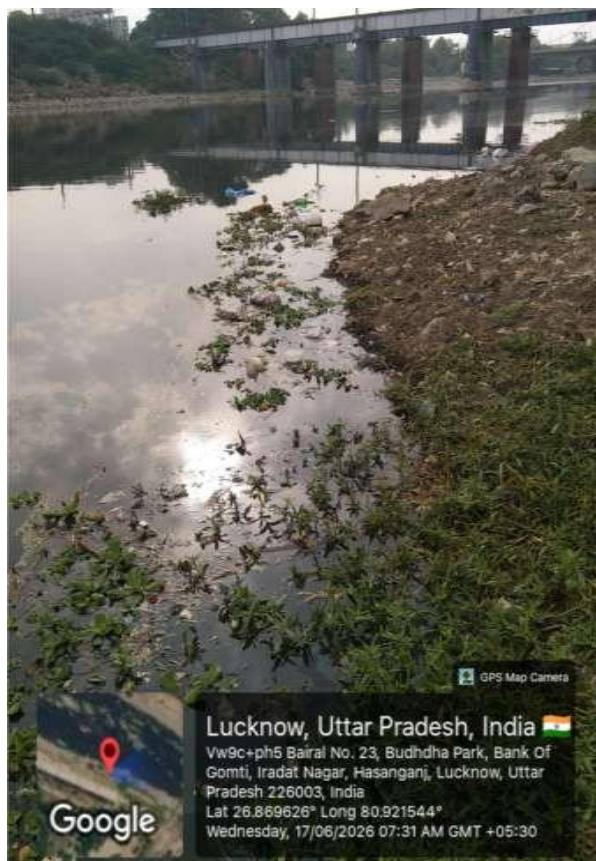
LUCKNOW NAGAR NIGAM



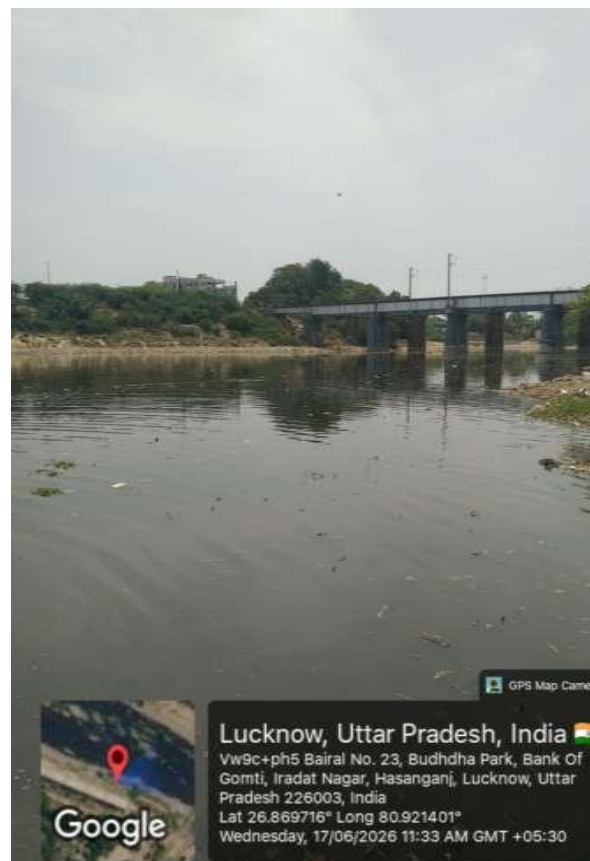
1714

Photographic evidence of work done 17-06-2026

Before



After



Photographic evidence of work done 18-06-2026

Before



After



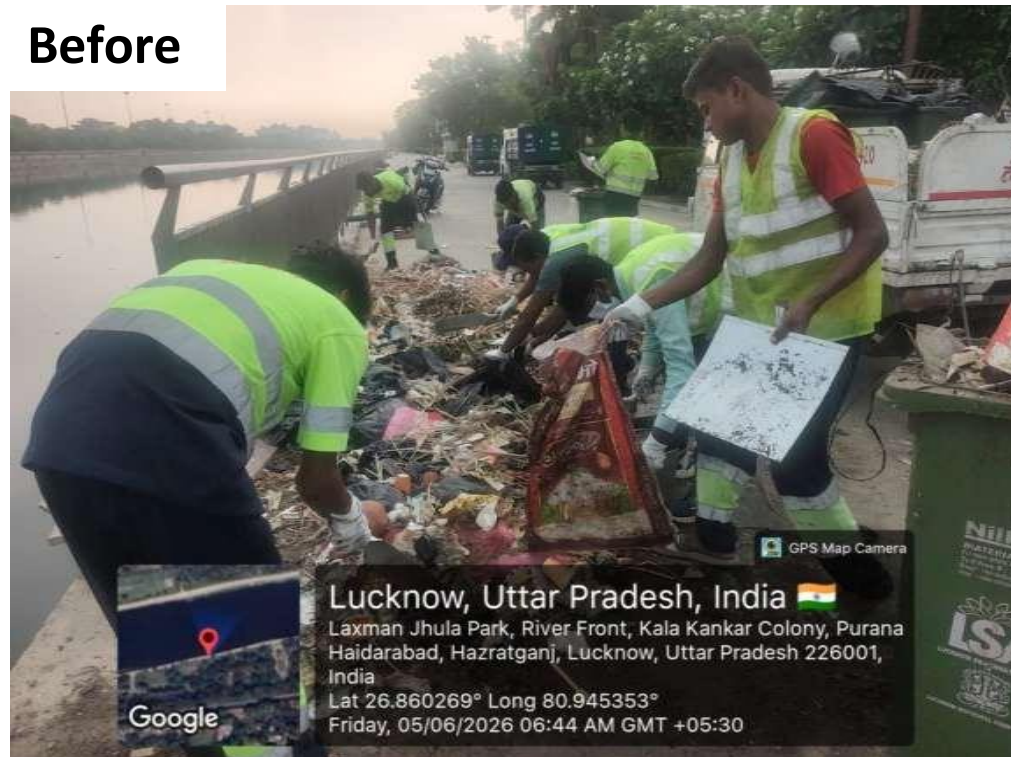
Cluster 08

Naya Pakka Pul se
Gulalaghat tak



Photographic evidence of work done 05-06-2026

Before



After

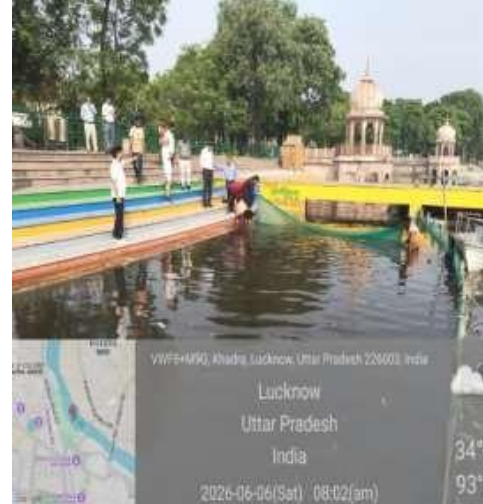


Photographic evidence of work done 06-06-2026

Before



After



Photographic evidence of work done 07-06-2026

Before

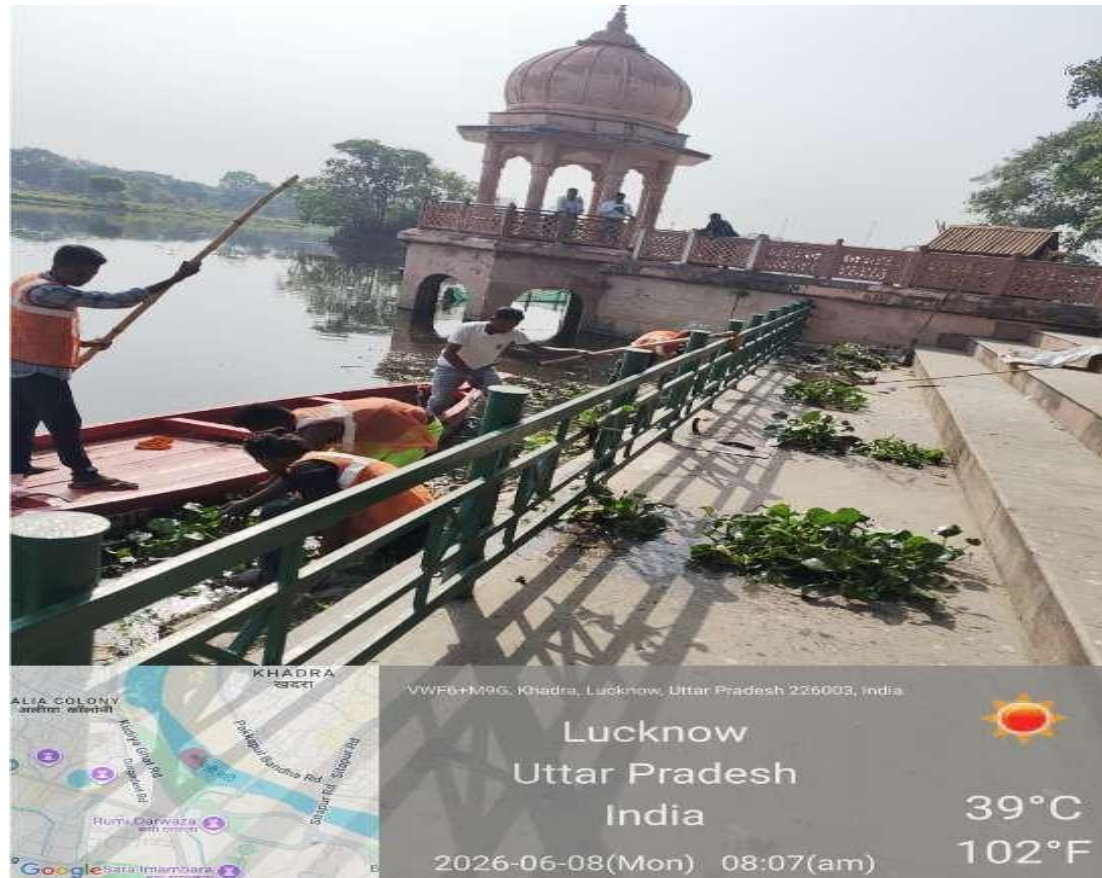


After

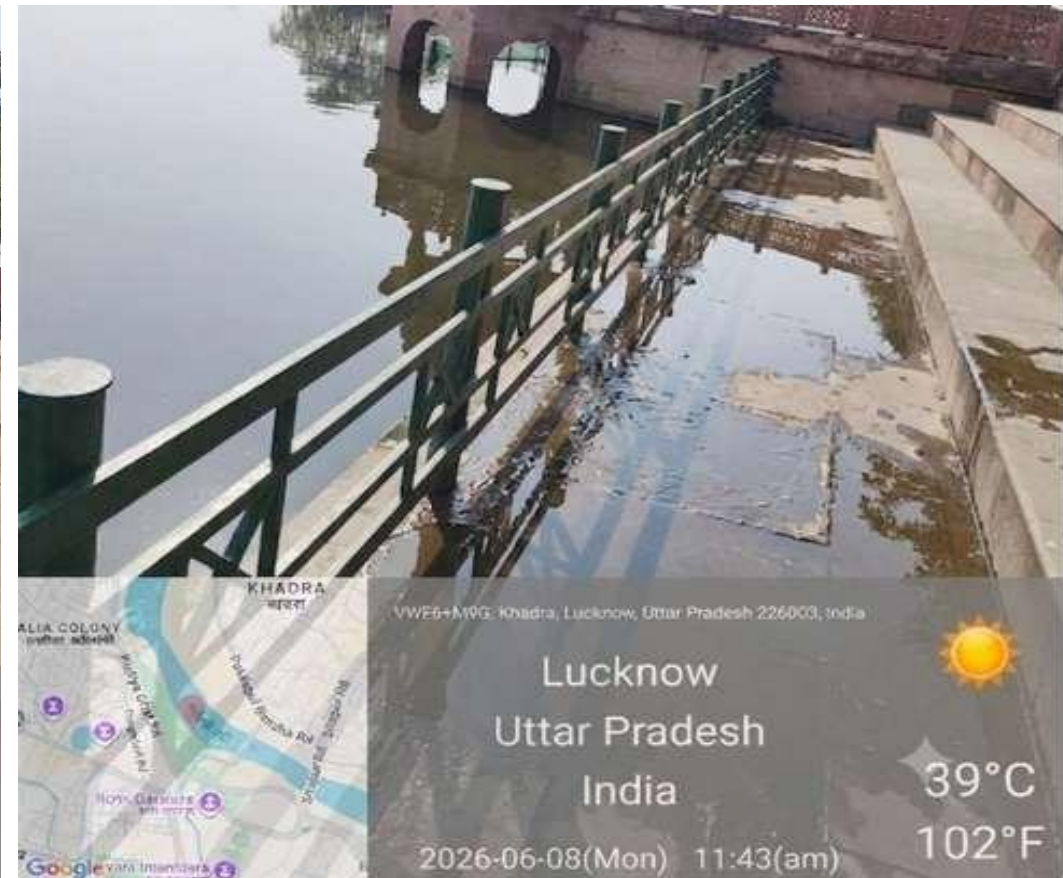


Photographic evidence of work done 08-06-2026

Before



After



Photographic evidence of work done 09-06-2026

Before

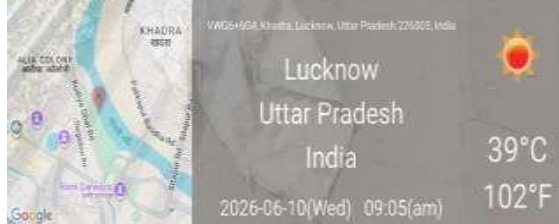
After



1722

Photographic evidence of work done 10-06-2026

Before



After



1723

Photographic evidence of work done | 11-06-2026

Before

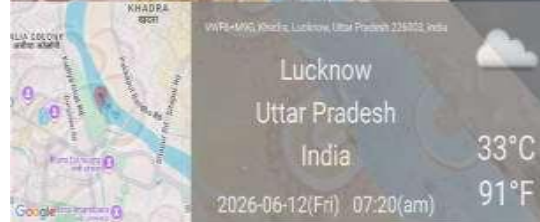
After



Photographic evidence of work done 12-06-2026

Before

After



Photographic evidence of work done 13-06-2026

Before

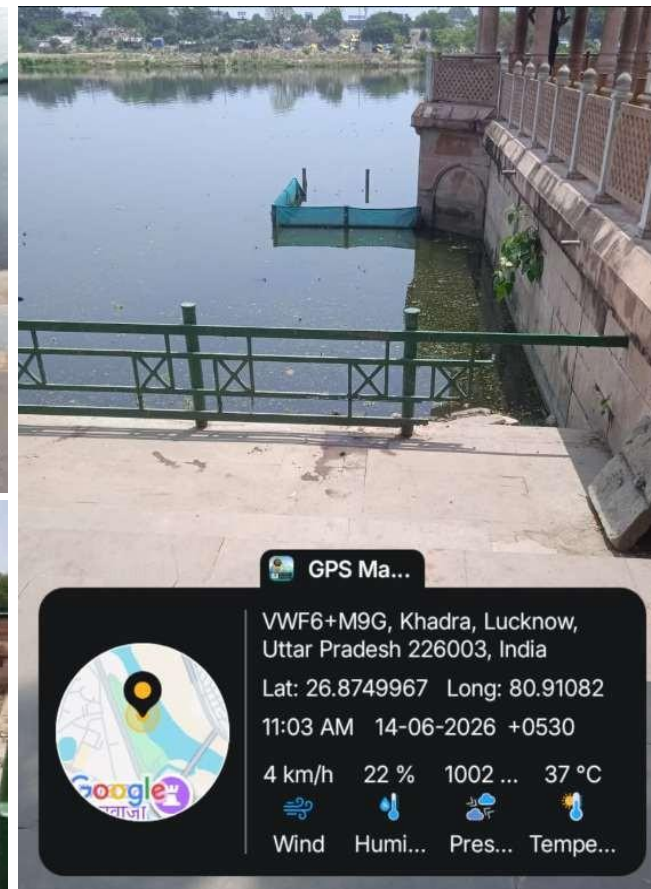
After



Photographic evidence of work done 14-06-2026

Before

After

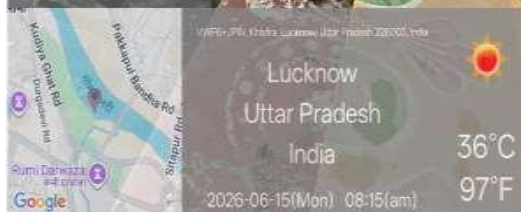
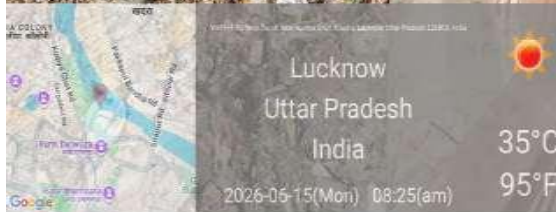


1727

Photographic evidence of work done 15-06-2026

Before

After



LUCKNOW NAGAR NIGAM

116



Photographic evidence of work done 16-06-2026

Before



After



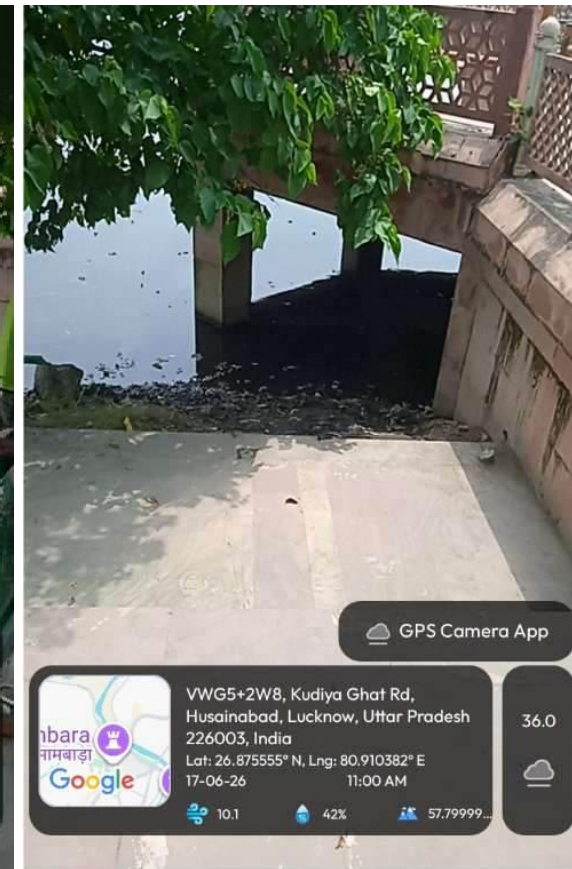
LUCKNOW NAGAR NIGAM



Photographic evidence of work done 17-06-2026

Before

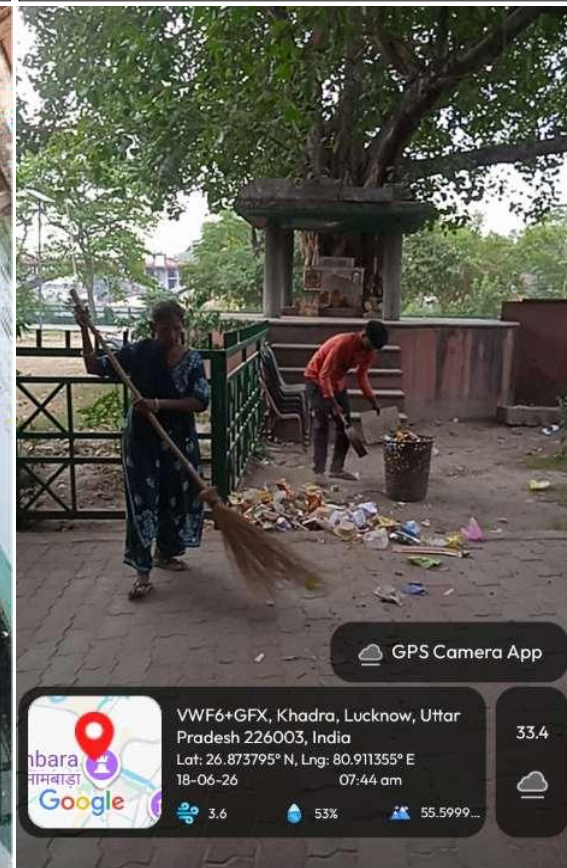
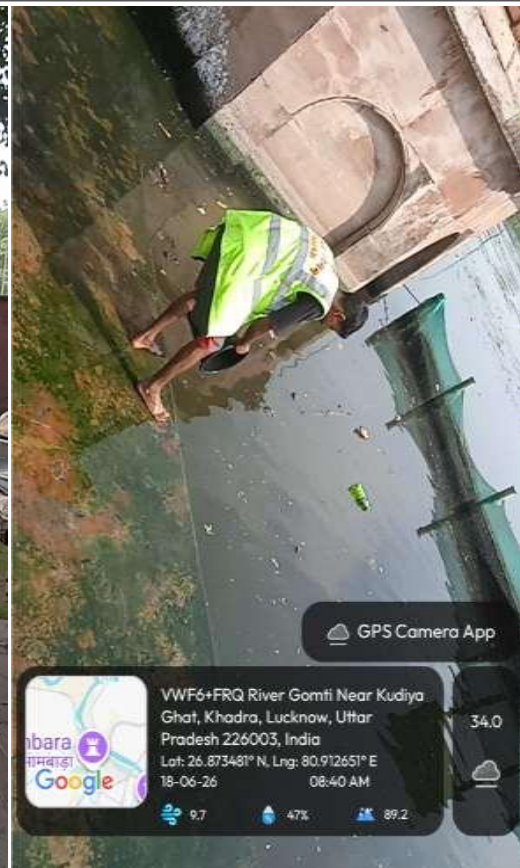
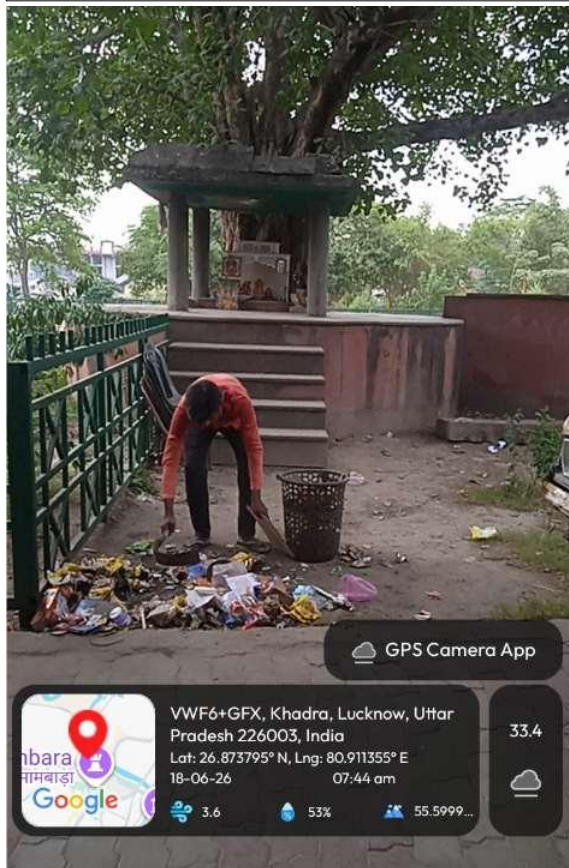
After



Photographic evidence of work done 18-06-2026

Before

After



1731

Gomti waste weight collection | Photographic evidence of work done 18-06-2026



TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD ,GALLA MANDI LUCKNOW

S. No : 409762
Vehicle No. : UP41AT3770
Party :
Material : JALKUNBHI
Charges : Rs120

Gross Weight : 9340kg
Tare Weight : 7000kg
Net Weight : 2340kg

Date : 18-06-2026 Time : 04:47 PM
Date : 18-06-2026 Time : 04:48 PM



1732

Gomti waste weight collection | Photographic evidence of work done 18-06-2026



Waste Receipts from the plants

Waste weight collection 05-06-2026

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD , GALLA MANDI LUCKNOW

S. NO : 409125
Vehicle No. : UP32KN4198
Party :
Material : KUDU
Chargers : Rs 70

Gross weight : 1253kg Date : 05-06-2026 Time : 04:33 PM
Tare weight : 990kg Date : 05-06-2026 Time : 04:33 PM
Net weight : 263kg

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD , GALLA MANDI LUCKNOW

S. NO : 408986
Vehicle No. : UP32KN4198
Party :
Material : KUDU
Chargers : Rs 70

Gross weight : 1240kg Date : 05-06-2026 Time : 01:02 PM
Tare weight : 990kg Date : 05-06-2026 Time : 01:02 PM
Net weight : 250kg

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD , GALLA MANDI LUCKNOW

S. No : 406423
Vehicle No. : UP41AT0761
Party :
Material : JALKUNBHI
Chargers : Rs120

Gross Weight : 8700kg Date : 05-06-2026 Time : 12:26 PM
Tare Weight : 6420kg Date : 05-06-2026 Time : 12:26 PM
Net Weight : 2280kg



1735

Waste weight collection 06-06-2026

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD , GALLA MANDI LUCKNOW

REG. NO. : 1735
PARTICLE NO. : 1735

VEHICLE NO. : UP41RT3724

SPRING : 7715 kg DATE: 06/06/2026 TIME: 10:44 AM
TARE : 7845 kg DATE: 06/06/2026 TIME: 10:44 AM
NET : 2070 kg

Charges: 1735 Rs. 100

Operator's Signature: _____

Checklist No. : _____

Consent for disposal at the site: _____

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD , GALLA MANDI LUCKNOW

S. No. : 405767
Vehicle No. : UP41RT3724
Party :
Material : DAST
Charges : Rs. 120

Gross weight : 10565 kg Date : 06-06-2026 Time : 03:41 PM
Tare weight : 7000 kg Date : 06-06-2026 Time : 03:41 PM
Net weight : 3565 kg

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD , GALLA MANDI LUCKNOW

S. No. : 410236
Vehicle No. : UP32KN4198
Party :
Material : KUDU
Charges : Rs. 70

Gross weight : 1251 kg Date : 06-06-2026 Time : 04:56 PM
Tare weight : 990 kg Date : 06-06-2026 Time : 04:56 PM
Net weight : 261 kg

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD , GALLA MANDI LUCKNOW

S. No. : 410206
Vehicle No. : UP32KN4198
Party :
Material : KUDU
Charges : Rs. 70

Gross weight : 1270 kg Date : 06-06-2026 Time : 12:24 PM
Tare weight : 990 kg Date : 06-06-2026 Time : 12:24 PM
Net weight : 280 kg

1736

Waste weight collection 07-06-2026

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD , GALLA MANDI LUCKNOW

S. NO	: 410236		
Vehicle No.	: UP32KN4198		
Party	:		
Material	: KUDU		
Chargers	: Rs 70		
Gross weight	: 1265kg	Date : 07-06-2026	Time : 01:10 PM
Tare weight	: 990kg	Date : 07-06-2026	Time : 01:10 PM
Net weight	: 275kg		

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD , GALLA MANDI LUCKNOW

S. NO	: 410315		
Vehicle No.	: UP32KN4198		
Party	:		
Material	: KUDU		
Chargers	: Rs 70		
Gross weight	: 1246kg	Date : 07-06-2026	Time : 05:04 PM
Tare weight	: 990kg	Date : 07-06-2026	Time : 05:04 PM
Net weight	: 256kg		



Waste weight collection 08-06-2026

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD ,GALLA MANDI LUCKNOW

S. No : 467328
Vehicle No. : UP32PN0537
Party :
Material : KUDU
Chargers : Rs 70

Gross weight : 26125kg Date : 08-06-2026 Time : 03:04 PM
Tare weight :
Net weight :

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD , GALLA MANDI LUCKNOW

S. NO : 411189
Vehicle No. : UP32KN4198
Party :
Material : KUDU
Chargers : Rs 70

Gross weight : 1242kg Date : 08-06-2026 Time : 04:56 PM
Tare weight : 990kg Date : 08-06-2026 Time : 04:56 PM
Net weight : 252kg

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD , GALLA MANDI LUCKNOW

S. NO : 411036
Vehicle No. : UP32KN4198
Party :
Material : KUDU
Chargers : Rs 70

Gross weight : 1238kg Date : 08-06-2026 Time : 12:43 PM
Tare weight : 990kg Date : 08-06-2026 Time : 12:43 PM
Net weight : 248kg

Waste weight collection 09-06-2026

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD ,GALLA MANDI LUCKNOW

S. No : 407553
Vehicle No. : UP41AT0761
Party :
Material : KUDU
Charges : Rs.120

Gross Weight : 9690kg Date : 09-06-2026 Time : 03:10 PM
Tare Weight : 6480kg Date : 09-06-2026 Time : 03:11 PM
Net Weight : 3210kg

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD ,GALLA MANDI LUCKNOW

S. No : 407554
Vehicle No. : UP41AT3770
Party :
Material : KUDU
Charges : Rs.120

Gross Weight : 12730kg Date : 09-06-2026 Time : 03:14 PM
Tare Weight : 7000kg Date : 09-06-2026 Time : 03:14 PM
Net Weight : 5730kg

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD , GALLA MANDI LUCKNOW

S. NO : 411405
Vehicle No. : UP32KN4198
Party :
Material : KUDU
Charges : Rs 70

Gross weight : 1256kg Date : 09-06-2026 Time : 01:02 PM
Tare weight : 990kg Date : 09-06-2026 Time : 01:02 PM
Net weight : 266kg

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD , GALLA MANDI LUCKNOW

S. NO : 411512
Vehicle No. : UP32KN4198
Party :
Material : KUDU
Charges : Rs 70

Gross weight : 1278kg Date : 09-06-2026 Time : 05:10 PM
Tare weight : 990kg Date : 09-06-2026 Time : 05:10 PM
Net weight : 288kg

Waste weight collection 10-06-2026

DATE : 141000 kg DATE: 10/06/2026 TIME: 12:15 PM
 TIME : 7:35 kg DATE: 10/06/2026 TIME: 12:15 PM
 RUL : 6165 kg
 Charge No : 199
 Operator : Signature
 Checked by :
 Contact for enquiry at tel no :

TARUN COMPUTERIZED DHARAM KANTA
 SITAPUR ROAD , GALLA MANDI LUCKNOW
 S. NO : 411706
 Vehicle No. : UP32KN4198
 Party :
 Material : KUDU
 Chargers : Rs 70
 Gross weight : 1215kg Date : 10-06-2026 Time : 12:15 PM
 Tare weight : 990kg Date : 10-06-2026 Time : 12:15 PM
 Net weight : 225kg

TARUN COMPUTERIZED DHARAM KANTA
 SITAPUR ROAD , GALLA MANDI LUCKNOW
 S. NO : 412052
 Vehicle No. : UP32KN4198
 Party :
 Material : KUDU
 Chargers : Rs 70
 Gross weight : 1235kg Date : 10-06-2026 Time : 05:20 PM
 Tare weight : 990kg Date : 10-06-2026 Time : 05:20 PM
 Net weight : 245kg

1740

Waste weight collection 11-06-2026

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD ,GALLA MANDI LUCKNOW

S. No : 407974
Vehicle No. : UP41AT374
Party :
Material : JALUMBI
Charges : Rs120

Gross weight : 15070kg
Tare weight : 7930kg
Net weight : 8130kg

Date : 11-06-2026 Time : 12:04 PM
Date : 11-06-2026 Time : 12:04 PM

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD ,GALLA MANDI LUCKNOW

S. No : 407978
Vehicle No. : UP41AT378
Party :
Material : JALUMBI
Charges : Rs120

Gross weight : 16520kg
Tare weight : 7000kg
Net weight : 9520kg

Date : 11-06-2026 Time : 12:07 PM
Date : 11-06-2026 Time : 12:07 PM

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD , GALLA MANDI LUCKNOW

S. NO : 412331
Vehicle No. : UP32KN4198
Party :
Material : KUDU
Chargers : Rs 70

Gross weight : 1249kg
Tare weight : 990kg
Net weight : 259kg

Date : 11-06-2026 Time : 12:16 PM
Date : 11-06-2026 Time : 12:16 PM

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD , GALLA MANDI LUCKNOW

S. NO : 412609
Vehicle No. : UP32KN4198
Party :
Material : KUDU
Chargers : Rs 70

Gross weight : 1255kg
Tare weight : 990kg
Net weight : 265kg

Date : 11-06-2026 Time : 04:45 PM
Date : 11-06-2026 Time : 04:45 PM

1741

Waste weight collection 12-06-2026

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD , GALLA MANDI LUCKNOW

S. NO	: 413127		
Vehicle No.	: UP32KN4198		
Party	:		
Material	: KUDU		
Chargers	: Rs 70		
Gross weight	: 1269kg	Date : 12-06-2026	Time : 04:35 PM
Tare weight	: 990kg	Date : 12-06-2026	Time : 04:35 PM
Net weight	: 279kg		

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD , GALLA MANDI LUCKNOW

S. NO	: 412926		
Vehicle No.	: UP32KN4198		
Party	:		
Material	: KUDU		
Chargers	: Rs 70		
Gross weight	: 1239kg	Date : 12-06-2026	Time : 01:02 PM
Tare weight	: 990kg	Date : 12-06-2026	Time : 01:02 PM
Net weight	: 249kg		



1742

Waste weight collection 13-06-2026

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD , GALLA MANDI LUCKNOW

S. NO	: 413569		
Vehicle No.	: UP32KN4198		
Party	:		
Material	: KUDU		
Chargers	: Rs 70		
Gross weight	: 1258kg	Date : 13-06-2026	Time : 01:00 PM
Tare weight	: 990kg	Date : 13-06-2026	Time : 01:00 PM
Net weight	: 268kg		

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD , GALLA MANDI LUCKNOW

S. NO	: 413762		
Vehicle No.	: UP32KN4198		
Party	:		
Material	: KUDU		
Chargers	: Rs 70		
Gross weight	: 1234kg	Date : 13-06-2026	Time : 05:02 PM
Tare weight	: 990kg	Date : 13-06-2026	Time : 05:02 PM
Net weight	: 244kg		

1743

C&D waste collection as on 14-06-2026

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD , GALLA MANDI LUCKNOW

S. NO	: 414327		
Vehicle No.	: UP32KN4198		
Party	:		
Material	: KUDU		
Chargers	: Rs 70		
Gross weight	: 1282kg	Date : 14-06-2026	Time : 05:11 PM
Tare weight	: 990kg	Date : 14-06-2026	Time : 05:11 PM
Net weight	: 292kg		

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD , GALLA MANDI LUCKNOW

S. NO	: 414119		
Vehicle No.	: UP32KN4198		
Party	:		
Material	: KUDU		
Chargers	: Rs 70		
Gross weight	: 1279kg	Date : 14-06-2026	Time : 12:55 PM
Tare weight	: 990kg	Date : 14-06-2026	Time : 12:55 PM
Net weight	: 289kg		

1744

C&D waste collection as on 15-06-2026

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD , GALLA MANDI LUCKNOW

S. NO	: 414709		
Vehicle No.	: UP32KN4198		
Party	:		
Material	: KUDU		
Chargers	: Rs 70		
Gross weight	: 1236kg	Date : 15-06-2026	Time : 01:08 PM
Tare weight	: 990kg	Date : 15-06-2026	Time : 01:08 PM
Net weight	: 246kg		

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD , GALLA MANDI LUCKNOW

S. NO	: 414965		
Vehicle No.	: UP32KN4198		
Party	:		
Material	: KUDU		
Chargers	: Rs 70		
Gross weight	: 1289kg	Date : 15-06-2026	Time : 04:56 PM
Tare weight	: 990kg	Date : 15-06-2026	Time : 04:56 PM
Net weight	: 299kg		

1745

C&D waste collection as on 16-06-2026

TARUN COMPUTERIZED DHARAM KANTA						
SITAPUR ROAD , GALLA MANDI LUCKNOW						
S. NO	:	415263				
Vehicle No.	:	UP32KN4198				
Party	:					
Material	:	KUDU				
Chargers	:	Rs 70				
Gross weight	:	1225kg	Date :	16-06-2026	Time :	12:43 PM
Tare weight	:	990kg	Date :	16-06-2026	Time :	12:42 PM
Net weight	:	235kg				

TARUN COMPUTERIZED DHARAM KANTA						
SITAPUR ROAD , GALLA MANDI LUCKNOW						
S. NO	:	415418				
Vehicle No.	:	UP32KN4198				
Party	:					
Material	:	KUDU				
Chargers	:	Rs 70				
Gross weight	:	1230kg	Date :	16-06-2026	Time :	04:38 PM
Tare weight	:	990kg	Date :	16-06-2026	Time :	04:38 PM
Net weight	:	240kg				

1746

Waste weight collection 17-06-2026

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD, GALLA MANDI, LUCKNOW

S. NO : 4697477
Vehicle No. : UP4181277
Party :
Material : 2A(1000H)
Chargers : Rs 70

Gross weight : 12720kg
Tare weight : 7500kg
Net weight : 5220kg

Date : 17-06-2026 Time : 04:20 PM
Date : 17-06-2026 Time : 04:20 PM

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD, GALLA MANDI, LUCKNOW

S. NO : 4697477
Vehicle No. : UP4181277
Party :
Material : 2A(1000H)
Chargers : Rs 70

Gross weight : 12720kg
Tare weight : 7500kg
Net weight : 5220kg

Date : 17-06-2026 Time : 04:20 PM
Date : 17-06-2026 Time : 04:20 PM

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD, GALLA MANDI, LUCKNOW

S. NO : 4697477
Vehicle No. : UP4181277
Party :
Material : 2A(1000H)
Chargers : Rs 70

Gross weight : 12720kg
Tare weight : 7500kg
Net weight : 5220kg

Date : 17-06-2026 Time : 04:20 PM
Date : 17-06-2026 Time : 04:20 PM

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD, GALLA MANDI, LUCKNOW

S. NO : 416363
Vehicle No. : UP32KN4198
Party :
Material : KDD
Chargers : Rs 70

Gross weight : 1218kg
Tare weight : 900kg
Net weight : 228kg

Date : 17-06-2026 Time : 05:36 PM
Date : 17-06-2026 Time : 05:36 PM

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD, GALLA MANDI, LUCKNOW

S. NO : 416363
Vehicle No. : UP32KN4198
Party :
Material : KDD
Chargers : Rs 70

Gross weight : 1218kg
Tare weight : 900kg
Net weight : 228kg

Date : 17-06-2026 Time : 05:36 PM
Date : 17-06-2026 Time : 05:36 PM



1747

Waste weight collection 18-06-2026

WGT. NO. 172524

TARUN COMPUTERIZED DHARAM KANTA
SITAPUR ROAD, GALLA MANDI LUCKNOW

S. No	:	409762
Vehicle No.	:	UP41AT3770
Party	:	
Material	:	JALKUNAH1
Charges	:	Rs120
Gross Weight	:	9340kg
Tare Weight	:	7000kg
Net Weight	:	2340kg

Date : 18-06-2026 Time : 04:47 PM
Date : 18-06-2026 Time : 04:48 PM

1748

C&D waste collection as on 10-06-2026

Month	Total Collection	Daily Average	Status
May 2026	2,051 MT	66 TPD	Full Month
June 2026	1,378 MT	76.5 TPD	Mid-Month (Till 18/06)

RISE ELEVEN ECO PRODUCTS PVT.LTD.
C&D WASTE RECYCLING PLANT UNDER L.N.N.
HARIVANSH GARGI,LUCKNOW 226381 MOB.8295675898

RST No. : 1983	Vehicle No. : UP32VN238A
Vhl type : HYVA	Party name : REEPPL
ZONE : 5	Item : C&DWASTE

Gross : 36810 Kg	Date: 18/06/2026	Time: 8:01
Tare : 11400 Kg	Date: 18/06/2026	Time: 8:30
Net : 25410 Kg		

SIGN.
Thanks for your visit.

RISE ELEVEN ECO PRODUCTS PVT.LTD.
C&D WASTE RECYCLING PLANT UNDER L.N.N.
HARIVANSH GARGI,LUCKNOW 226381 MOB.8295675898

RST No. : 1984	Vehicle No. : UP32VN238A
Vhl type : HYVA	Party name : REEPPL
ZONE : 5	Item : C&DWASTE

Gross : 39620 Kg	Date: 18/06/2026	Time: 2:28
Tare : 11380 Kg	Date: 18/06/2026	Time: 2:29
Net : 28240 Kg		

SIGN.
Thanks for your visit.

RISE ELEVEN ECO PRODUCTS PVT.LTD.
C&D WASTE RECYCLING PLANT UNDER L.N.N.
HARIVANSH GARGI,LUCKNOW 226381 MOB.8295675898

RST No. : 1985	Vehicle No. : UP32VN238A
Vhl type : HYVA	Party name : REEPPL
ZONE : 5	Item : C&DWASTE

Gross : 39820 Kg	Date: 18/06/2026	Time: 4:12
Tare : 11430 Kg	Date: 18/06/2026	Time: 4:21
Net : 28390 Kg		

SIGN.

RISE ELEVEN ECO PRODUCTS PVT.LTD.
C&D WASTE RECYCLING PLANT UNDER L.N.N.
HARIVANSH GARGI,LUCKNOW 226381 MOB.8295675898

RST No. : 1986	Vehicle No. : UP32VN238A
Vhl type : HYVA	Party name : REEPPL
ZONE : 5	Item : C&DWASTE

Gross : 38230 Kg	Date: 18/06/2026	Time: 6:50
Tare : 11430 Kg	Date: 18/06/2026	Time: 6:57
Net : 26800 Kg		

SIGN.

LUCKNOW NAGAR NIGAM



1749

C&D waste collection as on 13-06-2026

RISE ELEVEN ECO PRODUCTS PVT.LTD.			
C&D WASTE RECYCLING PLANT UNDER L.N.N.			
WASTE/INSTRUMENT NO. (UNDER 226381) NO. 829675099			
SET No.	11918	Vehicle No.	UP229675099
Unit Type	11918	Party Name	RISE
Zone	1	Item	CDWASTE
Gross	11918 kg	Date	13/06/2026
Tare	11918 kg	Date	13/06/2026
Net	11918 kg		

Thank you for your visit

RISE ELEVEN ECO PRODUCTS PVT.LTD.			
C&D WASTE RECYCLING PLANT UNDER L.N.N.			
WASTE/INSTRUMENT NO. (UNDER 226381) NO. 829675099			
SET No.	11918	Vehicle No.	UP229675099
Unit Type	11918	Party Name	RISE
Zone	1	Item	CDWASTE
Gross	11918 kg	Date	13/06/2026
Tare	11918 kg	Date	13/06/2026
Net	11918 kg		

Thank you for your visit

RISE ELEVEN ECO PRODUCTS PVT.LTD.			
C&D WASTE RECYCLING PLANT UNDER L.N.N.			
WASTE/INSTRUMENT NO. (UNDER 226381) NO. 829675099			
SET No.	11918	Vehicle No.	UP229675099
Unit Type	11918	Party Name	RISE
Zone	1	Item	CDWASTE
Gross	11918 kg	Date	13/06/2026
Tare	11918 kg	Date	13/06/2026
Net	11918 kg		

Thank you for your visit

RISE ELEVEN ECO PRODUCTS PVT.LTD.			
C&D WASTE RECYCLING PLANT UNDER L.N.N.			
WASTE/INSTRUMENT NO. (UNDER 226381) NO. 829675099			
SET No.	11918	Vehicle No.	UP229675099
Unit Type	11918	Party Name	RISE
Zone	1	Item	CDWASTE
Gross	11918 kg	Date	13/06/2026
Tare	11918 kg	Date	13/06/2026
Net	11918 kg		

Thank you for your visit

RISE ELEVEN ECO PRODUCTS PVT.LTD.			
C&D WASTE RECYCLING PLANT UNDER L.N.N.			
WASTE/INSTRUMENT NO. (UNDER 226381) NO. 829675099			
SET No.	11918	Vehicle No.	UP229675099
Unit Type	11918	Party Name	RISE
Zone	1	Item	CDWASTE
Gross	11918 kg	Date	13/06/2026
Tare	11918 kg	Date	13/06/2026
Net	11918 kg		

Thank you for your visit

RISE ELEVEN ECO PRODUCTS PVT.LTD.			
C&D WASTE RECYCLING PLANT UNDER L.N.N.			
WASTE/INSTRUMENT NO. (UNDER 226381) NO. 829675099			
SET No.	11918	Vehicle No.	UP229675099
Unit Type	11918	Party Name	RISE
Zone	1	Item	CDWASTE
Gross	11918 kg	Date	13/06/2026
Tare	11918 kg	Date	13/06/2026
Net	11918 kg		

Thank you for your visit

RISE ELEVEN ECO PRODUCTS PVT.LTD.			
C&D WASTE RECYCLING PLANT UNDER L.N.N.			
WASTE/INSTRUMENT NO. (UNDER 226381) NO. 829675099			
SET No.	11918	Vehicle No.	UP229675099
Unit Type	11918	Party Name	RISE
Zone	1	Item	CDWASTE
Gross	11918 kg	Date	13/06/2026
Tare	11918 kg	Date	13/06/2026
Net	11918 kg		

Thank you for your visit

RISE ELEVEN ECO PRODUCTS PVT.LTD.			
C&D WASTE RECYCLING PLANT UNDER L.N.N.			
WASTE/INSTRUMENT NO. (UNDER 226381) NO. 829675099			
SET No.	11918	Vehicle No.	UP229675099
Unit Type	11918	Party Name	RISE
Zone	1	Item	CDWASTE
Gross	11918 kg	Date	13/06/2026
Tare	11918 kg	Date	13/06/2026
Net	11918 kg		

Thank you for your visit

1750

C&D waste collection as on 17-06-2026

RISE ELEVEN ECO PRODUCTS PVT.LTD.
C&D WASTE RECYCLING PLANT UNDER L.N.N.
HARI/ARUN BHATT,LUCKNOW 226381 MOB.8295675898

SET No.	17965	Vehicle No.	UP38876238
Unit type	1 TRACTOR	Party name	KEEPPL
ZONE	1 B	Time	10:00AM
Gross	46229540 Kg	Date	17/06/2026
Tare	1175000 Kg	Date	17/06/2026
Net	34479540 Kg	Time	8:00

SIGN
- Thanks for your visit -

RISE ELEVEN ECO PRODUCTS PVT.LTD.
C&D WASTE RECYCLING PLANT UNDER L.N.N.
HARI/ARUN BHATT,LUCKNOW 226381 MOB.8295675898

SET No.	17966	Vehicle No.	UP38876238
Unit type	1 TRACTOR	Party name	KEEPPL
ZONE	1 B	Time	10:00AM
Gross	29000000 Kg	Date	17/06/2026
Tare	1175000 Kg	Date	17/06/2026
Net	27825000 Kg	Time	8:00

SIGN
- Thanks for your visit -

RISE ELEVEN ECO PRODUCTS PVT.LTD.
C&D WASTE RECYCLING PLANT UNDER L.N.N.
HARI/ARUN BHATT,LUCKNOW 226381 MOB.8295675898

SET No.	17967	Vehicle No.	UP38876238
Unit type	1 TRACTOR	Party name	KEEPPL
ZONE	1 B	Time	10:00AM
Gross	34000000 Kg	Date	17/06/2026
Tare	1175000 Kg	Date	17/06/2026
Net	32825000 Kg	Time	8:00

SIGN
- Thanks for your visit -

RISE ELEVEN ECO PRODUCTS PVT.LTD.
C&D WASTE RECYCLING PLANT UNDER L.N.N.
HARI/ARUN BHATT,LUCKNOW 226381 MOB.8295675898

SET No.	17968	Vehicle No.	UP38876238
Unit type	1 TRACTOR	Party name	KEEPPL
ZONE	1 B	Time	10:00AM
Gross	46229540 Kg	Date	17/06/2026
Tare	1175000 Kg	Date	17/06/2026
Net	34479540 Kg	Time	8:00

SIGN
- Thanks for your visit -

RISE ELEVEN ECO PRODUCTS PVT.LTD.
C&D WASTE RECYCLING PLANT UNDER L.N.N.
HARI/ARUN BHATT,LUCKNOW 226381 MOB.8295675898

SET No.	17969	Vehicle No.	UP38876238
Unit type	1 TRACTOR	Party name	KEEPPL
ZONE	1 B	Time	10:00AM
Gross	34000000 Kg	Date	17/06/2026
Tare	1175000 Kg	Date	17/06/2026
Net	32825000 Kg	Time	8:00

SIGN
- Thanks for your visit -

RISE ELEVEN ECO PRODUCTS PVT.LTD.
C&D WASTE RECYCLING PLANT UNDER L.N.N.
HARI/ARUN BHATT,LUCKNOW 226381 MOB.8295675898

SET No.	17970	Vehicle No.	UP38876238
Unit type	1 TRACTOR	Party name	KEEPPL
ZONE	1 B	Time	10:00AM
Gross	34000000 Kg	Date	17/06/2026
Tare	1175000 Kg	Date	17/06/2026
Net	32825000 Kg	Time	8:00

SIGN
- Thanks for your visit -

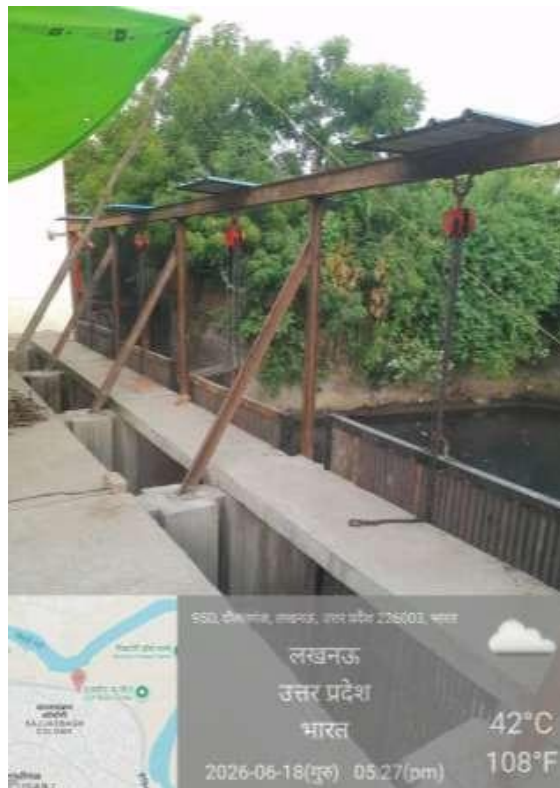
RISE ELEVEN ECO PRODUCTS PVT.LTD.
C&D WASTE RECYCLING PLANT UNDER L.N.N.
HARI/ARUN BHATT,LUCKNOW 226381 MOB.8295675898

SET No.	17971	Vehicle No.	UP38876238
Unit type	1 TRACTOR	Party name	KEEPPL
ZONE	1 B	Time	10:00AM
Gross	34000000 Kg	Date	17/06/2026
Tare	1175000 Kg	Date	17/06/2026
Net	32825000 Kg	Time	8:00

SIGN
- Thanks for your visit -

1751

Cleaning of Nalas linked with Gomti





Thank You

Annexure 12 -Single Use Plastic By Products

The Lucknow Municipal Corporation (LMC) has also partnered with M/S Shree Shyam Packaging to ensure the proper disposal of non-recyclable plastic seized from wholesalers, in accordance with the Plastic Waste Management Rules, 2016. This designated agency collects and shreds the seized plastic under LMC supervision. As per the agreement, M/S Shree Shyam Packaging is obligated to provide the LMC with products made from the collected plastic, equivalent to 50% of its weight. To date, M/S Shree Shyam Packaging has collected the entire 14,260 kg of seized plastic from all zones within the LMC. While the expected return of by-products was 7,130 kg (50% of the collected amount), the company has provided the by-products derived from the collected plastic waste back to the LMC.



Ref.....

Date.....

प्रेषक,

श्री श्याम पैकेजिंग
117/30 ए, सर्वोदय नगर,
कानपुर नगर, उ० प्र०।

सेवा में,

पर्यावरण अभियन्ता,
नगर निगम, लखनऊ।

विषय— नगर निगम सीमा क्षेत्र में जबा किये गये सिंगल यूज प्लास्टिक के निस्तारण के सम्बन्ध में।

महोदय,

सादर अवगत कराना है कि आपके पत्र सं० डी/748/प०अ०/24 दिनांक— 27/11/24 का अवलोकन करने का कष्ट करे। जिसमें आप द्वारा हमारी संस्था श्री श्याम पैकेजिंग को नगर निगम सीमा क्षेत्र में जबा किये गये सिंगल यूज प्लास्टिक के निस्तारण हेतु अनुमति प्रदान की गयी थी।

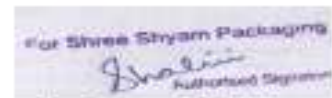
उपर्युक्त के क्रम में अवगत कराना है कि हमारी संस्था श्री श्याम पैकेजिंग द्वारा नगर निगम, लखनऊ से 12385 किलो की सिंगल यूज प्लास्टिक के निस्तारण हेतु माल उठा कर उसका निस्तारण किया गया, जिससे कुर्सी, मजे, ट्री प्लान्टर, स्वींग डस्टबीन आदि वस्तुओं का निर्माण किया गया है, जिसमें से 3380 किलो के प्रदार्थ नगर निगम, लखनऊ में डिलीवर्ड कर दिये गये हैं।

Zone	Invoice No.	Date	Qty.	Vehicle No.	Material (50%)	Delivered date	Delivered Qty.
Zone - 4 Gwari	2	11/12/2024	1550	UP32VN1158	775	11/12/2024	475
Zone - 2 Aish bagh	3	20/12/24	365	UP32NN7097	182.5		-
Zone - 5 Chandan Nagar	4	23/12/24	1344	UP32JN9651	672		-
Zone - 5 Chandan Nagar	5	23/12/24	1376	UP32VN1158	688		-
Zone - 7 Indira Nagar	6	31/12/24	1400	UP32VN1158	700		-
Zone - 7 Indira Nagar	7	3/1/2025	1750	UP78GT9456	875	3/1/2025	605
Zone - 8 Bangla Bazar	8	7/1/2025	1375	UP32NN7097	687.5	10/2/2025	1080

Corporate Office - 117/330 A, Sarvodaya Nagar, Kanpur - 208005 & Factory - D1, D2 D3, Bangla Site 2, Kanpur Dehat, Uttar Pradesh - 209101

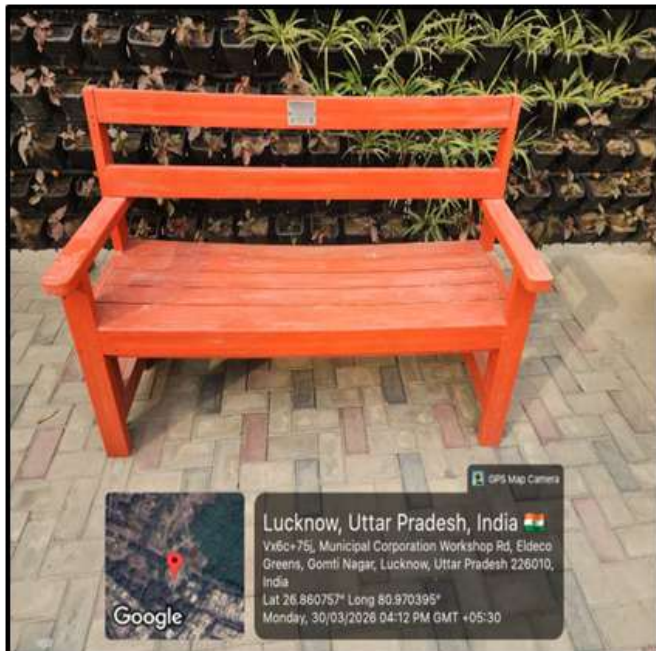
Zone - 8 Bangla Bazar	9	7/1/2025	1600	UP35AT6582	800		
Zone - 8 Bangla Bazar	10	7/1/2025	1625	UP32VN1158	812.5	13/01/25	1220
Zone - 8 Bangla Bazar	11	13/01/25	1875	UP77AT6137	937.5		-
			14260		7130		3380

कृपया उपर्युक्त से अवगत होने का कष्ट करें।



(मि० श्री श्याम पैकेजिंग)

117/130 ए. सर्वोदय नगर,
कानपुर नगर, उ०प्र०।





Shree Shyam Packaging
Plastic waste management company

1755

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CERTIFIED ISO 14001:2015

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9839032928

www.eprrecycler.com

eprrecycler08@gmail.com



APP available at
Google Play

Ref.....

Date...12/3/26.....

प्रेषक

पर्यावरण अभियन्ता
नगर निगम
लखनऊ।

महोदय,

हमारी फर्म मेसर्स श्री श्याम पैकेजिंग ने लखनऊ नगर निगम से प्लास्टिक प्राप्त किया गया था जिसका सी0 पी0 सी0 बी0 के नियमानुसार वैज्ञानिक ढंग से निस्तारण किया गया है और इसके बदले में दिनांक- 12/03/2026 को गाड़ी संख्या UP 78 HT 0089 से रिसाइकल्ड प्लास्टिक फर्नीचर बनाकर पर्यावरण अभियन्ता कार्यालय नगर निगम लखनऊ को दिया गया है। जिसकी सूची निम्न है-

1. 15 बेंच 3 सीटर

कुल भार - 965 किग्रा

① आवेच - ⑤ पीछे
② लवण - ④ पीछे
③ लुफेद - ③ पीछे
④ आरेख - ③ पीछे
15/1/26
15/1/26
12.03.26

Shree Shyam Packaging

Authorised Signatory
मेसर्स श्री श्याम पैकेजिंग

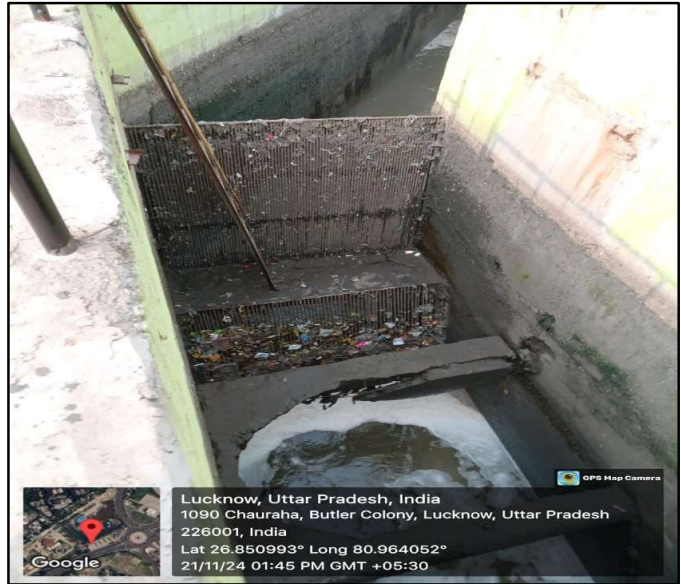
117 130ए, सर्वोदय नगर, कानपुर नगर।

9

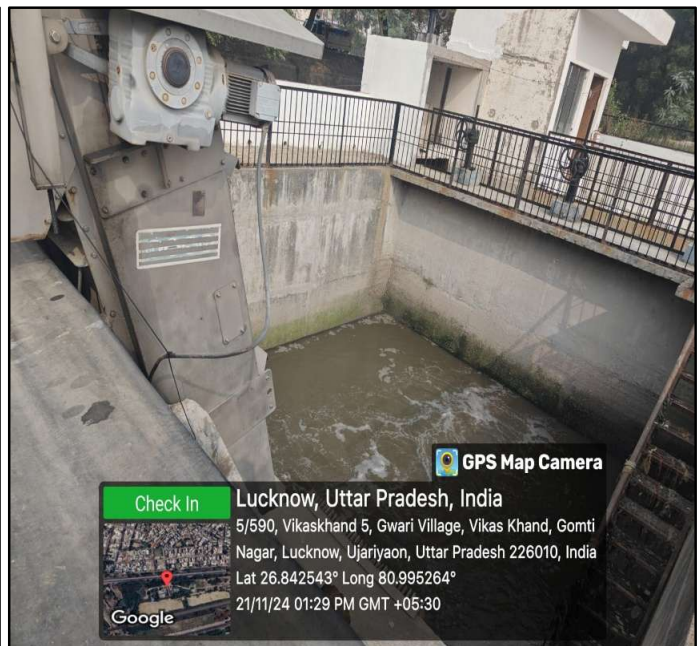
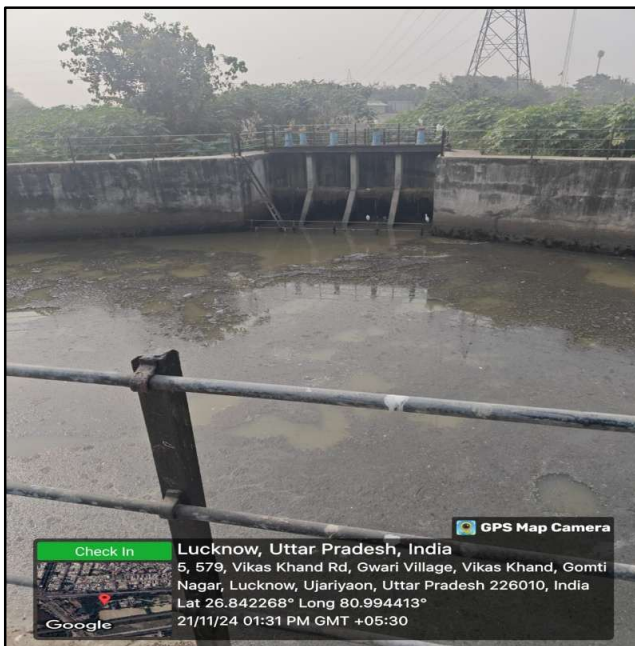
Corporate Office : 117/130 A, Sarvodaya Nagar, Kanpur - 208005

Factory 1 : D1, D2 & D3, Rania Site-2, Kanpur Dehat, Uttar Pradesh - 209304 & Factory 2 : F-1 B, Panki Site-1, Kanpur Nagar, Uttar Pradesh - 208022

Annexure 13- Iron Mesh For Plastic Waste Collection in Drains



Jiamau, Pumping Station Mesh Filtration



Gwari, Pumping Station Mesh Filtration



Indra Nagar Near Jama Masjid Road, Nala Mesh Filtration



Badshah Nagar, Pumping Station Mesh Filtration

नगर निगम लखनऊ अभियन्त्रण खण्ड-1 के अन्तर्गत
मुख्यमंत्री आवास बैरल नं० 24 में फ्लोटिंग मटेरियल को
रोकने हेतु एम०एस० जाली लगाये जाने का कार्य।



Before



After

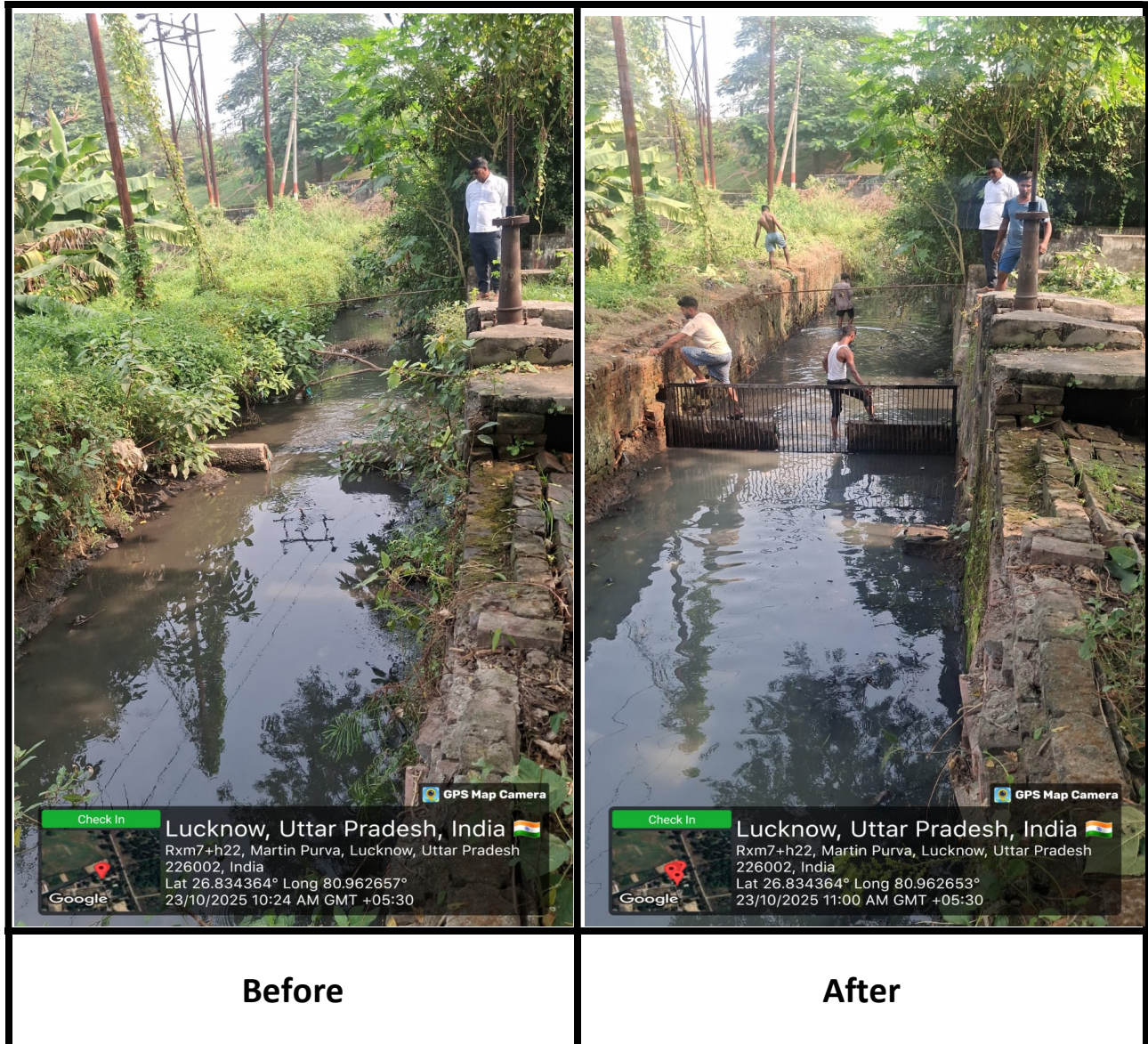
नगर निगम लखनऊ अभियन्त्रण खण्ड-1 के अन्तर्गत
चिडियाघर बैरल नं0 22 में फ्लोटिंग मटेरियल को रोकने हेतु
एम0एस0 जाली लगाये जाने का कार्य।



नगर निगम लखनऊ अभियन्त्रण खण्ड-1 के अन्तर्गत
जियामऊ बैरल नं० 26 में फ्लोटिंग मटेरियल को रोकने हेतु
एम०एस० जाली लगाये जाने का कार्य।



नगर निगम लखनऊ अभियन्त्रण खण्ड-1 के अन्तर्गत
लामाटिनियर बैरल नं0 27 में फ्लोटिंग मटेरियल को रोकने
हेतु एम0एस0 जाली लगाये जाने का कार्य।



नगर निगम लखनऊ अभियन्त्रण खण्ड-1 के अन्तर्गत
आई0जी0 बैरल नं0 21 में फ्लोटिंग मटेरियल को रोकने हेतु
एम0एस0 जाली लगाये जाने का कार्य।

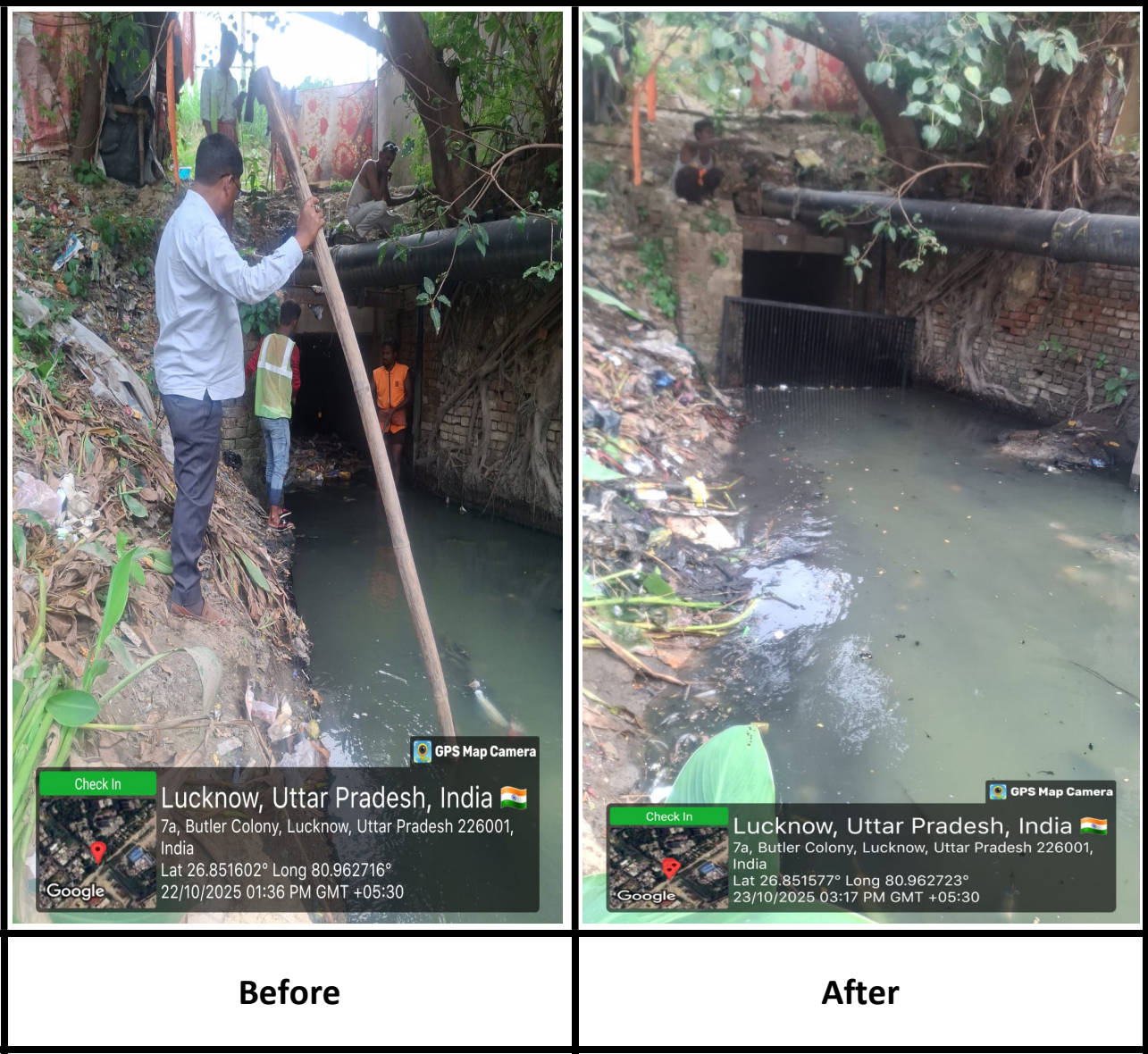


Before



After

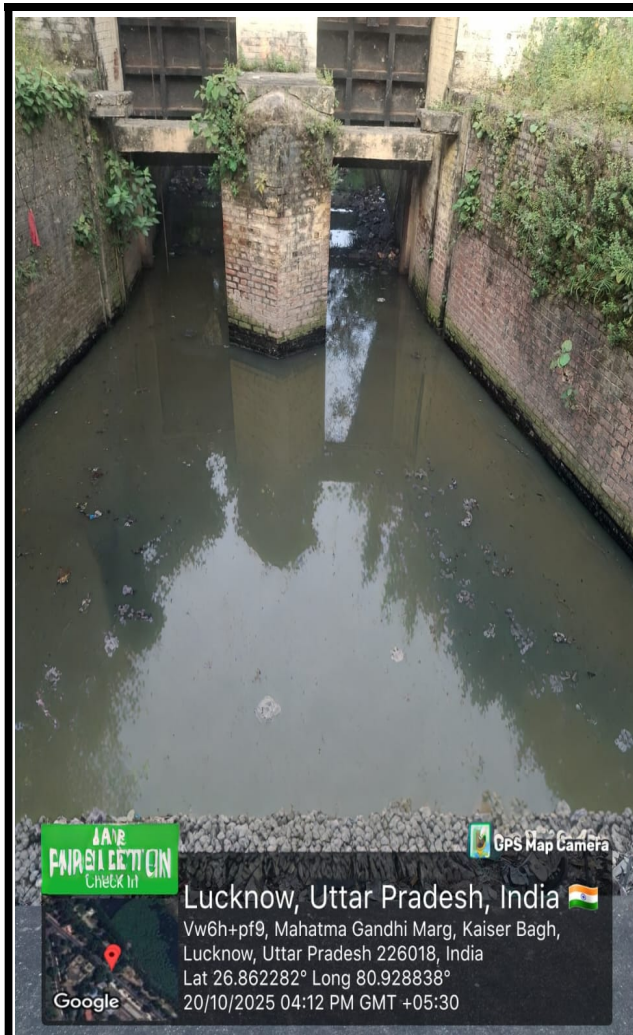
नगर निगम लखनऊ अभियन्त्रण खण्ड-1 के अन्तर्गत बटलर पैलेस बैरल नं0 20 में फ्लोटिंग मटेरियल को रोकने हेतु एम0एस0 जाली लगाये जाने का कार्य।



नगर निगम लखनऊ अभियन्त्रण खण्ड-1 के अन्तर्गत
वजीरगंज बैरल नं0 14 में फ्लोटिंग मटेरियल को रोकने हेतु
एम0एस0 जाली लगाये जाने का कार्य।



नगर निगम लखनऊ अभियन्त्रण खण्ड-1 के अन्तर्गत
वजीरगंज बैरल नं0 15 में फ्लोटिंग मटेरियल को रोकने हेतु
एम0एस0 जाली लगाये जाने का कार्य।



Before



After

नगर निगम लखनऊ अभियन्त्रण खण्ड-1 के अन्तर्गत हाथी
पार्क में फ्लोटिंग मटेरियल को रोकने हेतु एम0एस0 जाली के
फोटोग्राफ।



Zone 2 pata nala iron jali work.



1768

अभियन्त्रण जोन-03

मनकामेश्वर वार्ड के अन्तर्गत आर्टस कॉलेज बैरल नं0 2 के पास जाली लगाने का कार्य।
कार्य के पहले कार्य के बाद

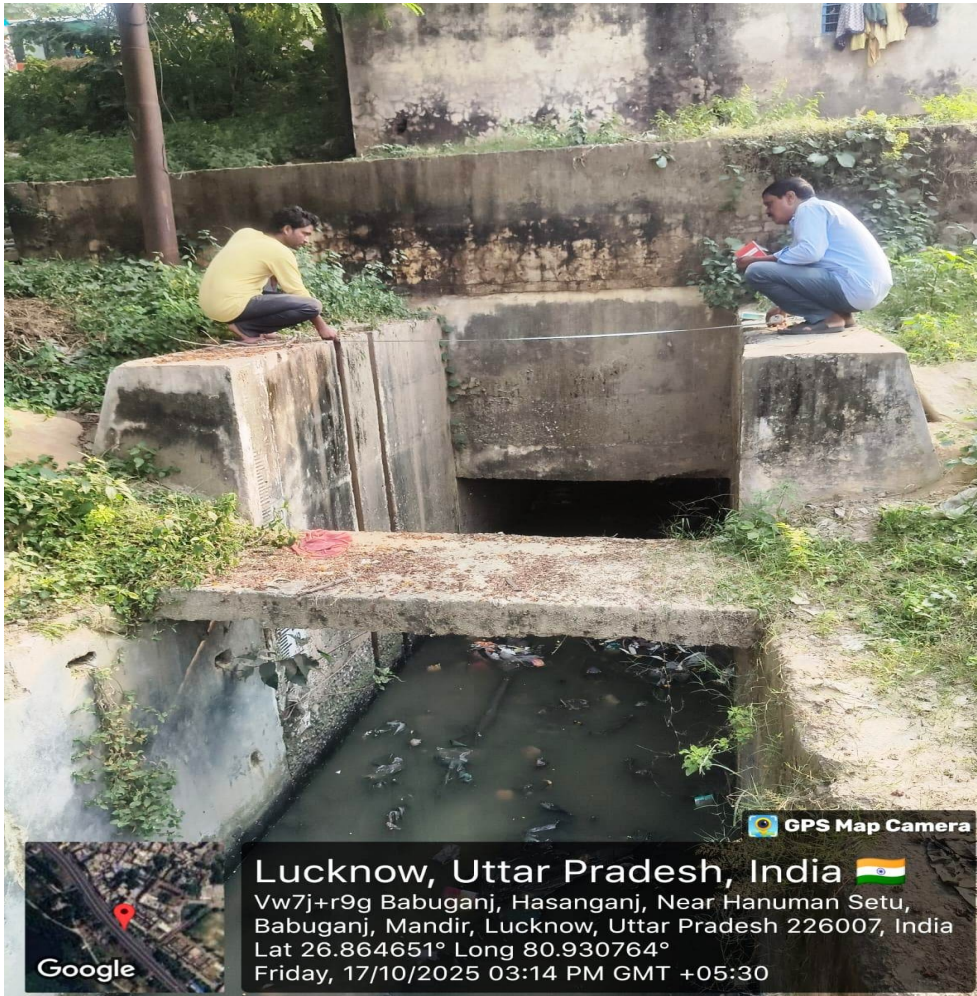


1769

अभियन्त्रण जोन-03

कदम रसूल वार्ड के अन्तर्गत बाबा का पूर्वा बैरल नं0 1 के पास जाली लगाने का कार्य।
कार्य के पहले

कार्य के बाद

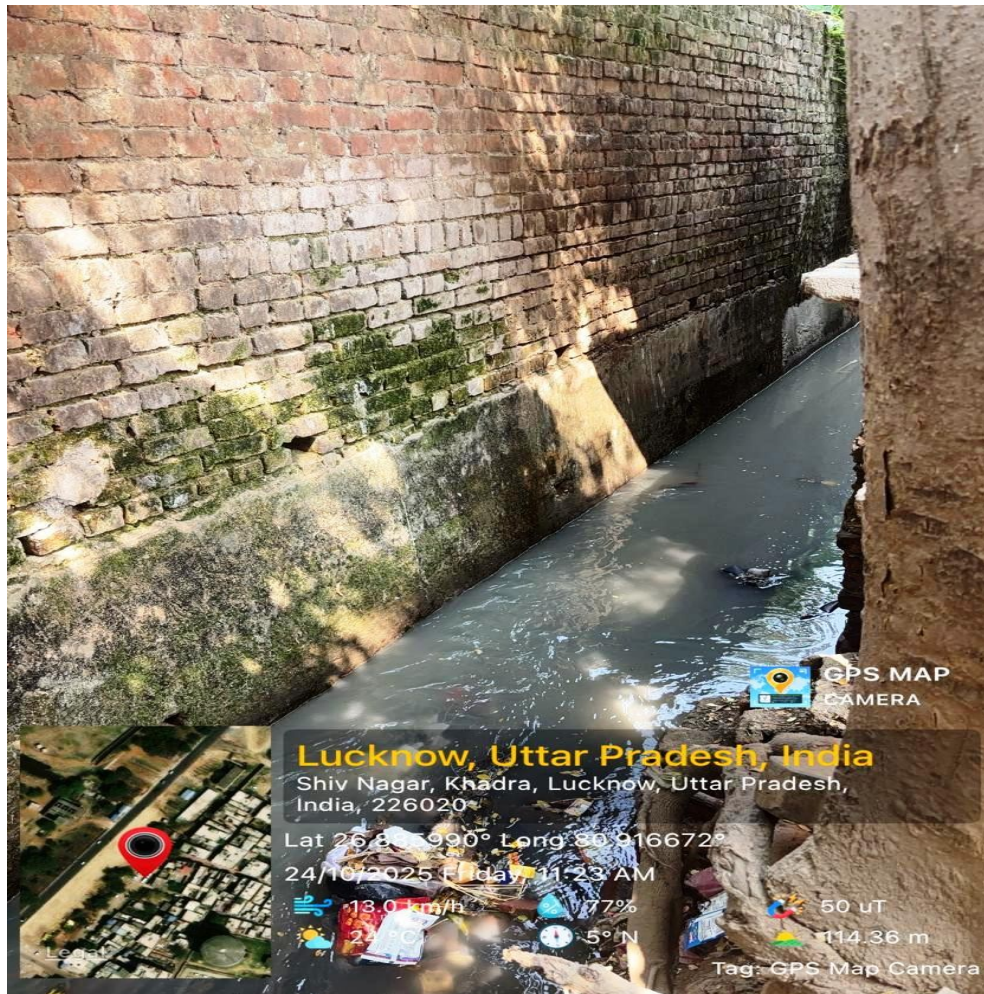


1770

अभियन्त्रण जोन-03

अयोध्यादास द्वितीय वार्ड के अन्तर्गत बैरल नं0 2 के पास शिव नगर की ओर से आने वाले नाले में जाली लगाने का कार्य।

कार्य के पहले



कार्य के बाद



1771

अभियन्त्रण जोन-03

अयोध्यादास द्वितीय वार्ड के अन्तर्गत बैरल नं0 2 के पास साठ फीटा की ओर से आने वाले नाले में जाली लगाने का कार्य।

कार्य के पहले



कार्य के बाद



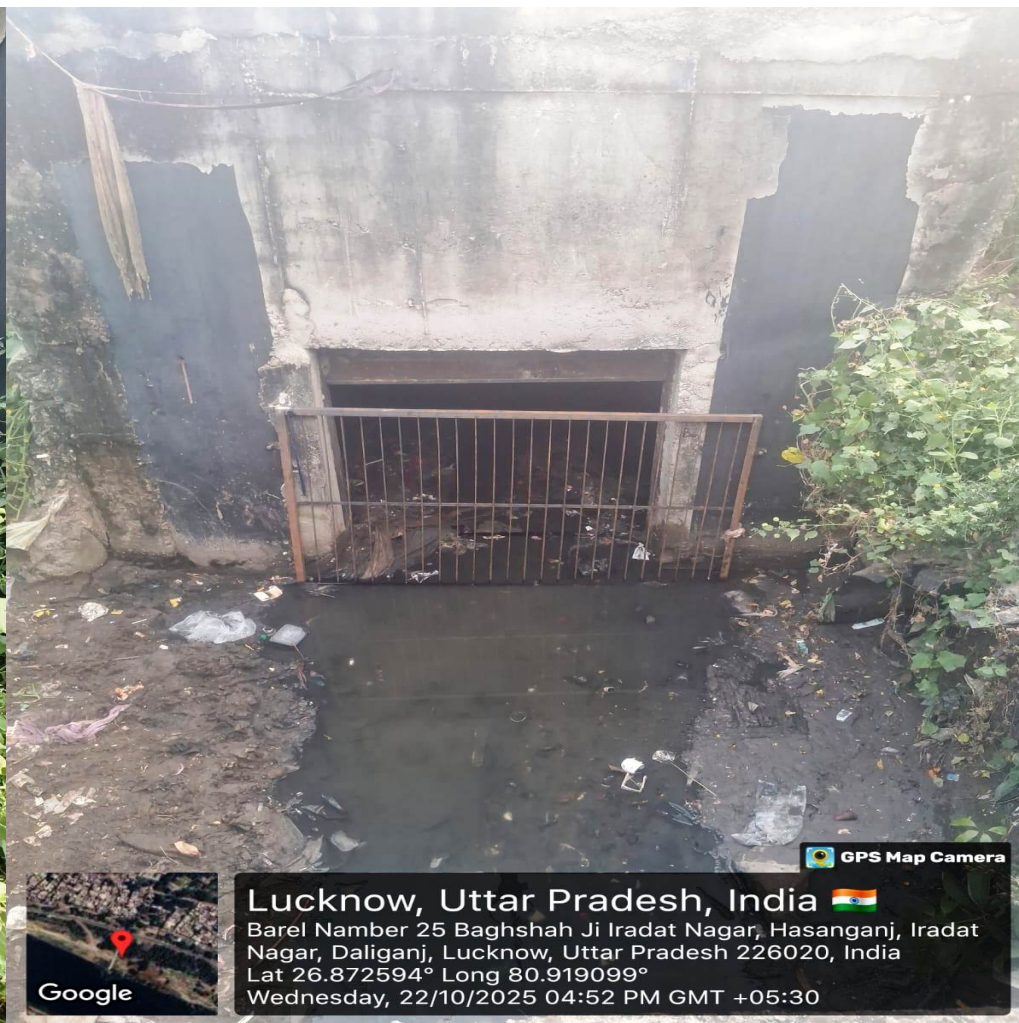
1772

अभियन्त्रण जोन-03

कदम रसूल वार्ड के अन्तर्गत मोहन मेकिंग बैरल नं0 25 के पास जाली लगाने का कार्य।
कार्य के पहले



कार्य के बाद



1773

अभियन्त्रण जोन-03

डालीगंज निरालानगर वार्ड के अन्तर्गत बैरल नं0 1 के पास जाली लगाने का कार्य।
कार्य के पहले

कार्य के बाद



1774

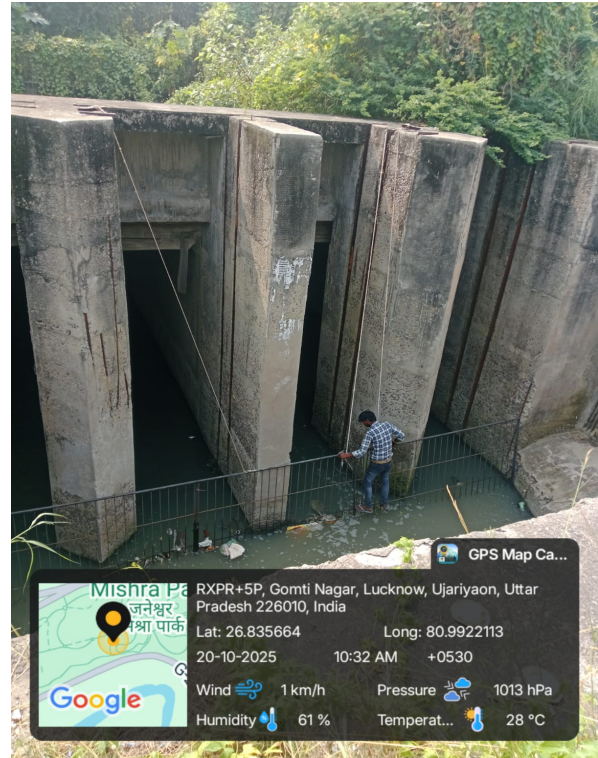
अभियन्त्रण जोन-03

फैजुल्लागंज चतुर्थ वार्ड के अन्तर्गत मिल्लत नगर ढाल से गोमती नदी के पास जाली लगाने का कार्य।
कार्य के पहले

कार्य के बाद



विषय:—नगर निगम लखनऊ अभियन्त्रण खण्ड-4 के अन्तर्गत जनेश्वर मिश्र पार्क स्थित बैरल में फ्लोटिंग मैटीरियल को रोकने हेतु एम0एस0 जाली का कार्य।



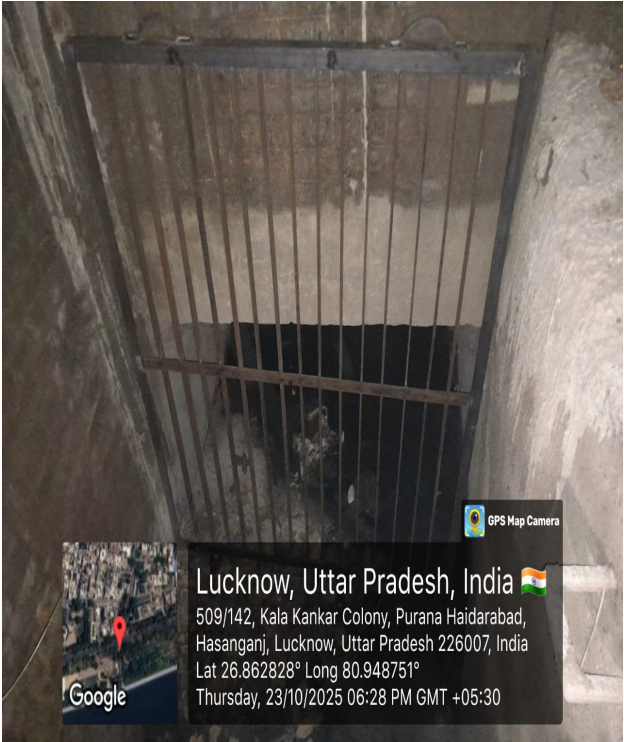
1776

विषय:-नगर निगम लखनऊ अभियन्त्रण खण्ड-4 के अन्तर्गत संजयगँधी पुरम में स्थित बैरल में फ्लोटिंग मैटीरियल को रोकने हेतु एम0एस0 जाली का कार्य।



1777

विषय :-काल्विन कालेज निशातगंज वार्ड के अन्तर्गत बैरल नं0-6 मे जाली लगाने का कार्य ।



नगर निगम लखनऊ अन्तर्गत अभियंत्रण खण्ड-6 में बरी कला में⁶⁴⁵ गोमती नदी में जाने वाले नाले में ग्रिल फेंसिंग का कार्य।

कार्य से पूर्व की फोटोग्राफ



कार्य के बाद की फोटोग्राफ



1779

नगर निगम लखनऊ अभियंत्रण खण्ड-06 के अन्तर्गत कैटिल कालोनी मे फ्लोटिंग मैटेरियल को रोकने हेतु एम0 एस0 जाली का कार्य।

कार्य से पूर्व की फोटोग्राफ



कार्य से बाद की फोटोग्राफ

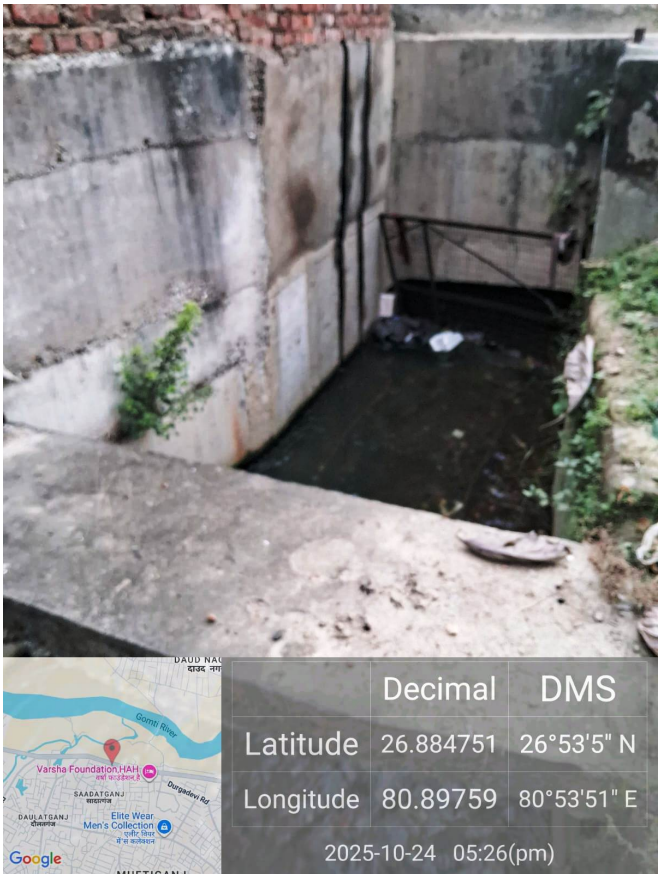


नगर निगम लखनऊ अभियंत्रण खण्ड-06 के अन्तर्गत गऊघाट नाला मे फ्लोटिंग मैटेरियल को रोकने हेतु एम0 एस0 जाली का कार्य।

कार्य से पूर्व की फोटोग्राफ



कार्य से बाद की फोटोग्राफ



1781

नगर निगम लखनऊ अभियंत्रण खण्ड-06 के अन्तर्गत सरकटा नाला मे फ्लोटिंग मैटेरियल को रोकने हेतु एम0 एस0 जाली का कार्य।

कार्य से पूर्व की फोटोग्राफ



कार्य से बाद की फोटोग्राफ



1782

Item No. 05 & 06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 654/2022

Priyadarshini Colony Sector D
Residence Welfare Society

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

WITH

Original Application No. 8/2023

Mukesh Kumar Tiwari

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

Date of hearing: 06.08.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: None Present

Respondent: Ms. Garima Prashad, AAG with Ms. Priyanka Swami, Adv. for Lucknow
Municipal Corporation
Ms. Jaya Shahi, Advs. for UPPCB (Through VC)**ORDER**

1. In these original applications, the Tribunal is examining the issue of unscientific handling of waste within Lucknow Municipal Corporation.

2. The Tribunal in the order dated 08.04.2025 had examined the progress report filed by the Lucknow Municipal Corporation and noted that the aerobic composting pits have been set up in 600 parks and asked the Municipal Corporation to disclose the provision of law permitting such composting pits in the park. The direction of the Tribunal in the order dated 08.04.2025 was as under:

“xxxxxx.....xxx

4. *The progress report filed by the Municipal Commissioner, Lucknow Municipal Corporation on page 3135 indicates that the aerobic composting pits have been set up in 600 parks. The Commissioner, Lucknow Municipal Corporation in his next report by way of affidavit will disclose which provision of law permits setting up of the composting pits in the park.”*

3. The Commissioner, Lucknow Municipal Corporation, has filed the progress report dated 01.07.2025, taking the stand that the composting pits in the park premises have been set up in terms of Rule-15(p) of the SWM Rules, 2016, for in situ processing of horticulture and biodegradable waste.

4. So far as the issue of collection and treatment of the daily generated waste, the facility existing in this regard and the progress in clearing the legacy waste, the Lucknow Municipal Corporation in its progress report dated 01.07.2025 has disclosed as under:

“b) *That LMC has operationalised a 39.5-acre site at Shivri and procured an additional 55-acre adjacent parcel for future expansion of MSW facilities. A 2100 TPD MSW processing plant, managed by M/s Bhumi Green Energy, processes approximately 2000 TPD of fresh waste daily. Wet waste is treated using windrow composting; dry waste is segregated, RDF is sent to cement factories; plastic waste is processed for road construction. Inert waste constituting 5-7% is scientifically landfilled in the newly developed facility. True copy of the document regarding identification and procurement of two sites in Shivri for establishment of processing and sanitary landfill facilities is attached herewith and marked as Annexure P/2.*

c) *The remediation of 18.5 lakh MT of legacy waste is under execution. As of 31.07.2025, 13.86 lakh MT has been scientifically processed by M/s Bhumi Green Energy, and the balance 4.64 lakh MT is scheduled for completion by December 2025. Remediation complies with NEERI guidelines and processed areas are being repurposed for green public utility. True copy of the document detailing the legacy waste remediation project executed by M/s Bhumi Green Energy, including capacity of the 4000 TPD plant and quantity processed, is attached herewith and marked as Annexure P/3.*

LEGACY WASTE REMEDIATED

Total legacy waste calculated	18.5 Lakh MT
Total legacy remediated	13.86 Lakh MT
Total legacy remaining remediation	4.64 Lakh MT

- d) The Lucknow Municipal Corporation (LMC) has undertaken systematic efforts toward strengthening its waste processing infrastructure through the development of Material Recovery Facilities (MRFs) and Portable Compactor Transfer Stations (PCTS). In the first phase, LMC successfully completed the establishment of **10 MRF-cum-PCTS units** by **1st September 2023**, representing **40% of its target** of 25 such integrated facilities. As of now, **eight MRFs** are fully operational across the city, each upgraded from a 5 TPD to **25 TPD capacity**, and are managed by the appointed concessionaires—**Lucknow Swachhata Abhiyan Pvt. Ltd. (LSAPL)** and **Lion Enviro Lucknow Pvt. Ltd. (LELPL)**. A **large-scale MRF facility** is currently under construction to further augment capacity. In addition, **five new PCTS units have been installed**, and **13 refuse compactors (RCs)** are in operation to support efficient waste transfer. Tenders for the remaining PCTS units have been awarded to **Hyderabad Integrated MSW Limited**, and construction is actively underway. Based on current waste generation levels and enhanced processing capabilities, LMC has determined that the present infrastructure suffices for the city's immediate needs, with periodic reassessments planned to evaluate future expansion. True copy of the document providing details of the establishment and operation of Material Recovery Facilities (MRFs) cum Portable Compactor Transfer Stations (PCTS) is attached herewith and marked as Annexure P/ 4.
- e) Further to the above infrastructure, LMC has committed to establishing **four Material Recovery Facility-cum-Fixed Compactor Transfer Stations (MRF-cum-FCTS)** with **100% capacity installation targeted by 30.06.2024**, and **40% of the land earmarked by 31.01.2024**. In line with this target, the **MRF-cum-FCTS at Dayal** is currently under construction. At the **Bhaisora site**, civil construction has been completed and **machinery installation is in progress**. Additionally, the **FCTSs at Ghaila and Ganga Kheda** are **fully operational** and have been formally handed over to the door-to-door waste collection agencies for routine operations. These facilities are essential for streamlining secondary waste transfer and ensuring compliance with solid waste logistics protocols under the Solid Waste Management Rules, 2016. True copy of the document detailing the construction status of Fixed Compactor Transfer Stations (FCTS) at Dayal, Bhaisora, Ghaila and Ganga Kheda is attached herewith and marked as Annexure P/5
- f) .As on 31.07.2025, 350 Resident Welfare Associations (RWAs) have been engaged for source segregation under Rule 4(6). Awareness campaigns are conducted by LMC's partners LSAPL and LELPL in association with M/S Everenviro Resources Management Pvt. Ltd. True copy of the document

evidencing the engagement of Resident Welfare Associations (RWAs) in waste segregation efforts is attached herewith and marked as Annexure P/6.

- g)** *That Door-to-Door Collection and Household Segregation (Annexure-7): 100% door-to-door waste collection has been achieved across 762,604 households, with 256,957 establishments ensuring segregation. Over 1,000 electric vehicles, handcarts and e-rickshaws are deployed to ensure coverage, even in narrow lanes. True copy of the document showing operational details of door-to-door segregated waste collection, vehicle deployment, and coverage is attached herewith and marked as Annexure P/7.*
- h)** *That LMC collected ₹8,64,99,198 between April and July 2025 towards user fees, which significantly exceeds prior fiscal collection. This performance aligns with Rule 15(f) and reflects effective service delivery. True copy of the document showing the collection of user charges for solid waste management and supporting revenue statistics is attached herewith and marked as Annexure P/8.*
- i)** *That over 4,500 rag pickers, waste collectors, and kabadiwalas have been integrated into formal SWM activities. Training and ID cards have been provided, with additional Self-Help Groups participating in MRF operations and pink toilet management. True copy of the document showing the integration of rag pickers, waste collectors, and NGOs into the formal waste management system, including training initiatives and establishment of RRR centres, is attached herewith and marked as Annexure P/9.*
- j)** *That LMC has installed 130 twin bins and 220 triple bins in markets and parks for source segregation. Refuse compactors are used to collect and transport vendor waste efficiently. True copy of the document showing the installation of waste storage containers for street vendors, including deployment statistics, is attached herewith and marked as Annexure P/10.*
- k)** *A total of 8,000 sanitation and SWM workers have been trained in waste handling, safety, and segregation. Personal protective equipment and grab bucket desilting machines have been provided. True copy of the document showing training of collection and transportation workers under SWM guidelines is attached herewith and marked as Annexure P/11.*
- l)** *That between April and July 2025, 100,000 individuals were sensitised through campaigns supported by the Ekatva Foundation, LSAPL, and LELPL. Zone-wise educational drives are ongoing. True copy of the document relating to public awareness campaigns, IEC activities, and promotion of home composting and decentralised waste processing is attached herewith and marked as Annexure P/12.*

- m)** That LMC signed an MoU with M/s UPWMP for the safe collection and disposal of domestic hazardous and sanitary waste, currently operational through dual-container systems and alternate-day pickup. True copy of the document regarding domestic hazardous waste collection and the MoU with M/s Uttar Pradesh Waste Management Project (UPWMP) is attached herewith and marked as Annexure P/13
- n)** That Civil works of the 300 TPD Bio-CNG plant at Nadarganj have been completed, machinery installation is underway, and operations will commence by March 2026. A second 150 TPD Bio-CNG plant is being developed by M/s Jay Bharat Maruti Enviro Bioenergy Lucknow Pvt. Ltd. True copy of the document relating to the establishment of a Bio-CNG plant at Nadarganj and its revised commercial operation timelines is attached herewith and marked as Annexure P/14.
- 6.** That a 300 TPD C&D plant by M/s Garg & Co. and Rise Eleven is operational. Eight secondary collection centres are functioning. The products manufactured are used by LMC in civic works. True copy of the document showing compliance with Construction & Demolition Waste Management Rules and infrastructure details is attached herewith and marked as Annexure P/15.
- 7.** That LMC constructed 2 km of roads using 9.6 MT of plastic waste under CM GRID scheme and commenced a 16 km project using 50 MT plastic. True copy of the document showing the use of non-recyclable plastic waste for road construction under the CM GRID scheme is attached herewith and marked as Annexure P/16.
- 8.** That through M/s Shree Shyam Packaging, 14,260 kg of seized plastic was shredded and 3,380 kg of value-added products were returned to LMC under EPR. True copy of the document detailing the processing and return of seized plastic products under the Extended Producer Responsibility (EPR) framework is attached herewith and marked as Annexure P/17.
- 9.** That LMC imposed ₹3.75 lakh in penalties and seized 104 kg of single-use plastic between April and July 2025. True copy of the document evidencing enforcement actions taken under Plastic Waste Management Rules, including fines and seizures, is attached herewith and marked as Annexure P/18.
- 10.** That a 1.25-acre facility at Bindova treats 3,600 kg/day of biomedical waste from 1,263 HCFs in partnership with M/s SMS Water Grace. True copy of the document showing compliance with Bio-Medical Waste Management Rules through the facility at Bindova is attached herewith and marked as Annexure P/19.
- 11.** A 4-acre plant in Shivri processes 100 large and 100 small carcasses daily using electrical incineration. By-products include fishmeal and leather substrates. A gas-based pet cremation plant is under procurement. True copy of the document relating to the Carcass Processing Plant at Shivri operating under the Waste-to-Resource model is attached herewith and marked as Annexure P/20.

12. Compliance with E-Waste Management Rules, 2016: In compliance with Rule 24 of the E-Waste Management Rules, 2016, the Urban Local Body has ensured that orphan e-waste is collected and channelized to authorised dismantlers or recyclers. The door-to-door waste collection agencies—Lucknow Swachhata Abhiyan Pvt. Ltd. and Lionenviro Lucknow Pvt. Ltd.—have commenced separate collection of e-waste in their respective zones. As a result of this systematic initiative, over 2 metric tons of segregated e-waste has already been collected, ensuring proper handling and disposal through authorised channels. The above compliance and action taken have also been summarised in a tabular format below.

Table-1: Ensure door to door collection of segregated waste					
Activity	Status as on 01.09.2023	Target	Time line to achieved on 100% Target	Target achieved on 31.07.2025	Current status 31.07.2025
Door-to-Door collection of segregated solid waste (Rule 15 (b) of SWM Rule 2016)	381000 HH (50%)	762604 HH/User (100%)	31.12.2024	100 % coverage	The LMC manages door-to-door waste collection through two partners. Lucknow Swachhata Abhiyan Pvt Ltd covers Zones 1, 3, 4, 6, and 7 with a fleet of 750 electric vehicles. Lionenviro Lucknow Private Limited, which began operations on January 2, 2025, manages Zones 2, 5, and 8 with 434 auto-tippers, including 284 electric ones. In total, the city's primary waste collection fleet consists of over 1,000 electric vehicles. Both companies also use e-rickshaws and handcarts for narrow lanes. The service has achieved 100% coverage, with 256,957 establishments consistently providing segregated waste.
Collect waste from vegetable, fruit, flower, meat, poultry and fish market on day-to-day basis and promote setting up of de-centralized compost plant or bio-methanation plant (Rule 15 (m) of SWM Rule 2016)	Nil	8	31.12.2024	5	LMC is adopting a decentralized approach to waste management by setting up composting plants in markets to process organic waste locally. This reduces the need for transportation and promotes sustainability. Virat Khand, a Zero Waste colony, and over 500 households in Parshu Nath Planet are examples of successful waste management practices. In Jankipuram Vistar Zone-3, a decentralized compost plant is being developed under the "Project Samridhhi" by SBI CAPS, managed by a Self-Help Group (SHG). This plant will collect and process waste from over 200 households. Additionally, Bio-Gas plants with a capacity of 300 TPD are being set up. While there may not be an immediate need for additional decentralized composting plants,

					<i>the LMC's focus on decentralized waste management and community engagement is a positive step towards a sustainable future.</i>
<i>Enforcing waste generators to pay user fee for solid waste management. (Rule 4 (3) & 15 (f) of SWM Rule 2016)</i>	180000 Units (Rs 1.10 Crore)	762604 Units (Rs 4.60 Crore)	31.12.2024	381303 Units ₹8,64,99,198	<i>The Lucknow Municipal Corporation (LMC) reports a substantial surge in user charge collection for waste management services. Over the past four months (April to July 2025), the LMC collected an impressive ₹8,64,99,198, translating to a monthly average of over ₹2 crore.</i>
<i>Integration of Rag Pickers/ Waste collectors/Kabadis/ Volunteers/CBOs/NGs (Rule 15(c) of SWM Rule 2016)</i>	1050 no. (10%)	10463 no. (100%)	31.12.2024	Total=4500	<i>LMC has engaged 4,500 rag pickers, waste collectors, and kabadiwalas. They have been provided with training to improve their efficiency and create a more organized system for waste collection and segregation. Despite these efforts, some individuals have been reluctant to participate in the LMC's programs.</i>
<i>Facilitating formation of Self- Help Groups, provide identity cards and thereafter encourage integration in solid waste management including door to door collection of waste; (Rule 15 (d) of SWM Rule 2016)</i>	110 Nos	220 Nos	31.12.2024	158 Nos (72%)	<i>Swachh and Swasth Swayam Sahayta Samooh, Asha Swayam Sahayta Samooh, Laxmi Bai Sahayta Samooh, Munni Self Help Group, Pratishtha Swayam Sahayta Samooh, and Roj Self Help Group (SHGs) are tied up with the Lucknow Municipal Corporation (LMC). The women from these groups are trained in Material Recovery Facility (MRF) operations and waste segregation. Some of these women have also been incorporated into the operation and maintenance of Pink Toilets.</i>

2. Setting up of Material Recovery Facilities or secondary storage facilities and transfer facility (Rule 15 (h) and Rule 22 at Sr.no. 7-8 of SWM Rule 2016)					
Activity	Status as on 01.09.2023	Target	Time line to achieved on 100% Target	Target achieved on 31.07.2025	Current status 31.07.2025
Setting up of Material Recovery Facilities Cum PCTS (Rule 15 (h) and Rule 22 at Sr.no.7-8 of SWM Rule 2016)	8 Nos	25 Nos	31.03.2025	09 Nos.	LMC now operates eight Material Recovery Facilities (MRFs) , with a ninth under construction. The capacity of these MRFs has been upgraded from 5 to 25 tons per day . The facilities are managed by the city's waste collection partners, LSAPL and LELPL . The current infrastructure is sufficient for the city's immediate needs, but the LMC will continue to assess future requirements.
Setting up of Material Recovery Facilities Cum TS/PCTS (Rule 22 at Sr.no.7-8 of SWM Rule 2016)	35 Nos (PCTS)	60 Nos (PCTS)	31.03.2025	41 Nos.	Portable Compactor Transfer Stations (PCTS) have been installed at five locations. Additionally, 13 refuse compactors (RCs) have been deployed for municipal waste collection and transportation. Tenders for the remaining PCTS locations have been awarded, and construction has begun.
Setting up of Material Recovery Facilities Cum Fixed Compactor Transfer Station (FCTS) (Rule 22 at Sr.no. 7-8 of SWM Rule 2016)	0 Nos	4 Nos	31.12.2024	02 No.	The construction of the Material Recovery Facility-cum-Fixed Compactor Transfer Station (MRF-cum-FCTS) at Dayal is currently underway. At Bhaishora, civil work is complete, and machinery installation is in progress. The Fixed Compactor Transfer Stations (FCTS) at Ghaila and Ganga Kheda are fully operational and have been handed over to the city's waste collection companies for management.

1.9 Setting up Solid Waste Processing Facilities (Rule 22 at Sr.no.7-8 of SWM Rule 2016)					
Activity	Status as on 01.09.2023	Target	Time line to achieved on 100% Target	Target achieved on 31.07.2025	Current status 31.07.2025
Setting up 2000 TPD Processing Plant (1000 TPD for Wet waste and 1000 TPD for dry waste)	664 MT/Day (600 MT at Shivri +64 MT Decentralise)	2000 MT/Day	31.12.2024	2000 MT/Day (100%)	LMC has awarded a fresh Municipal Solid Waste (MSW) processing tender to M/S Bhumi Green Energy . The company has established a processing capacity of 2100 tons per day (TPD) , which is sufficient for the 2000 TPD of fresh MSW currently generated. The facility processes wet waste using windrow composting to create compost. Dry waste is segregated, and Refuse-Derived Fuel (RDF) is sent to cement factories. A separate setup processes coconut shells into coir and coco peat. While the company plans to use plastic pallet-making machines to create bitumen substitutes for road construction, this project is on hold due to space constraints. Additionally, non-recyclable, combustible waste is incinerated in a "blackhole machine" at over 600°C , while the remaining 5-7% of inert materials are disposed of in a sanitary landfill.
Setting up of Aerobic Composting pits in parks (Rule 22 at Sr.no. 7-8)	640 (Pits)/ 64 MT/day	1500 (Pits) 150 MT/day	31.12.2024	1315 (Pits) 87%	Total 1315 compost pits have been constructed for effective waste management in 600 parks. The utilization of mulching techniques further enhances waste management practices within

		y			these park areas.
Setting up 300 TPD Bio-CNG Plant	0	1	31.03.2025	0	A Bio-CNG plant with a 300 TPD capacity is being built by M/S EverEnviro Resource Management Pvt. Ltd. at Nadarganj, Amausi, with civil works completed and machinery installation underway. The project's launch has been delayed from March 2025 to March 2026 due to financial constraints. Additionally, the LMC has partnered with M/S Jay Bharat Maruti Enviro Bioenergy Lucknow Pvt. Ltd. to build a separate 150 TPD Bio-CNG plant that will produce 10 TPD of gas from a mix of cow dung and other organic waste. The project's original site was relocated due to local conflicts, but a new land allocation has been finalized, and the project is now moving forward.
Promotion of co-marketing of compost with chemical fertilizers (Rule 7 of SWM Rule 2016)	LMC will ensure to apply and get approval for sale of city compost.		Received the required license from the Department of Agriculture, U.P., for the sale of city compost. The license (Number: JDA FERTILIZER/626/LKO/1M) was issued to the Bhumi Green Energy MSW Processing Plant in Shivri, Lucknow.		
Phase out the use of chemical fertilizer and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction. (Rule 15 (u) of SWM Rule 2016)	LMC will ensure to use the compost generated from pit.		All compost generated from the pits is utilized within the park and is also distributed to the local public in nearby areas based on their requirements.		
Integration and Incentives to informal waste recycling sector for recycling initiatives. (Rule 15 (u) of SWM Rule 2016)	Approximate 50 informal waste recycling center (Kabariwala) has been identified and LMC will provide training and integrate 20 such recycling center in next 3 months and balance will be integrated in next 6 months.		A total of 109 RRR Permanent and Temporary centers have been established in LMC areas, with over 200 kabadiwalas/ragpicker integrated into these centers.		

1.10 Setting up sanitary landfill facilities (SLFs) (Rule 22 at Sr.no.9-10)					
Activity	Status as on 01.09.2023	Target	Time line to achieved on 100% Target	Target achieved on 31.07.2025	Current status 31.07.2025
Setting up sanitary landfill facilities (SLFs) (Rule 22 at Sr.no.9-10)	1	2	31.12.2024	01	LMC has successfully inaugurated a new sanitary landfill in Shivri. This facility, constructed to meet all Central Pollution Control Board (CPCB) guidelines, offers a secure and environmentally responsible solution for the city's inert and residual waste disposal. This new sanitary landfill is designed to meet the city's disposal requirements for the next five years.

1.11 Bio-remediation of old and abandoned dump sites (Rule 22 and Key Indicator by NGT in OA 606/2018)					
Activity	Status as on 01.09.2023	Target	Time line to achieved on 100% Target	Target achieved on 31.07.2025	Current status 31.07.2025
Bio-remediation of old and	47,959 MT	18.5 Lakh MT	31.08.2025	13.86 Lakh MT	M/S Bhumi Green Energy is currently managing the processing of approximately 18.5 lakh metric tonnes of legacy waste,

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abandoned dump sites (Rule 22 and Key Indicator by NGT in OA 606/2018)					which has accumulated over a significant period. The company has established a 4000 TPD processing plant in Shivri. Since March 2024, approximately 13.86 lakh MT of legacy waste has been processed. The by-products generated from the legacy waste processing are disposed of in accordance with the guidelines provided by the CSIR-National Environmental Engineering Research Institute (NEERI), Nagpur. The complete remediation of the legacy waste 4.64 Lakh MT is projected to be achieved by the end of December 2025. The other legacy waste dump site in Ghaila, after processing, has been handed over to the Lucknow Development Authority (LDA). The LDA is now developing this site into a Rashtra Prerna Sthal.
1.12 prepare and submit annual report in Form IV on or before the 30th April of the succeeding year to the Commissioner or Director, Municipal Administration or designated Officer; (Rule 15 (za) of SWM Rule 2016).					Form was submitted.

1.13 IEC & Citizen grievance redressal; (Rule 15 (zc) of SWM Rule 2016)					
Activity	Status as on 01.09.2023	Target	Time line to achieved on 100% Target	Target achieved on 31.07.2025	Current status as on 31.07.2025
Educate workers including contract workers and supervisors for door-to-door collection of segregated waste and transporting the unmixed waste; (Rule 15 (zc) of SWM Rule 2016)	More than 2000 Works trained so far	8000 workers	31.12.2024	8000 workers (100%)	8000 No. waste collection and transportation workers have received training in waste collection and segregation tasks.
Create public awareness through IEC campaign and educate the waste generators to practice home composting, vermi-composting, bio-gas generation or community level composting; (Rule 15 (zg(v)) of SWM Rule 2016)	More than 180000 HH by engaging professional agency	762604 HH (For 100% Coverage)	31.12.2024	Over 100000 (April to July)	Aligning with our targets, a collaborative effort between the Swachh Bharat Mission (SBM), LSAPL, and LELPL has successfully educated and trained over 100,000 individuals daily for the past four months. Dedicated teams, one for each of the eight zones, have been actively raising awareness and providing training on waste collection, segregation, and composting to households, schools, bulk waste generators, and residential welfare associations. This comprehensive program demonstrates our strong commitment to fostering a well-informed and skilled community in Lucknow.

Citizen Grievance Redressal through Swachh App (Key Indicator by NGT in OA 606/2018)	91 %	100%	31.12.2024	99%	The Citizen Grievance Redressal process facilitated by the LMC uses app and toll free no. for raising complaints and monitoring their resolution: the Lucknow One app, 311 app and toll free no. 18001234999 and 18002026172. These apps and toll free no. empower citizens to efficiently address their concerns regarding cleanliness and sanitation. With a success rate of 98%, the apps enable prompt resolution of reported issues, ensuring effective and timely actions are taken .
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B. COMPLIANCE OF CONSTRUCTION & DEMOLITION WASTE MANAGEMENT (C&D WM) RULES, 2016					
Activity	Status as on 01.09.2023	Target	Time line to achieved on 100% Target	Target achieved on 31.07.2025	Current status as on 31.07.2025
Commissioning and implementation of Processing / Recycling facility. (C&D WM) Rules 13 Schedule- III (3), 2016)	100 TPD	300 TPD	31.10.2024	100 %	Approximately 267 TPD of Construction and Demolition (C&D) waste generated in LMC limit. To address this, a Public-Private Partnership (PPP) tender was awarded to M/s Garg & Co and Rise Eleven Ready Mix Product Pvt. Ltd., based on the lowest tipping fee, for the development and revamping of the existing C&D waste processing plant. This 300 TPD capacity plant is now fully operational, utilizing both wet and dry processing technologies to convert C&D waste into valuable materials such as precast boundary columns, panels, pavers, blocks, and planters.
Notification of sites for collection and processing facility. (C&D Waste Rule 6(4& 5),9(2) and 13- C&D WM Rules,2016)	8 No. Collection centers	16 CC	31.10.2024	09 collection centers	Land has been finalized for nine secondary collection centers, with eight already completed. All facilities comply with Central Pollution Control Board (CPCB) guidelines to ensure responsible waste management. Each center has a capacity of 50 tons.
Get the collected waste transported to appropriate sites for processing and disposal; (Rule 6 (5)- C&D WM Rules, 2016)	Approx 40 MT is being transported separately.	267 MT	31.10.2024	100 MT/day (37%)	More than 100 metric tons per day C&D waste is collected by LMC vehicle are transported separately to the C&D waste plant, where they are processed regularly.

C. COMPLIANCE OF PLASTIC WASTE MANAGEMENT (PWM) RULES, 2016		
Activity	Target	Current status 31.07.2025
Local bodies shall encourage the use of plastic waste (preferably they cannot be further recycled) for road construction as per Indian Road Congress guidelines or energy recovery or waste to oil etc.	Lucknow Municipal Corporation within 3 months will ensure to use about 5% of generated non- recyclable plastic waste (2-to-3%-part replacement with bitumen) in road construction.	Following the CM GRID Scheme's mandate to use 6-10% non-recyclable plastic in asphalt, the LMC has already built 2 km of road , using 9.6 tons of plastic waste . A tender has also been awarded for a new 16 km road project , which began in October 2025. This project will use approximately 50 tons of

		plastic waste as a 5-7% replacement for bitumen.
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Plastic waste management rule 2016 5(b)		
Activity	Target	Current status 31.07.2025
The local body for setting up of system for plastic waste management shall seek assistance of producers. Plastic waste management rule 2016 6(3)	Lucknow Municipal Corporation within 3 months will ensure its registration as recycler and will ensure assistance of producers under EPR framework.	LMC has completed its self-registration under the Extended Producer Responsibility (EPR) model and is actively collaborating with registered EPR companies. A key achievement in waste management is the processing of approximately 13.86 lac metric tons of legacy waste by M/S Bhumi Green Energy Private Limited. Their facility, which includes a 4,000-ton-per-day legacy waste plant and a 2,100-ton-per-day fresh waste processing plant, converts non-recyclable plastic waste into Refuse-Derived Fuel (RDF). To date, approximately 2,39,422.44 metric tons of RDF from legacy waste and 76,728.09 metric tons of RDF from fresh waste have been sent to cement factories. LMC's agreement with Shree Shyam Packaging for seized non-recyclable plastic disposal required a 50% by-product return. While 14,260 kg was collected, only 3,380 kg of by-products were provided.
Every retailer or street vendors selling or providing commodities in, plastic carry bags or multilayered packaging or plastic sheets or like or covers made of plastic sheets which are not manufactured or labelled or marked in accordance with these rules shall be liable to pay such fines. Plastic waste management rule 2016 14(2)	Lucknow Municipal Corporation is putting a cumulative average monthly fine of Rs. 55650.00 per month and have targeted to increase the fine upto Rs. 100000.00 Lakh Per Month in next 3 months.	The LMC is organizing awareness programs for concessionaires and has distributed cloth and paper bags to street vendors and shopkeepers. From April to July 2025, inspections by LMC officers led to penalties totaling ₹3,75,510 and the seizure of 104 kg of single-use plastic.

D. COMPLIANCE OF BIO-MEDICAL WASTE MANAGEMENT (BWM) RULES, 2016

The detail of current status and Targets of compliance to Bio-Medical waste Management Rules 2016 are summarize below in Table-9.

Table-9: current status and Targets of compliance to Bio-medical waste Management Rules 2016

Activity	Targets	Current status 31.07.2025
Provide or allocate suitable land for development of common bio-medical waste treatment facilities (Para 7 of Schedule 3 of BWM Rule 2016)	Lucknow Municipal Corporation have provided the land admeasuring 1.25 Acres for establishing the Bio-medical waste processing plant at Village- Bindova, Mohanlal Ganj. Plant is operational and receiving waste from 1030 HCF (9751 beds) and treating 3600 Kg/day (100% of collected waste).	Bio-medical waste plant at Bindova (SMS Water Grace) treats 100% of collected waste (967,160 kg total from 1263 HCFs/9751 beds, averaging 3600 kg/day). LMC provided 1.25 acres and collects segregated waste via 16 vehicles.

	LMC collect all Municipal Solid waste from all HCFs in segregated form and dispose off accordingly.	
Facilitating construction, operation & maintenance of Carcass disposal facility.	Lucknow Municipal Corporation is operating Carcass plant in 4 Acres of land at Shivri in scientific way and also going to install within 6 months a new incineration plant for incineration of dead stray animals in scientific way	Lucknow's 4-acre Shivri carcass plant (CPCB guidelines, electric) processes 100 large/100 small animals daily, creating valuable byproducts like fishmeal and leather ingredients. A gas-based pet cremation facility is also planned (tender complete, L1 selected).

E. COMPLIANCE OF E-WASTE MANAGEMENT E-WASTE RULES, 2016

Activity	Current Status and Target	Current status 31.07.2025
Urban Local Bodies shall ensure that e- waste pertaining to orphan products is collected and channelised to authorised dismantler or recycler (Rule 24 E- Waste Management Rule 2016)	Lucknow Municipal Corporation have engaged a private partner for collection, transportation and processing of E-waste.	The door-to-door waste collection companies, Lucknow Swachhata Abhiyan Pvt. Ltd. and Lionenviro Lucknow Pvt. Ltd., now also separately collect e-waste within their respective zones. This systematic and effective approach has already resulted in the collection of over 2 tons of segregated e-waste, marking a significant step toward better e-waste management in the Lucknow region.
Responsibilities of the producer for implementing the Extended Producers Responsibility (Rule 5 of E-Waste Management Rule 2016)	Lucknow Municipal Corporation will ensure its registration will seek assistance of producers under EPR framework.	LMC has successfully registered under the EPR framework. Furthermore, it is currently collaborating with several EPR-registered companies to manage electronic and plastic waste within its jurisdiction.

F. OTHER INITIATIVES

Sr. No.	Points	Description	Current status 31.07.2025
1	Zero Waste Ward	Developing zero-waste gated colonies and wards.	Virat Khand and Parshu Nath Planet have emerged as leading examples of zero-waste communities. Paper Mill ward is actively working towards becoming a zero-waste wards.
2	Efficient Waste Management	LMC took swift action to terminate the services of M/s Ecogreen, the company responsible for waste collection, due to their failure to fulfill their obligations. Subsequently, over 50% of malfunctioning primary and secondary waste collection vehicles were repaired to ensure prompt waste removal, benefiting the citizens of Lucknow.	Primary and secondary waste collection and transportation services have commenced, with Lucknow Swachhata Abhiyan Pvt. Ltd. (LSA) responsible for Zones 1, 3, 4, 6, and 7, and M/S Lionenviro Lucknow Pvt. Ltd. covering Zones 2, 5, and 8. These services currently reach 100% of households for door-to-door collection and transportation.
3	Solid Waste to Wealth	LMC adopted a "Waste to Wealth" strategy within its waste policy by implementing plans to recycle waste for biogas and electricity production. Additionally, the daily wages of	Lucknow is home to several innovative "Waste-to-Wonder" parks. The UP Darshan Park features replicas of 16 state monuments crafted from waste materials, while a future park at Buddha Park will focus on mental wellness through recycled

		approximately 8,500 sanitation workers were increased from ₹308 to ₹388, starting from September.	art and play. Harmony Park also showcases 80 musical installations made from industrial scrap. In waste processing, the LMC has partnered with JBM Company to build a 150 TPD compressed biogas plant , which will produce 10 TPD of gas. This project, which will use cow dung, is expected to generate a monthly revenue of ₹11 lakh for the LMC after completion. Additionally, the Bio-CNG plant from M/S EverEnviro Resource Management Pvt. Ltd. is projected to produce around 10 tons of Bio-CNG , yielding an annual revenue of approximately ₹74 lakh for the LMC.
4	Eco-Friendly Initiatives in Waste Collection Expansion	In line with environmental protection efforts, 700 new electric vehicles (EVs) have been purchased for primary waste collection.	Both LSAPL and LELPL have purchased and deployed over 1000 new EVs for primary waste collection. Additionally, LSA using electric mechanical road sweepers; 96 for cleaning the highly dust generated road. (Annexure 21)
6	Employee Safety:	In the interest of employee safety, 4,132 safety helmets, 4,132 safety goggles, and 4,132 rubber gloves were distributed.	The successful distribution of 1,000 new PPE kits to workers has been completed. Additionally, 18 grab bucket desilting machines and super suckers have been procured.
7	Secondary Waste Collection	600 different capacity dustbins were procured to facilitate secondary waste collection.	130 twin bins and 220 triple bins have been installed in market areas, commercial areas and parks.
8	Greenery Enhancement	The green cover of Lucknow was expanded through tree planting and the development of various parks, including Amausi, Gram Saintha, Gram Rasulpur Kayasth, and green belts along various roads.	Approximately 4 hectares of green cover are under development in Gram Rasulpur as a Nagar Van, utilizing Miyawaki techniques. Furthermore, the Municipal Corporation has undertaken over 200,000 plantations across various parks and vacant lands. An additional 25 hectares of land reclaimed after legacy waste processing will also be developed into green cover. (Annexure 22)
9	Drain Cleaning	A total of 414 drains were cleaned to address water logging issues during the monsoon.	All drains have been cleaned.
10	Tree Pruning	High trees that posed a risk were pruned using tree pruners and thresher and chipper machines.	Work is currently in progress.
11	Sustainability and clean energy	EV Charging Infrastructure Installation for Primary Waste Collection Vehicles	Total 10 no. EV charging stations for waste collection vehicles have been installed by LSAPL and LELPL with a total capacity of 1200 kW.
12	Central Workshop Upgrade	The central workshop of LMC is being renovated and is expected to operate with modern facilities in the near future.	Installation of the 01 No. high-tech workshop is underway. It is scheduled to be completed.

13. *That 96 electric mechanical sweepers are operational citywide as part of air quality and street sanitation initiatives. True copy of the document relating to deployment of electric mechanical road sweepers for environmental sanitation is attached herewith and marked as Annexure P/21.*

14. *That over 2 lakh saplings have been planted, and 25 hectares of reclaimed dump sites have been converted into green parks using the Miyawaki method. True copy of the document detailing plantation and greening activities using Miyawaki technique and expansion of green cover in reclaimed areas is attached herewith and marked as Annexure P/22.*

15. *That the deponent respectfully prays for a reasonable extension of six months for the completion of the remaining targets under the long-term sustainable waste management plan adopted by the Lucknow Municipal Corporation. This request pertains specifically to the complete remediation of legacy waste and the construction and commissioning of all proposed Compactor Transfer Stations (CTS). While the Corporation remains steadfast in its commitment to achieving all milestones in accordance with the directions of this Hon'ble Tribunal, unforeseen administrative and technical delays have impacted the timely execution of certain components of the project. The extension sought is bona fide and necessary for ensuring compliance in a scientific, durable, and sustainable manner.*

16. *That as per the most recent national assessment, the Respondent Corporation has demonstrated exemplary progress in the domain of municipal solid waste management. Under the sustained guidance and monitoring of this Hon'ble Tribunal, Lucknow Nagar Nigam has been ranked 3rd in the Swachh Survekshan 2024-25 Clean City Awards in the category of cities with populations exceeding ten lakh, as announced on 18 July 2025. Further, the city was conferred with the prestigious distinction of being the first in Uttar Pradesh to attain a 7-Star Garbage-Free City certification, an achievement recognised by the Presidential Award. These accolades, including a near-perfect score of 12,001 out of 12,500, reflect the Corporation's sincere and effective implementation of solid waste management reforms. The Respondent humbly submits that it remains fully committed to the cause of environmental protection and stands ready to abide by any further directions that may be issued by this Hon'ble Tribunal in the public interest."*

5. The above report reveals that as on 31.07.2025, out of the existing legacy waste of 18.5 lakh MT, a quantity of 13.86 lakh MT legacy waste was remediated, and the remaining legacy waste for remediation was 4.64 lakh MT. It has been stated in the report that the remaining legacy waste of 4.64 lakh MT will be remediated by December 2025.

6. The report further states that the setting up of 300 TPD Bio-CNG plant at Nadarganj is in progress, and its operation will commence by March 2026. A second, 150 TPD Bio-CNG plant is also being developed. The report states various steps that have been taken by Lucknow Municipal Corporation for the management of the solid waste and for clearing the legacy waste. The report also states that the Lucknow Municipal Corporation has been ranked 3rd in the Swachh Survekshan 2024-2025 clean city award in the category of cities with population exceeding 10 lakhs.

7. The Tribunal is examining the issue of compliance with solid and liquid waste management in the ULBs of all the States and Union Territories in OA No. 606/2018, wherein six-monthly progress reports are being called. In respect of Lucknow, the disclosure is made in the six-month report submitted by the State of UP.

8. Therefore, in view of the progress which has been reflected in the affidavit filed by the Lucknow Municipal Corporation dated 01.07.2025, the OAs are disposed of, directing the Lucknow Municipal Corporation to adhere to the timeline disclosed in the above affidavit and remediate the remaining legacy waste of 4.64 lakh MT by December 2025.

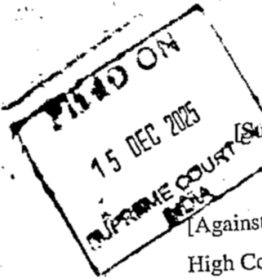
9. The Commissioner, Lucknow Municipal Corporation, will file the action taken report in this regard in respect of the progress of the projects disclosed in the above report by 31.01.2026 before the Registrar General of the Tribunal through email at judicial-ngt@gov.in, preferably in the form of a searchable PDF/OCR-supported PDF and not in the form of an Image PDF. If it is found necessary, the OAs will be listed before the Bench for further consideration.

10. The OAs are accordingly disposed of.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

August 06, 2025
Original Application No. 654/2022 with
Original Application No. 8/2023
dv..

Annexure - 15 ¹⁷⁹⁹

D-72597/25

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

(Under Article 136 of the Constitution of India)
[Supreme Court Rules, 2013 - Order XXII Rule 3 (1) (a)]
SPECIAL LEAVE PETITION (C) NO. OF 2025

[Against the Judgment and Final Order dated 21/08/2025 passed by the
High Court of Judicature at Allahabad, Lucknow Bench in WRIT - C No.
- 7723 of 2025]

IN THE MATTER OF:-

○ **MUNICIPAL CORPORATION
LUCKNOW**

...PETITIONER**VERSUS**

**UTTAR PRADESH POLLUTION CONTROL
BOARD & ORS.**

...RESPONDENTS

- I.A. NO. /2025: 36981 Application seeking permission to
file additional documents.
- I.A. NO. /2025: 36982 Application seeking exemption from
filing certified copy of the impugned
judgment.
- I.A. NO. /2025: 36983 Application seeking exemption from
filing official Translation of
annexure.
- I.A. NO. /2025: 36985 Application Seeking Condonation
of Delay in filing SLP
- I.A. NO. /2026: 36987 Application Seeking Condonation
of Delay in refileing SLP

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ADVOCATE FOR PETITIONER: MR. JAYDIPATI